

**BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE AT
CHENNAI**

O.A.No 122 of 2025

M Mani and Another

...Petitioners

Vs

The Director

State Level Environment Impact Assessment Authority,

And Others

...Respondents

COUNTER STATEMENT OF 10TH RESPONDENT

S V SHYAM KAARTHIK

THIRUMALAI

Counsel for 10th Respondent

72000 39090

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE, AT CHENNAI

O.A. No. 122 of 2025

M.MANI & Another

....Applicants

-Vs-

**The Director State Level Environment Impact Assessment Authority, &
Others**

....Respondents

TYPED SET FILED BY THE 10TH RESPONDENT

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Dated at Chennai on this the 23rd day of January, 2026



Counsel for Respondent 10

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE AT CHENNAI

O.A.No. 122 of 2025

M.MANI & Another

....Applicants

-Vs-

The Director

State Level Environment Impact Assessment Authority,
& Others

.....Respondents

COUNTER STATEMENT OF 10TH RESPONDENT

I, K.M.Sakthivel, Director, Nutri Flavours Private Limited, having its registered office at S.F.No.146/1B2, 146/3, Potaneri Nalla Goundampatti Village, Mettur Taluk, Salem District, having temporarily come down to Chennai, do hereby solemnly affirm and sincerely state as follows:-

1. I am the 10th respondent herein and as such well acquainted with the facts of the above case. I vehemently deny all the allegations and contents stated in the application except those that are specifically admitted herein and put the applicant for the strict proof of the same.

2. The 10th respondent respectfully submits that the contents stated in para no.2 is self-declaration averments made by them. The 1st applicant is being the Advocate and gathering the other peoples like 2nd applications in order for illegal gain and giving troubles in one or in another way to the 10th respondent's company from carrying their unit peacefully. The applicants are filing this application for the purpose of giving troubles for the industries

For NUTRI FLAVOURS PVT. LTD.


Director

running in P.N.Patty Village, where there are about 20 small scale chemical industries and PVC Pipe and Engineering Industries are running for the past 50 years. These people along with P.S.Ramasamy, V.Mayilasamy, S.Subramani and Boovaraghavan are all not real farmers. They have from difference political back grounds and are doing Kata Panchayath, lettering false petitions and are doing unlawful activities in and around this area.

3. The 10th respondent humbly submit that the contents stated in para no.3 is partly correct that the 10th respondent has purchased the land in S.F.No.146/1B2 and S.F.No.146/3 in Potaneri Nalla Goundanpatti Village, Mettur Taluk, Salem district from V.Vijayalakshmi by following all the required approvals through single window clearance and then only started its production from the year 2023. The 10th respondent submit that the industry is not operating on agricultural land as alleged. The industry is functioning in Industrial land only after obtaining approvals from 1.Agricultural Dept., 2. P.N.Patty Panchayath, 3. Town & Country Planning Dept. through Single Window Clearance of District Industry Centre. Hence there is no violation of article 2 of the constitution of India. All the Government Departments have conducted personal and public surveys prior to the sanction of their approvals. The company also followed all the applicable mandatory and statutory proceedings and obtained all approvals required to setup a food industry including FSSAI and food safety licenses. The company has obtained CTO valid till 31.03.2027.Subsequent to CTE dated from 04.01.2020 to 31.03.2024.Hence there is no suppression of fact about the nature of land, as alleged.

4. The 10th respondent humbly submits that the contents stated in para no.4 is contrary to the real facts. The land was converted into industrial land by the agricultural department and NOC was issued by the 8th Respondent on 26.07.2018, converting the barren land for industrial purposes. The Town &

For NUTRI FLAVOURS PVT. LTD.

M. Jethu.

Director

Country planning department, P.N.Patty Panchayath and agricultural department have issued licenses after scrutinizing the conversion of barren land for industrial purposes. The Noc's were obtained through single window clearance of District Industries Centres (DIC) and so it is not fraudulent one.

5. The 10th respondent humbly submit that the factory was setup in our private land being a food industry. SIDCO land was not suitable because of presence of many chemical industries inside SIDCO complex which may affect the quality and cause possible contamination to our food products. There is no necessity for the respondents-2 to 5 to stop the operation of this industry when all the approvals were accorded by all concerned departments; taken consideration of all statutory compliances, permitted this food manufacturing industry, to function. Moreover Tamil Nadu Government has given special accreditation to this food industry, as a privileged unit, in its 2015 & 2023 Global Investor's Meet.

The 10th respondent further submit that our company has not violated any environmental laws and this food industry is not at all posing a health threat to the villagers, their lands and cattle as alleged. In fact, hundreds of workers are working inside our factory on three shifts continuously for the last three years, and there had not even a small health problem so far. TNPCB has confirmed no effluents are passing in nearby lands and as per their advice; the company has built a compound wall around the factory premises. The present allegation of the applicant cannot be maintained In this regard the company has already issued several legal notices and registered police complaints against all their atrocities and anti-social activities. Therefore, our company has lodged criminal complaints and filed suit. Thereafter, the applicants have filed this application to extract money from the company.

For NUTRI FLAVOURS PVT. LTD.

K.M. Jagan

Director

The 10th respondent further submits that the contents stated in para no.5 is only to get sympathy from this Forum, the applicants are giving wrong facts before this Hon'ble Forum. They have also selected this conducive location which is bordering with MTPS, being a large-scale industry. In fact hundreds of large, medium and small scale industries are functioning within this two panchayath unions namely P.N.Patty and Veerakal Pudur. Our company is just located in an isolated area surrounded by huge open land of Mettur Thermal Power Station (MTPS) a Public Sector Ltd Company, More over our company has also developed a greenery area of two acres of land comprising about 500 teak plants and coconut trees within the premises and remaining areas are open MTPS Areas only. Hence there is no disturbance for few residents (05 Nos. Only) little faraway, on the fourth side of our factory.

6. The 10th respondent submit that the factory is situated just on the main road leading from karumalaikoodal to Puduchinnakkavur, Thalayur, Uradi Road. Hence there is no encroachment of Government pathways as alleged. The pachayath agricultural department and town and country planning department and TNPCB have taken into consideration of all the following mentioned issues such as Metturdam, Vanavasi Reserve Forest, Cauvery Surplus Water, scheme and given the approvals for this food manufacturing unit using soya, Rice, Maize and Groundnuts as Raw Materials and extracting protein powder, and supplying to food industries like food flavor, noodles and health industries. TNPCB is also monitoring the factory periodically and the company is also carrying out the improvement suggested by TNPCB and NEERI. There is no contamination of water as alleged and there is no health hazards as mentioned by the applicants. The applicants file these bogus complaints to extract money from the company often. The company has filled many criminal complaints

For NUTRI FLAVOURS PVT. LTD.

K.M. Jathu
Director

against the petitioners for their serious illegal acts for disturbing the employees and the management of the company.

7. The 10th respondent most respectfully submit that the contents stated in para no.6 is highly condemnable and without any single piece of documents, evidence and orders, the applicants are pouring mud on the 10th respondent. The applicants are liable to prove the same before this Hon'ble Forum with documentary evidence, otherwise, the 10th respondent will initiate the perjury against them besides initiating defamation proceedings. There is no such violation as alleged by the applicants in their application and they have not produced any material to prove the same.

The 10th respondent submit that the industry is not operating on agricultural land as alleged. The industry is functioning in commercial land only after obtaining approvals from 1.Agricultural Dept., 2. P.N.Patty Panchayath, 3. Town & Country Planning Dept. through Single Window Clearance of District Industry Centre. Hence there is no violation of article 21 of the constitution of India. All the Government Departments have conducted personal and public surveys prior to the sanction of their approvals the company also followed all the applicable mandatory and statutory proceedings and obtained all approvals required to setup a food industry including FSSAI and food safety licences. The right of life is not at all disturbed, since hundreds of families are working from the same village without any hardship.

8. The 10threspondent submit that the applicants and their group used to disturb the company and its operation. It is true that the company had initial teething problem when commercial production started from April 2023. The ETP process was fully stabilized by Oct, 2024 only. In all respect all the

For NUTRI FLAVOURS PVT. LTD.



Director

parameters stipulated by the pollution control board are completed to everybody's satisfaction now.

The 10th respondent humbly submit that the company has fulfilled all the requirements stipulated by TNPCB'S Closure Notice by appointing NEERI as its consultants, who are working for the last six months and has given their final completion report to TNPCB. The company is now waiting for the final revocation order from TNPCB. The company has spent about Rs.100 Lakhs and made all improvements in ETP to implement the suggestions of TNPCB/NEERI.

9. The 10th respondent humbly submit that the closure or relocation of the industry or not required due to the bogus complaints of the applicants. The 10th respondent humbly submits that the contents stated in para no.9 is contrary to the real facts. Mettur is an industrial hub with many large scale industries like Mettur Chemicals, Chemplast, MICO Farm, and TCM which are all operating in private lands in P.N.Patty and Veerakal Pudur Panchayath for the last 50 years, There are also hundreds of Medium and Small-Scale Industries operating within SIDCO premises and in private lands. Majority of these Industries are Chemical Industries which were formed as ancillary industries for using the chemicals manufactured by MCIC, Chemplast, and TCM& MICO Farm. These Industries are manufacturing industrial chemicals by using HCL, Caustic Soda, Sulpuric Acid, Chlorine etc. These SSI, MSME Industries are producing chemicals like Magnesium Sulphate, sulphate of Alumina, Calcium Chloride, and Sodium Sulphide etc. Apart from this there are public sector thermal & Hydal Industries along with private power generation companies like MALCO, Chemplast etc. There is not much of farming activities under the above panchayath limits and these facts are also accepted by the applicants saying that the ground water in this industrial area are not suitable for cultivation, which were already polluted by big Chemical

For NUTRI FLAVOURS PVT. LTD.

W.M. Jadhav

Director

Industries. But the Company do not discharge even one drop of water to nearby lands from our food manufacturing factory.

10. The 10th respondent further submits that the contents stated in para no.10 it is true that the associates of the applicants approached the Hon'ble High Court by filing writ petition vide W.P.No. 32598 of 2024 in the capacity of Uzahver Urpathilayar Kuzhu and the Hon'ble High Court passed the order without recording the submissions of the 10th respondent. The applicants and other persons colluded each other with malafide intention for the reasons best known to them. Infact, we have also given our complaints with all government departments for their baseless allegations. Infact, hundreds of people working in our factory are living in the same village only. And they also gave many complaints with concerned authorities including police departments, for the illegal activities of the applicants. The company is having a full pledged ETP Plant and have spent about Rs.100 lacs for the improvement of environmental issues raised by the complaints. Even though they are bogus complaints. We have already advised the applicants and their associates not to indulge in illegal activities like threatening the management and staffs and workers of the factory. Subsequently we have given our complaints both from management and workers with the respondents-2 to 5 and Police Departments. We have also issued legal notices to them. In addition, we have filed a suit for Permanent Injunction against the applicants vide O.S.No. 208 of 2024 before the Hon'ble District Munsif Court, Mettur, Salem District, which is still pending.

11. The 10th respondent further submits that they have obtained all the approvals from the respondents-2 to 7 on their detailed application after a due scrutiny & confirmation in terms of fulfillment of all terms & conditions as per the statutory requirement, for setting-up of the establishment. The 3rd to 7th respondents have given the consent order on the basis that the

For NUTRI FLAVOURS PVT. LTD.

S.M. Jadhav

Director

company has implemented and complied with all the terms & conditions for running the unit, as there is no pollution beyond the limit and also within the limit, since the company is food processing industry. Further, the respondent company is not emitting or diffusing Water/Air Pollution as the other chemical industries functioning in this same locality under the same panchayath union.

12. The 10th respondent humbly submit that the Grounds-C & D raised by the applicants cannot be sustained in the eye of law since the 10th respondent has approached the 2nd and 4th respondent and from TNPCB has carefully gone through our CTE application and allowed us to set up the plant to satisfy the norms of Tamil Nadu Town & Country Planning and the company has also obtained the consent of the 2nd respondent through the 3rd to 5th, Tahsildar Mettur, District Industries centre and other officials by following departments via single window clearance. Further, the company has also obtained its clearance from the Town & Country Planning, in proviso to section 47(A) of the Tamilnadu Town and Country Planning Act 1971, as our application has fulfilled & complied with all the statutory requirements, and subsequent to number of inspections to the factory site. After their fullest satisfaction on our fulfillment of statutory requirements only we started our construction as per the guide lines and got their final approval after the inspection of our building in all respect. Though the company is classified under red category, being a food processing industry, no dangerous or concentrated chemicals are used in the manufacturing process and no emission of any vapour or contaminated water endangering the human/livestock. The factory is situated in our private land, amidst the forest land and not in the agricultural field as alleged by the applicants.

13. The 10th respondent humbly submit that the applicants and other persons have filing petition after petition with an aim to achieve their illegal

For NUTRI FLAVOURS PVT. LTD.


Director

goal. They have also write baseless petitions to several government departments if their bribe demands are not met by individuals, corporates etc. The applicants and their associates lodged vexatious complaints against our company. Base upon their complaints, our company has faced problems. However, the company has rectified even small issues raised by the complaints. As per the advice of TNPCB and running the factory by the implementation of improved environmental measures suggested by TNPCB, and NEERI. This fact may be please be recorded by this Hon'ble Court and dismiss the above application with heavy cost.

It is, therefore, prayed that this Hon'ble Court may be pleased to dismiss the above application and interim relief sought by the applications, which is not maintainable since the 10th respondent has obtained necessary approval from authorities and by following the procedure contemplated under Law running the unit. Hence, the interest of justice, the above applications with interim relief has to be dismissed with heavy cost and thus render justice.

Solemnly affirmed at Chennai and]	BEFORE ME
signed his name in my presence]	
on this the day of December,2025]	ADVOCATE :: CHENNAI

For NUTRI FLAVOURS PVT. LTD.

S.M. Jakkh
Director



MEMORANDUM OF UNDERSTANDING

Between

GOVERNMENT OF TAMIL NADU

And

M/S NUTRI FLAVOURS PRIVATE LIMITED

THIS MEMORANDUM OF UNDERSTANDING IS MADE ON THIS DAY

On 10th August 2015

The **Government of Tamil Nadu** (shortly hereinafter called as **GoTN**) duly represented by and acting through the General Manager, Industries and Commerce Department, Government of Tamil Nadu and having office at **District Industries Centre, Collectorate Campus, Kancheepuram** which expression shall unless repugnant to the subject or context, means and includes his successors in office and assignees, of the first part.

AND

M/s.Nutri flavours Private Limited having their registered office at **No.88/1 AB-BLOCK-1st STREE, ANNANAGAR. CHENNAI-600 040** by and through their authorized signatory **Mr.S.SESHAN** (hereinafter referred to as **M/s.Nutri FlavoursPrivate Limited** successors and assignees) of the other part,

GoTN and **M/s.Nutri Flavours Private Limited** are hereinafter where the context so permits referred to individually as "Party" and collectively as "Parties";

M/s. Nutri FlavoursPrivate Limited wishes to establish the following project(s) in Tamil Nadu.

Sl. No	Project	Location	Proposed Investment (Rs.in Cr.)	Employment	Proposed Year of Commencement
1.	Mfg. of Protei powder,Amino Acid,Yeast Powder,Soua Sauce, Isoflovens	S No.114/1A2, Porur Village, Cheyyur Taluk, Kancheepuram District	3.50	29	Aug 2016

It is assured to **M/s. Nutri Flavours Private Limited** that **GoTN** will extend necessary support and facilitation to **M/s. Nutri Flavours Private Limited** as set forth in this Memorandum of Understanding (hereinafter referred to as 'MoU').

For NUTRI FLAVOURS PVT. LTD.

S.M. Jadhav
Director

Hence, the Parties hereby enter into this MoU and agree to co-operate on the following in order to facilitate the timely establishment and operation of the project by M/s. Nutri Flavours Private Limited:-

NOW, THEREFORE IT IS HEREBY AGREED AS FOLLOWS:-

1. Investment by M/s. Nutri Flavours Private Limited proposes to invest Rs. 3.50 crores in this proposed Project Site in the next 2 years. Further, **M/s. Nutri Flavours Private Limited** proposes to employ about persons in the Facility or Project within the Investment period, in the State of Tamil Nadu.

2. Facilitation and support by GoTN: GoTN will provide facilitation and support to **M/s. Nutri Flavours Private Limited** in the form of incentives as per MSMI Policy 2008, infrastructural support and regulatory facilitation as laid out in this MoU. The **GoTN** agrees to provide subject to applicable laws.-

(a) Infrastructure support to **M/s. Nutri Flavours Private Limited** promptly and expeditiously along with various other agencies, in the form of power, water supply, etc., in the manner set out as per the applicable laws.

(b) Statutory Clearances through Single Window Clearance and a system for effective monitoring of fulfillment of all obligations as agreed to in this MoU.

The MoU is not intended to be legally binding on the parties but expresses the spirit of co operation and the best intentions of the parties to achieve the purposes stated herein (if applicable)

This MoU shall be in force and effect from the date of execution by the parties herein.

This MoU is subject to additions and /or variations and /or deletions with the mutual consent in writing of the parties hereto.

IN WITNESS WHEREOF, the Parties hereto have hereunto set and subscribed their hands on the day, month and year first above mentioned at **Kancheepuram, Tamil Nadu.**

On behalf of

on behalf of GoTN

M/s. Nutri Flavours Private Limited

 AUTHORISED SIGNATORY M/s. Nutri Flavours Private Limited	 The General Manager, District Industries Centre, Kancheepuram.
--	---

For NUTRI FLAVOURS PVT. LTD.

K.M. Jagan

Director

BY R.P.A.D.**DEPARTMENT OF PUBLIC HEALTH AND PREVENTIVE MEDICINE**

From

Dr.K. Jegadeesh Kumar, MBBS., DPH.,
Deputy Director of Health Services,
Salem.

To

The General Manager,
District Industries Centre,
Salem -4**D.Dis.No. 12081/ E6 / 2015 dated 28-12-2015**

Sir,

Sub D&O Trades - Accordance of Health approval for the proposed -
M/s. Nutri Flavours Private Limited, Potteneri Nallagoundanpatty Village,
Mettur TK, Salem District - regarding.

Ref: Your Lr. R.No. 9426/A2/2015 dt.30-11-2015.
2.Inspection report of this office Technical P.A and the Block Health
Supervisor, GPHC, Nangavalli, dt: 28-12-2015.

&&&&

As per the reference cited, I wish to inform you that the Health approval is hereby accorded for the M/s. Nutri Flavours Private Limited, at S.F. No. 146/3,146/1B2,Potteneri Nallagoundanpatty Village, Mettur Tk, District Dt, for installing 144 HP capacity Machineris for the purpose of manufacturing of Hydrolysed Chicken Protein powder, liquid Amino Acids, Protein Agro Feed Powder processing industry subject to the following condition should be adopted before running

- 1 M/s. Nutri Flavours Private Limited Food processing unit to be obtained necessary Local body licence atonce.
- 2 NOC from fire department to be obtained.
- 3 Protected Drinking Water, Sanitary Toilets (for both sex separately) first aid box to be arranged.
- 4 The employees to be provided with Apron, Mask, Shoe and head cover while involving in the food related activities.
- 5 All Food hygienic norms to be adopted in the premises and a Hi-tech Laboratory to be maintainted employed with a Micro Biologist and Chemist for ensuring the hygienic food products.
- 6 Building occupation certificate to be obtained from the District Health Authority under section 26,28 and 33 of TamilNadu Public Health Act after completion of the building.
- 7 Sanitary certificate to be obtained once in a year.
- 8 Infected persons to be avoided in the Food processing activities.
- 9 All Public Health standard norms to be adopted to avoid any environmental hazards in around the premises of the factory.
- 10 A Health Inspection Book to be maintained in the premises.
- 11 Any violation of the above conditions reported from the public, the order issued now is automatically stands cancelled.

!:- Blue Print 2 Nos.

Deputy Director of Health Services, Salem

By To

- 1 Block Health Supervisor, Govt. Primary Health Centre, Nangavalli.
Through the Block medical Officer
- 2 Technical P.A of this office.
- 3 Thiru. Seshan, Proprietor of Nutri Flavours Pvt Ltd., 146/3,146/1B2, Potteneri Nallagoundanpatti, Mettur TK, 636 401.

For NUTRI FLAVOURS PVT. LTD.

K.M. Jagan
Director

வெ.வொள்லுசாமி

தலைவர்

வி.என்.பட்டி தேர்வு நிலைப் பேரூராட்சி,
மேட்டூர் அணை-638402,
சேலம் மாவட்டம்.

செல் : 94492 22890
அலுவலகம் : 04298 222021

பெறுநர்

27.6.2016

K.M. சக்தி வேல்
கீயூ.பி பிளவர் (பி)லிமிட்
88, AB பிளாக்,
முதல் தெரு,
அண்ணா நகர்,
சென்னை -40

அய்யா,

எங்கள் புதுரெட்டியூர் கிராமத்தில் P.N.பட்டி பஞ்சாயத்தில்
கிருமதி. விஜயலக்ஷி என்பவரிடம் வாங்கியுள்ள நிலத்தில்
சர்வே எண் 146/3ல் 3, 5 ஏக்கர் நிலத்தில் பிரொட்டிஷன்
சக்தி மிகுந்த உணவு மற்றும் மருந்து பொருட்கள்
கயாறிக்கும் கொழிற்சாலை அமைக்க இருப்பதாக கங்களின்
20.6.2016 தேதியிட்ட கடிதமூலம் தெரியவந்தது. இது
சம்பந்தமாக எங்கள் பஞ்சாயத்து உறுப்பினர்கள் கலந்து
ஆலோசனை செய்ததில் பேரில் சுற்றுப்புற சூழ்நிலை
யாதிக்காத வகையில் கொழிற் சாலை அமைப்பதற்கு
எங்களுக்கு எந்தவித ஆட்சேபமும் இல்லை. மேற்படி
கொழிற்சாலை நிறுவதற்கு இதன் மூலம் சம்மதம்
தெரிவித்துக் கொள்கிறோம்.



இப்படிக்கு,

[Handwritten Signature]

CHAIRMAN
N. Patty Town Panchayat
Selection Grade,
METTUR DAM-2, SALEM-DT.

For NUTRI FLAVOURS PVT. LTD.

[Handwritten Signature]
Director

Mob: 94432 22890
Off: 04298 222021

P. PONNUSAMY
CHAIRMAN
P.N. PATTI SELECTION GRADE TOWN PANCHAYAT
METTUR DAM - 636 402
SALEM DISTRICT

=====

To
K.M. Sakthivel
Nutri Flavours Pvt. Ltd.,
88, AB Block,
1st Street, Anna Nagar,
Chennai - 600 040

27.6.2016

Sir,

We came to know through your letter dated 20.6.16 that a Protein Rich Food and Medicines Factory is about to open in our Pudhureddiyur Village, P.N. Patti Panchayat at Survey No.146/3 comprised in 3.5 Acre land purchased from one Smt. Vijayalakshmi. After a deliberation with our panchayat members in this regard, we do not have any objection if the factory is not affecting the environment. I hereby convey my consent to establish the said factory.

Yours
Sd/-xxxxx
CHAIRMAN
P.N. Patti Town Panchayat
(Selection Grade)
Mettur Dam - 2
Salem District

For NUTRI FLAVOURS PVT. LTD.

K.M. Sakthivel
Director

அனுப்புகல்

திரு. மு. கிருஷ்ணன்
வட்டாட்சியர்,
மேட்டூர்

பெர்தல்

திரு. கே. எம். சக்திவேல்,
நிர்வாக இயக்குநர்,
நியூட்ரி பிளேவூர் பிரைவேட் லிமிடெட்,
பி.என்.பட்டி கிராமம்,
மேட்டூர்

ந.க. 2013(101) / 2016 ஜப (பி5) நாள்: 09.09.2016

அய்யம்

பொருள்: ஜமாபந்தி மனு சேலம் மாவட்டம் மேட்டூர் வட்டம்
பி.என்.பட்டி தோவு நிலை பேரூராட்சி, பி.என்.பட்டி கிராம
ச.எண்.144/4C நிலபட்டதாரர் தார்சாலைகள் குழிகள்
கொட்டியும், பெரிய கற்களை கொட்டியும் பாதையினை எடுத்து
உள்ளதாக புகார் அளிக்கப்பட்டது தொடர்பாக

தகவல்: திரு. கே.எம்.சக்திவேல், நிர்வாக இயக்குநர் நியூட்ரி
பிளேவூர்(பி)லிட், பி.என்.பட்டி மேட்டூர் வட்டம் மனு நாள்
01.06.2016

சேலம் மாவட்டம், மேட்டூர் வட்டம், பி.என்.பட்டி தோவு நிலை பேரூராட்சி,
பி.என்.பட்டி கிராம ச.எண்.144/4C நிலத்தின் பட்டதாரர், மேற்படி நிலத்தின் கீழ்நிலம்
செல்லும் தார்சாலையில் குழி தோண்டியும், பெரிய கற்களை கொட்டியும் பாதையினை
எடுத்துள்ளதாக பார்வையில் காணும் மனுவில் தெரிவிக்கப்பட்டுள்ளது.

மனுதாரர் அளித்த மனு மீது, விசாரணை மேற்கொண்டதின் பேரில்,
நெடுஞ்சாலைத்துறையின் பராமரிப்பில் இருந்து வந்த மேற்படி தார்சாலையில் மேட்டூர்
பஸ் நிலையத்திலிருந்து, புதுக்காடு ஓடை வரை அரசு பேருந்து பொது
பயன்பாட்டிற்காக இயக்கப்பட்டு வரப்பெற்றுள்ளது. அதில் குழி தோண்டியும், பெரிய
கற்கள் வைக்கப்பட்டு இருந்ததாலும், மேட்டூர் வருவாய் ஆய்வாளர் மற்றும் பி.என்.பட்டி
கிராம நிர்வாக அலுவலர், வட்டாட்சியர், மண்டல துணைவட்டாட்சியர் முன்னிலையில்
ஆக்கிரமிப்பு அகற்றப்பட்டது என இதன் மூலம் தெரிவிக்கப்படுகிறது.

க. சி. சுவாமி
15.9.2016
வட்டாட்சியர்,
மேட்டூர்

15/9/16

For NUTRI FLAVOURS PVT. LTD.

K.M. Jaganathan
Director

English Translation of Page No. 15

From

Shri. M. Krishnan,
Tahsildar,
Mettur

To

Shri. K.M. Sakthivel,
Managing Director,
Nutri Flavour Pvt. Ltd.,
P.N. Patti Village
Mettur

L.No. 2013(101)/2016 J.P.(B5) dated: 15.09.2016

Sir,

Sub: Jamabandhi Petition – Salem District – submission of
complaint against the Land Owner of Survey No.144/4C,
P.N. Patti Selection Grade Town Panchayat, Mettur Taluk
for damaging the Tar Road by digging pits and filling with
boulders – reg.

Ref: Petition dated 01.06.2016 submitted by Shri.K.M.Sakthivel,
Managing Director, Nutri Flavour (P) Ltd., Mettur Taluk.

It has been intimated in the petition cited in the reference
that the Patta Land Holder of Survey No.144/4C, P.N. Patti

For NUTRI FLAVOURS PVT. LTD.

K.M. Sakthivel
Director

Selection Grade Town Panchayat, Mettur Taluk has blocked the tar road by digging pits and filling them with boulders.

On the basis of the petition submitted by the petitioner, it is seen that the aforesaid tar road maintained by the Highways Department is used to ply bus from Mettur Bus Stand to Pudhukkadu Stream. As the road was blocked by digging pits and filling them with boulders, it is hereby apprised that the said encroachment has been removed in the presence of Mettur Revenue Inspector, P.N. Patti Town VAO, Tahsildar and Zonal Deputy Tahsildar.

Sd/-xxxx
Tahsildar
Mettur

For NUTRI FLAVOURS PVT. LTD.

S.M. Jadhav
Director

வட்டாட்சியர் அலுவலகம்
மேட்டுர்

மு.மு.6491/2016/B2

நாள்: 11.11.2016

தடையில்லாச்சான்று

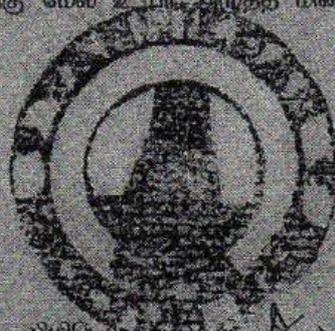
மேட்டுர் வட்டம், பின்பட்டி கிராமம், என்ற முகவரியில் அமைந்துள்ள நியூட்ரி பிளேவாஸ் பிரைவேட் லிமிடெட் நிறுவத்தின் புல விபரம் பின்வருமாறு:

பட்டி எண்	புல எண்	விஸ்தீர்ணம் (ஹெக்ட)	பாத்தியப்பட்ட பாதிப்பு
4013	146/1B2	0.48.50	0.48.50
4013	146/3	0.37.00	0.37.00

மேற்கண்ட நிலத்தில் கட்டப்பட்டுள்ள நியூட்ரி பிளேவாஸ் பிரைவேட் லிமிடெட் நிறுவத்திற்கு கீழ்க்கண்டவாறு தடையில்லாச்சான்று வழங்கப்படுகிறது. மேற்படி நிலத்தில்,

1. அரசு புறம்போக்கு நிலம் ஏதும் சேரவில்லை.
2. நிலம் கையகப்படுத்தும் சட்டம் 1894 பிரிவு 4(1)-ன் கீழ் எந்த துணையாலும் அறிவிப்பு செய்யப்படவில்லை மற்றும் நில ஆர்ஜிதம் சம்மந்தமாக வேறு எந்த துறைக்கும் நில ஆர்ஜிதப்பட்டியல் (Land Plan Schedule) ஏதும் அரசுக்கு அனுப்பப்படவில்லை.
3. நில சீர்திருத்தச் சட்டம் 1961-ன்படி பாதிப்பு இல்லை.
4. நகர்ப்புற நில உச்சவரம்பு சட்டம் 1978-ன்படி பாதிப்பு இல்லை.
5. நிர்நிலை புறம்போக்கு நிலமில்லை.
6. வெள்ளப்பெருக்கால் உத்தேச கட்டிடம் கட்டப்படவுள்ள இடம் பாதிப்பு ஏற்படாது.
7. அரசுக்கு செலுத்த வேண்டிய நிலவரிக்கள் ஏதும் நிலுவையில் இல்லை.
8. பிரஸ்தாப நிலத்திற்கு மேல் உயர் அளவற்ற மின் கம்பி ஏதும் செல்லவில்லை.

பெறுதல்
திரு. S.K சம்பத்,
சுயவைத்தலைவர்,
நியூட்ரி பிளேவாஸ் பிரைவேட் லிமிடெட்,
பின்பட்டி கிராமம்,
மேட்டுர் வட்டம்.



வட்டாட்சியர்
வட்டாட்சியர்
மேட்டுர்

For NUTRI FLAVOURS PVT. LTD.

K.M. Jagan
Director

Tahsildar Office
Mettur

NO OBJECTION CERTIFICATE

The Survey Nos of Nutri Flavours Pvt Ltd situated in P.N. Patti Village, Mettur Taluk are furnished below: -

Patta No.	Survey No.	Extent (in Hect)	Covered Area
4013	146/1B2	0.48.50	0.48.50
4013	146/3	0.37.00	0.37.00

No Objection Certificate to Nutri Flavours Pvt Ltd built on the aforesaid land is issued as under.

The aforesaid land is: -

1. Not combined with any Govt Poromboke land.
2. No notification was issued by any department under sec 4 (1) of Land Acquisition Act 1894 and no Land Plan Schedule was sent to the Govt regarding the land plan.
3. Not affected under Land Reforms Act, 1961.
4. Not affected under Urban Land Ceiling Act, 1978

For NUTRI FLAVOURS PVT. LTD.

K.M. Jaleth
Director

English Translation of Page No. 18

5. Not a waterbody poromboke land.
6. The proposed building would not be affected by floods.
7. No dues pending to the Govt.
8. No high tension electric wire passes through the land.

Sd/-xxxx
Tahsildar
Mettur

To

Shri S.K. Sampath
Deputy Director
Nutri Flavours Pvt. Ltd.,
P.N. Patti Village
Mettur Taluk

For NUTRI FLAVOURS PVT. LTD.

S.M. Jathu
Director

English Translation of Page No. 21 & 22

Statement of Village Administrative Officer, P.N. Patti**Village, Mettur Taluk****Present:**

On the basis of application made by Shri. Sampath, Deputy Director, Nutri Flavours Pvt Ltd for paving an electric path at Survey No.145/1,2,3 in P.N. Patti Village, Mettur Taluk, I came to know that Revenue Inspector is conducting an enquiry in this regard. Lands in Survey No. 145/1, 145/2 & 145/3 with an extent of 0.30.0, 0.09.0, 0.12.0 hectares at P.N. Patti Village, Mettur Taluk have been classified as dry lands. The aforesaid lands are situated in Pudhureddiyur, P.N. Patti Village. Adjoining the aforesaid lands, the electric path for Nutri Flavours Pvt Ltd is surrounded by individual patta lands. Hence, No Objection Certificate has been sought by TNEB for erection of electric posts and passing of electric wires in the Govt Poromboke land. Therefore, I humbly submit that no objection certificate can be issued to erect electric posts and passing of electric wires in

For NUTRI FLAVOURS PVT. LTD.


Director

English Translation of Page No. 21 & 22

Survey Nos. 145/1, 145/2 & 145/3 at P.N. Patti Village for
Nutri Flavours Pvt. Ltd. Co.

Further, he has sought permission to remove boulders in
Survey No.145/3 for paving a pathway. I also humbly submit
that approval be sought from the Tahsildar for removal of
boulders and necessary action can be taken thereafter.

Sd/-xxxx

Village Administrative Officer
P.N. Patti Village, Veerakkal Pudhur
Mettur Taluk, Salem District

For NUTRI FLAVOURS PVT. LTD.

K.M. Jadhav
Director

Ex-2

22

25

தொழில் வணிகத் துறை

DIC.

LETTER

அனுப்புநர்
திரு க இராமசுந்தரன், எம்.எ.,
பொது மேலாளர்,
மாவட்ட தொழில் மையம்,
சேலம் 4

பெறுநர்
சார் ஆட்சியர்,
மேட்டூர் தாலுக்கா
சேலம் மாவட்டம்

ந.க. எண். 9429 / ஆ7 / 2015 நாள் 31.03.2017

அய்யா,

பொருள் உலக முதலீட்டாளர்கள் மாநாடு 2015 திள் தியூட்டி
பிளவர்ஸ் பி.லிமிடெட். 146/3, 146/1B2, பொட்டனேரி,
நல்லகவுண்டம்பட்டி, மேட்டூர் - 636 401 - தொழில்
தொடங்க அனுமதி பெறுதல் பொருட்டு குறித்து.

பார்வை 1. இவ்வலுவலக கடிதம் இதே எண் நாள் 17.03.2017
2. திறுவனத்தாரின் கடிதம் நாள் - 23.03.2017.

மேற்கண்ட பொருளில் காணும் திள் தியூட்டி பிளவர்ஸ் பி.லிமிடெட்,
பொட்டனேரி, நல்லகவுண்டம்பட்டி, மேட்டூர் தாலுக்கா என்ற திறுவனம் "Hydrolysed
Chicken Protein Powder/Liquid, Amino Acids, protein Agro Feed Powder" ஆகியவை
தயாரிக்கும் தொழிற்சாலை துவக்க உலக முதலீட்டாளர்கள் மாநாடு 2015-ஓம் தமிழக
அரசுடன் புரிந்துணர்வு ஒப்பந்தம் மேற்கொண்டு, சேலம் மாவட்ட ஆட்சியர் அவர்களின்
வழிகாட்டுதல்படி இவ்வலுவலகம் மூலம் செயல்படுத்தப்பட்டுவரும் ஒரு முனை தீவுக் குழு
வாயிலாக சம்பந்தப்பட்ட துறைகளில் வரைபட அனுமதி பெற்று தொழிற்சாலை துவக்க
விண்ணப்பித்து தீயணைப்பு துறை, இணை இயக்குநர், சுகாதாரத் துறை மற்றும் இயக்குநர்,
தொழிலகப் பாதுகாப்பு மற்றும் சுகாதாரம் அலுவலகங்களிலிருந்து ஒப்புதல் பெறப்பட்டுள்ளது.

இத்தினையில் பார்வை 2-ல் காணும் கடிதத்தில் இத்திறுவனத்தார், வரைபட
ஒப்புதல் பெறுவதற்கு, வட்டாட்சியர் அலுவலகம் மற்றும் செயல் அலுவலர், பி.என்.பட்டி
பேரூராட்சி (தேர்வுநிலை) அலுவலகங்களில் மிகவும் கவனமாக சிறப்பாக
தெரிவித்துள்ளார்கள்.

எனவே மேற்கண்ட திறுவனத்திற்கு மின் இணைப்பு வழங்கும் பொருட்டு
தங்கள் அலுவலகத்தில் தக்க நடவடிக்கை மேற்கொள்ள அன்புடன்
கேட்டுக்கொள்ளப்படுகிறது.

பொது மேலாளர்

நகல்

1. M/s.Nutri Flavours Pvt. Ltd.,
No.88/2,AB-Block, U Street,
Anna Nagar, Chennai - 600 045
2. திள் தியூட்டி, மேட்டூர்

For NUTRI FLAVOURS PVT. LTD.

R.M. Jaletha

Director

DEPARTMENT OF INDUSTRY AND COMMERCE

From

Shri. S. Ramachandran, M.E.
General Manager,
District Business Centre,
Salem - 4

To

The Sub Collector
Mettur Taluk
Salem District

L.No.9429/A7/2015 dated 31.03.2017

Sir,

Sub: Global Investors Meet 2015 - M/s. Nutri Flavours Pvt. Ltd.
146/3, 146/1B2, Pottaneri, Nallakavun- dampatti, Mettur -
636 401 - seeking approval for commencement of business -
reg.

- Ref: 1. This Office letter of even No. dated 17.03.2017.
2. Company's letter dated 23.03.2017.

The company mentioned in the subject M/s Nutri Flavours Pvt. Ltd., 146/3, 146/1B2, Pottaneri, Nallavanundampatti, Mettur Taluk signed a Memorandum of Understanding with the

For NUTRI FLAVOURS PVT. LTD.

K.M. Jakkappa
Director

English Translation of Page No. 25

Govt of Tamil Nadu during the Global Investors Meet, 2015 to open a new factory for production of "Hydrolysed Chicken Protein Powder/Liquid Amino Acids, Protein Agro Feed Powder" under the able guidance of Salem District Collector and obtained layout approval from the departments concerned through Single Window Clearance Committee executed by this office and applied for opening of factory and obtained permission from the Joint Director, Fire Department, Director, Health Department and Industrial Safety and Health Department.

At this juncture, the company has intimated vide letter cited in the reference that there is an inordinate delay in obtaining layout approval from the Tahsildar Office and Executive Officer, P.N. Patti Panchayat (Selection Grade) Office.

Sd/-xxxx
General Manager

Copy to: -

1. M/s. Nutri Flavours Pvt. Ltd.,
No.88/2, AB-Block, 1st Street,
Anna Nagar, Chennai - 600 040
2. Tahsildar
3. Executive Officer, P.N.Patti, - for Information and necessary
Panchayat (Selection Grade) action

For NUTRI FLAVOURS PVT. LTD.

K.M. Jagan
Director

5/13/2017

005.jpg

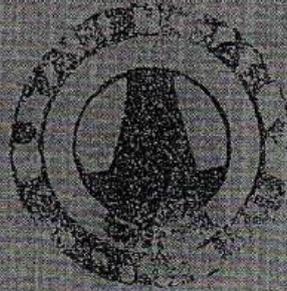
மூ.மு. 3257/2017 நாள் 2.5.2017

வட்ட அலுவலகம், மேட்டுர்

சான்று

தகவல் மேட்டுர் வட்டாட்சியின் அதிம 60/17 நாள் 2.5.2017

மேட்டுர் வட்டம் பின்பட்டி கிராமம், புல எண் 146/191 முதலானவற்றில் தொடக்கப்பட்ட உள் திருவாளர்கள் நியூட்ரி பிளவாஸ் பிரைவேட் லிட் என்ற கம்பெனிக்கு அண்டு சாலையாக கருப்பலக்கட்டல் முதல் பகுதிக்குள்ளும் சான்றுகள் அண்ட வரையிலான பகுதிக்கு ஏற்கனவே சென்று கொண்டிருந்த சாலை பயன்பாட்டில் இருந்து வருகிறது என மேட்டுர் வருவாய் அலுவலர்களின் அறிவுகருவியின் பேரில் சான்றளிக்கப்படுகிறது.



வட்டாட்சியர்
மேட்டுர்

பெறுதல்

நியூட்ரி பிளவாஸ் பிரைவேட் லிட்

அண்ணாநகர், சென்னை

For NUTRI FLAVOURS PVT. LTD.

K.M. Jagan
Director

English Translation of Page No. 28

Taluk Office,
Mettur

M.M. No.3257/2017/L73 dated 12.5.2017

CERTIFICATE

Information: Mettur Tahsildar's ATM 60/17 dt 2.5.2017

It is certified on the basis of Mettur Revenue Inspector's Report that the approach road for M/s Nutri Flavours Pvt Ltd. Company, P.N. Patti Village, Mettur Taluk comprised in Survey No.146/1B1 from Karumalaikoodal to Pudhuchinnakavur Thaazhaiyur Ooradi area already exists.

Sd/-xxxx
Tahsildar
Mettur

To

Nutri Flavours Pvt Ltd
Anna Nagar, Chennai

For NUTRI FLAVOURS PVT. LTD.

K.M. Jagan
Director

Ex. 2 (C-1)

EO. NOC

அனுப்பநர்

திரு. மா.கருப்பண்ணன்
செயல் அலுவலர்,
பி.என்.பட்டி தேர்வுநிலை பேரூராட்சி,
சேலம் மாவட்டம்.

பெறுநர்

உரிமையாளர்,
Nutri Flavours Private Limited
88/2, AB Block, 1st. Street, Anna Nagar,
Chennai 600 040

வழி:-

பொது மேலாளர் அவர்கள்,
மாவட்ட தொழில் மையம்,
சேலம்.

ந.க.எண்: 128 / 2016 நாள்: 04.07.2017

ஐயா,

பொருள்: தடையின்மை சான்று - சேலம் மாவட்டம் - பி.என்.பட்டி தேர்வுநிலை பேரூராட்சி - புதுரெட்டியூர் சர்.எண். 146/1பி1, 146/1பி நிலத்தில் நியூட்ரி பிளவர் பிரைவேட் லிட் நிறுவனம் தொழில் நடத்த ஒற்றை சாளர முறையில் வரைபட ஒப்புதல் பெற விண்ணப்பம் செய்யப்பட்டது - தொழிற்கூடம் அமைக்க தடையின்மை சான்று வழங்க கோரியது - தொடர்பாக.

பார்வை:

1. நியூட்ரி பிளவர் பிரைவேட் லிட் நிறுவனத்தின் விண்ணப்பம் நாள் 12.04.2016
2. பொது மேலாளர், மாவட்ட தொழில் மையம், சேலம் அவர்களின் கடித ந.க.எண். 9429/அ7/2015 நாள் 31.03.2017
3. நகர உளரமைப்பு துறை வழிகாட்டு நெறிமுறைகள்

சேலம் மாவட்டம், பி.என்.பட்டி தேர்வுநிலை பேரூராட்சி வார்டு 2 புதுரெட்டியூர் நில அளவை எண். 146/1பி1 மற்றும் 146/1பி நிலத்தில் நியூட்ரி பிளவர் பிரைவேட் லிட் நிறுவனத்தின் மூலம் "Hydrolysed Chicken Protein Powder/Liquid, Amino Acids, Protein Agro feed Powder" ஆகியன தயாரிக்கும் தொழிற்சாலை துவங்க உலக முதலீட்டாளர்கள் மாநாடு 2015ல் தமிழக அரசுடன் புரிந்துணர்வு ஒப்பந்தம் மேற்கொண்டதென தெரிவித்து மேற்படி தொழிற்சாலை அமைக்க பார்வை 3ல் காணும் வழிகாட்டு நெறிமுறைகளில் கண்டுள்ள இனங்கள் குறித்து கீழ்க்காணும் விவரப்படி பேரூராட்சி மூலம் தடையின்மை சான்று வழங்கப்படுகிறது.

\\System2\dt\Office File 2016 to\Covering Letter\Cov.let Other office from 01.04.2016 to.doc

PTO

For NUTRI FLAVOURS PVT. LTD.

K.M. Jagan
Director

Approach Road

பி.என்.பட்டி தேர்வுநிலை பேரூராட்சி பகுதியில் இருந்து மேற்படி நிறுவனத்திற்கு மேட்டூர் வட்டாட்சியர் அவர்கள் மூ.மு. 3257/2017/பி3 நாள் 12.05.2017ன்படி அனுகு சாலையாக கருமலைக்கடல் முதல் புதுசின்னக்காலூர் தாழைபூர் ஊரடி வரையிலான சாலை உள்ளது என சான்றளிக்கப்படுகிறது.

Is there any channel (or) any type of Water Course passess through site as per FMB and /or Village Map

மேற்படி நிறுவனத்தின் மூலம் அமைக்கப்பட உள்ள தொழிற்கூடம் அமைந்துள்ள பகுதியில் நீர் பிடிப்பு பகுதி ஏதும் இல்லை என சான்றளிக்கப்படுகிறது.

If the site lies within a distance of 90 mts. from the boundary of burial ground/burning ground

மேற்படி நிறுவனத்தின் மூலம் அமைக்கப்பட உள்ள தொழிற்கூடம் அமைந்துள்ள பகுதியில் இட்கொடு மற்றும் சுடுகொடு ஏதும் இல்லை என சான்றளிக்கப்படுகிறது.

Site lies within a distance of 300 mt from the boundary of live stone quarry

மேற்படி நிறுவனத்தின் மூலம் அமைக்கப்பட உள்ள தொழிற்கூடம் அமைந்துள்ள பகுதியில் 300 மீட்டருக்குள் குவாரிகள் எதும் இல்லை என சான்றளிக்கப்படுகிறது.

Site lies within a distance of 500 mt from the boundary of live stone crusher Unit

மேற்படி நிறுவனத்தின் மூலம் அமைக்கப்பட உள்ள தொழிற்கூடம் அமைந்துள்ள பகுதியில் 500 மீட்டருக்குள் கிரவுர் யூனிட்கள் எதும் இல்லை என சான்றளிக்கப்படுகிறது.

Sewage Treatment Plant Detaiils shown in the drawing or Certificate of availability of underground drainage facility from the Executive officer

மேற்படி நிறுவனத்தின் மூலம் அமைக்கப்பட உள்ள தொழிற்கூடம் அமைக்க வழங்கப்பட்டுள்ள வரைபடத்தில் தொழிலக நிரியற் கழிவுகள் சுத்திகரிக்கும் பிளாண்ட் (Effluent Treatment Plant) அமைக்கப்பட்டுள்ளது என சான்றளிக்கப்படுகிறது.

செயல் அலுவலர்
பி.என்.பட்டி தேர்வுநிலை பேரூராட்சி,
சேலம் மாவட்டம்.

English Translation of Page No. 30 & 31

Shri. M. Karuppannan,
Executive Officer,
P.N.Patti Selection Grade Panchayat,
Salem District.

To

The Managing Director
Nutri Flavours Private Limited
88/2, AB Block, 1st Street
Anna Nagar, Chennai – 600 040
(Through
The General Manager,
District Industrial Centre
Salem)

L.No.128/2016 dated 04.07.2017

Sir,

Sub: No Objection Certificate – Salem District – P.N. Patti
Selection Grade Panchayat – Application submitted for
layout approval through single window system in respect of
Nutri Flavours Pvt Ltd to start business in Survey
No.146/1B1, 146/1B land situated in Pudhureddiyur –
seeking no objection certificate for establishment of factory –
reg.

Ref:1. Nutri Flavours Pvt Ltd Application dated 12.04.2016.

For NUTRI FLAVOURS PVT. LTD.

K.M. Jaletha
Director

English Translation of Page No. 30 & 31

2. General Manager, District Industrial Centre, Salem
letter No.9429/A/7/2015 dt 31.03.2017.
3. Guidelines of Town Planning Department

It is hereby informed that Nutri Flavours Pvt Ltd situated in Pudhureddiyur Land Survey No.146/1B1 & 146/1B, Ward 2, P.N. Patti Selection Grade Panchayat, Salem District has signed a Memorandum of Understanding with the Govt of Tami Nadu during the Global Investors' Meet, 2015 to manufacture "Hydrolysed Chicken Protein Powder/Liquid, Amino Acids, Protein Agro Feed Powder" and to establish the factory in accordance with the points found in the Guidelines cited in ref (3) above, No Objection Certificate is issued as per the details furnished below: -

Approach Road

It is certified that as per Mettur Tahsildar letter No.M.M. 3257/2017/B3 dated 12.05.2017, the road from Karumalaikkodal to Pudhuchinnakavoor Thaazhaiyur Ooradi

For NUTRI FLAVOURS PVT. LTD.



Director

English Translation of Page No. 30 & 31

exists as an approach road for the supra company from P.N. Patti Selection Grade Panchayat.

Is there any channel (or) any type of Water Course passes through site as per FMB and/or Village

It is certified that no water course exists in the area where the supra company is about to establish a factory.

If the site lies within a distance of 90 Mts from the boundary of Burial Ground/Burning Ground

It is certified that no Burial Ground/Burning Ground exists in the area where the supra company is about to establish a factory.

Site lies within a distance of 300 Mts from the boundary of live stone quarry

It is certified that no live stone quarry exists in the area within a distance of 300 Mts where the supra company is about to establish a factory.

For NUTRI FLAVOURS PVT. LTD.

K.M. Jadhav
Director

Site lies within a distance of 500 Mts from the boundary of live stone crusher unit

It is certified that no live stone crusher units exist in the area within a distance of 500 Mts where the supra company is about to establish a factory.

Sewage Treatment Plant Details shown in the Drawing or Certificate of Availability of Underground Drainage Facility from the Executive Officer

It is certified that an Effluent Treatment Plant exists in the layout plan where the supra company is about to establish a factory.

Sd/-xxxxx
Executive Officer
P.N. Patti Selection Grade Panchayat
Salem District

For NUTRI FLAVOURS PVT. LTD.

K.M. Jagan
Director

//வேளாண்மைத் துறை//

அனுப்புநர்

திரு.எம். செந்தமிழ்செல்வன், பி.எஸ்சி(விவ),
வேளாண்மை இணை இயக்குநர்,
சேலம்.1

பெறுநர்

நகர ஊரமைப்பு துணை இயக்குநர்(பொ),
சேலம் மண்டலம்,
6, சன்னதி தெரு, சுப்ரமணிய நகர்,
சூரமங்கலம்,
சேலம் 636 005.

கடித எண்.ஈ2 /8657 / 2018, நாள் 07.2018

அய்யா,

பொருள்: கட்டிடம்- சேலம் மாவட்டம்- மேட்டூர் வட்டம், நங்கவள்ளி
வட்டாரத்திற்குட்பட்ட பி. என். பட்டி கிராம சர்வே எண் 146/1B2
மற்றும் 146/3 ல் உள்ள விவசாய நிலம் மாற்று உபயோகப்படுத்த
தடையில்லாச் சான்று வழங்குதல்- தொடர்பாக.

- பார்வை: 1. நகர ஊரமைப்பு, (UD4(3)) துறையின் அரசாணை எண் (MS)
79 நாள் 04.05.2017
2. வேளாண்மை இயக்குநர், சென்னை அவர்களின் கடித எண்
திட்டம் 1/55758/2017 நாள். 19.07.2017
3. நகர ஊரமைப்பு துணை இயக்குநர், சேலம் அவர்களின் கடித
எண். 737/2018/சேம3, நாள். 13.02.2018
4. வேளாண்மை உதவி இயக்குநர், நங்கவள்ளி அவர்களின் கடித
எண். 10/2018 நாள். 26.07.2018.

பார்வை 1ல் காணும் அரசாணையில் வழங்கப்பட்டுள்ள வழிகாட்டுதலின்படியும் பார்வை
2ல் காணும் கடிதத்தில் தெரிவித்துள்ள அறிவுரைகளின் படியும், பார்வை(3)ல் காணும் கடிதத்தில்
கோரியுள்ளவாறு, கட்டிடம், சேலம் மாவட்டம், மேட்டூர் வட்டம், நங்கவள்ளி வட்டாரத்திற்குட்பட்ட
பி. என். பட்டி கிராம சர்வே எண் 146/1B2 மற்றும் 146/3 ல் உள்ள விவசாய நிலம் மாற்று
உபயோகத்திற்கு பயன்படுத்த தடையில்லாச் சான்று இத்துடன் இணைத்து அனுப்பப்படுகிறது.
இணைப்பு- தடையில்லாச் சான்று.

வேளாண்மை இணை இயக்குநர்,
சேலம்

English Translation of Page No. 36

AGRICULTURE DEPARTMENT

From

Shri. M. Senthamizhselvan, B.Sc (Agri)
Joint Director of Agriculture
Salem - 1

To

Deputy Director (Civil),
Town Planning, Salem Zone
6, Sannadhi Street, Subramaniya Nagar
Sooramangalam
Salem - 636 005

Letter No.E2/8657/2018, dated __.07.2018

Sub: Building - Salem District - Issue of No Objection Certificate
for conversion of Agriculture Land for alternate purpose
situated in P.N. Patti Village, Nangavalli Region, Mettur
Taluk comprised in Survey No.146/1B2 - reg.

Ref: 1. Town Planning Dept (UD4(3)) GO No. (MS) 79 dated
04.05.2017.

2. Agriculture Director, Chennai letter No.Plg
1/55758/2017 dated 19.07.2017.

3. Deputy Director, Town Planning, Salem letter
No.737/2018/SM3 dated 13.02.2018.

For NUTRI FLAVOURS PVT. LTD.

K.M. Jakkappa
Director

English Translation of Page No. 36

4. Assistant Director of Agriculture, Nangavalli letter
No.10/2018 dated 26.07.2018.

In accordance with the guidelines elucidated in the GO cited in ref (1), as per the advisory intimated in the letter cited in ref (2) and as sought in the letter cited in ref (3) above, No Objection Certificate is hereby issued for conversion of agriculture land for alternate purpose with respect to the building situated in survey No.146/1B2 and 146/3, P.N. Patti Village, Nangavalli Region, Mettur Taluk, Salem District.

Encl: No Objection Certificate

Sd/-xxxx
Joint Director of Agriculture
Salem

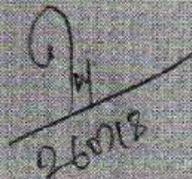
For NUTRI FLAVOURS PVT. LTD.

K.M. Jaleetha
Director

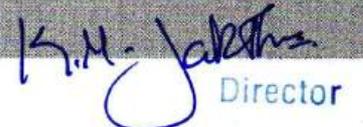
தடையில்லாச் சான்று

சேலம் மாவட்டம், மேட்டூர் வட்டம், நங்கவள்ளி வட்டாரத்திற்குட்பட்ட பி. என். பட்டி கிராம சர்வே எண் 146/1B2 மற்றும் 146/3 ல் உள்ள விவசாய நிலம் கடந்த 5 ஆண்டுகளாக எந்தவிதமான விவசாயப் பயிர்களும் சாகுபடி செய்யப்படவில்லை என வீரக்கல்பட்டிதூர், கிராம நிர்வாக அலுவலர் அளித்த சான்றின் அடிப்படையிலும், வேளாண்மை உதவி இயக்குநர்(பொ), நங்கவள்ளி அவர்கள் மேற்கண்ட சர்வே எண்களில் உள்ள நிலத்தினை ஆய்வு செய்து நிலம் எவ்வித விவசாய பயன்பாட்டிற்கும் உகந்ததாக இல்லை என்று சான்றளித்ததன் அடிப்படையிலும் வேளாண்மை இணை இயக்குநர், சேலம் அவர்கள் 25.06.2018 அன்று நேரில் சென்று மேற்குறிப்பிட்டுள்ள சர்வே எண்களில் உள்ள நிலத்தை ஆய்வு செய்தார். இந்நிலப்பரப்பு மானாவாரி நிலமாக உள்ளது. பயிர்கள் எதுவும் சாகுபடி செய்யாமல் தரிசாக உள்ளது. எனவே, தடையில்லாச் சான்று வழங்கப்படுகிறது.

வேளாண்மை இணை இயக்குநர்,
சேலம்.


26/08

For NUTRI FLAVOURS PVT. LTD.


Director

English Translation of Page No. 39

NO OBJECTION CERTIFICATE

Village Administrative Officer, Veerakkalpattipudhur has certified that agriculture land comprised in Survey No.146/1B2 and 146/3 situated in P.N.Patti Village, Nangavalli Region, Mettur Taluk, Salem District is under disuse for the last 5 years as no cultivation has taken place in that land. On this basis, Agriculture Assistant Director (Civil), Nangavalli had inspected the aforesaid land and certified that the agriculture land is not fit for any cultivation. Subsequently, Joint Director of Agriculture inspected the land comprised in the said survey Nos in person on 25.06.2018. This land is a Rainfed land and it is barren without any cultivation. Therefore, no objection certificate is issued.

Sd/-xxxxx
Joint Director of Agriculture
Salem

For NUTRI FLAVOURS PVT. LTD.

K.M. Jagan
Director

அனுப்புநர்
 திரு. இரா. வாழ்வந்தான், பி.இ.,
 நகர் ஊராமைப்பு துணை இயக்குநர்,
 சேலம் மண்டலம்,
 6, சன்னதி தெரு, கர்மணியநகர்,
 குராமங்கலம், சேலம் - 636 005.
 Telephone No: 0427-2448625,
 e mail : ddsimregion@gmail.com

பெறுநர்

1. செயல் அலுவலர்,
 பிஎன்பட்டி பேரூராட்சி,
 சேலம் மாவட்டம்.
2. Nutri Flavours Private Limited,
 No.88/2 AB-Block,
 1st Street,
 Anna Nagar,
 Chennai-600 040.

ந.க.எண்.14290/2018 சேம-3

நாள்.01.11.2018

ஆய்வு,

பொருள்: நிறுவனம் - நகர் ஊராமைப்பு துணை இயக்குநர் அலுவலகம் - சேலம் மண்டலம் - சேலம் மாவட்டம் - மேட்டூர் வட்டம் - பிஎன்பட்டி பேரூராட்சி/கிராமம் - ரீ.ச.எண்.146/1912, 146/3-ல் 2.11 ஏக்கர் பரப்பில் NUTRI FLAVOURS PRIVATE LIMITED நிறுவனக் கட்டிடம் கட்டப்படும் இடத்திற்கு மனைபிட ஒப்புதலும் அம்மனையில் அமையும் நிறுவனக் கட்டிடம் அமைக்க ஒப்புதல் வழங்குதல் - சம்மந்தமாக.

- பார்வை:**
- 1) பொது மேலாளர், மாவட்ட தொழில் மையம், சேலம் அவர்களின் கடிதம் ந.க.எண்.9429/அ7/2015, நாள். 06.09.2018.
 - 2) மனுதாரர் விண்ணப்பம் நாள். 31.07.2018 மற்றும் 27.10.2018.
 - 3) இவ்வலுவலக கடிதம் இதே எண். நாள். 01.10.2018.
 - 4) அரசாணை (நிலை) எண். 754, ஊரக வளர்ச்சி மற்றும் உள்ளாட்சித் துறை, நாள். 07.05.1979.
 - 5) அரசாணை (நிலை) எண். 86, வீட்டுவசதி மற்றும் நகர்ப்புற வளர்ச்சித் (டிடி4) துறை, நாள். 28.03.2012.
 - 6) மேட்டூர் வட்டாட்சியர் அலுவலக வட்டாட்சியர் சான்று மூ.மூ.எண். 6491/2016/912 நாள் 11.11.2016.
 - 7) வேளாண்மை இணை இயக்குநர், சேலம் அவர்களின் கடிதம் ஏ2/8657/2018 நாள் 26.07.2018.
 - 8) மாவட்ட அலுவலர், தீயணைப்பு மீட்புப் பணிகள் நிலையம், சேலம் மாவட்டம் அவர்களின் தடையின்மை சான்று ஓ.மு.எண்.10391/அ2/2018, நாள். 04.10.2018.
 - 9) அரசாணை எண்.79, வீட்டுவசதி மற்றும் நகர்ப்புற வளர்ச்சித் துறை, நாள். 04.05.2017.

சேலம் மாவட்டம், மேட்டூர் வட்டம், பிஎன்பட்டி பேரூராட்சி/கிராமம், ரீ.ச.எண்.146/1912, 146/3-ல் 2.11 ஏக்கர் பரப்பில் NUTRI FLAVOURS PRIVATE LIMITED நிறுவனக் கட்டிடம் கட்ட 'ABCDEF' என எல்லையிடப்படும், மனை வரைபடத்திற்கு ம.வ/ம.சே.எண்.1137/2018 என எண்ணிட்டு மனை ஒப்புதலும், அம்மனையில் அமையும் நிறுவன கட்டிடத்திற்கு ஊராட்சி சட்டப் பிரிவு 112-ன் கீழ் உரிமங்களையும், அனுமதிகளையும் வழங்குவதை தடுப்பதற்கான அல்லது முறைப்படுத்துவதற்கான விதி 8(1)-ன் கீழ்படியும் தொழிற்சாலைகளுக்கான சட்டப் பிரிவு 3(1)-ன் கீழ்படியும் மற்றும் அரசாணை எண்.754, ஊரக வளர்ச்சி மற்றும் உள்ளாட்சித் துறை, நாள். 07.05.1979-ன்படி தொ.வம(சே)எண்.27A,27B,27C/2018 என எண்ணிட்டு தொழிற்சாலைக்கு தொழில்நுட்ப அனுமதி வழங்கப்படுகிறது.

For NUTRI FLAVOURS PVT. LTD.

K.M. Jagan
 Director

மனுதாரர் மேற்கொண்டு உத்தரவிற்றாக செயல் அலுவலர், பி.என்.பட்டி, பேரூராட்சி தலாங்களை அணுகுமறு தெரிவிக்கப்படுகிறார்.

செவ்வியல்
3/10/10
நகர் உறுமைப்பு துணை இயக்குநர்,
சேலம் மண்டலம், சேலம்.
3/10/10

நகல்:
பொது மேலாளர்,
மாவட்ட தொழில் மையம்,
சேலம்-4.

For NUTRI FLAVOURS PVT. LTD.

K. M. J. J. J.
Director

English Translation of Page No. 41 & 42

From

Shri. R. Vazhavandhan, B.E.
Deputy Director Town Planning
Salem Zone
6, Sannadhi Street, Subramaniya Nagar
Sooramangalam, Salem - 636005
Telephone No: 0427 - 2448625
email: ddslmregion@gmail.com

To

1. The Executive Officer
P.N. Patti Selection Grade Panchayat
Salem District
2. Nutri Flavours Pvt. Ltd.
No.88/2, AB Block,
1st Street,
Anna Nagar
Chennai - 600 040

L.No.14290/2018/Sm-3

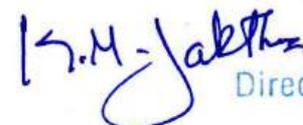
Dated: 01.11.2018

Sir,

Sub: Company - Office of Deputy Director Town Planning Salem
Zone - Salem District - P.N. Patti Panchayat/ Village - grant
of permission for plan approval and construction of building
in R.S. No.146/1B2, 146/3 in 2.11 Acre extent in respect of
Nutri Flavours Pvt. Ltd. - reg.

Ref:1) General Manager, District Industrial Centre, Salem
letter No.9429/A7/2015 dt 06.09.2018.

For NUTRI FLAVOURS PVT. LTD.


Director

English Translation of Page No. 41 & 42

- 2) Applicant application dated 31.07.2018 & 27.10.2018.
- 3) This office letter of even No dated 01.10.2018.
- 4) Rural Planning & Development Department G.O. (MS) No.754 dated 07.05.2019.
- 5) Housing & Urban Development Department (UD4) G.O. (MS) No.86 dated 28.03.2012.
- 6) Mettur Tahsildar Office Certificate M.M. No.6491/2016/B2 dated 11.11.2016.
- 7) Agriculture Joint Director, Salem letter No.A2/8657/2018 dated 26.07.2018.
- 8) No Objection Certificate of District Office, Fire & Rescue Services, Salem District O.M. No.10391/A2/2018 dated 04.10.2018.
- 9) Housing & Urban Development Department G.O. No.79 dated 04.05.2017.

The boundary for the building being constructed by **NUTRI FLAVOURS PRIVATE LIMITED** in 2.11 Acre extent in R.S. No.146/1B2, 146/3 at P.N. Patti Village, Mettur Taluk, Salem District is marked as **ABCDEF**. Plot Layout is marked as

For NUTRI FLAVOURS PVT. LTD.

S.M. Jalet
Director

English Translation of Page No. 41 & 42

M.V./M.S. No.1137/2018 and planning permission is hereby accorded for construction of building on that plot under sec 112 of Panchayat Act, under Rule 8 (1) of Prevention and Regulation of Licences and Permissions, under sec 3 (1) of Industrial Act and Town Planning and Development Department G.O.754 dated 07.05.2019, Technology Approval is hereby accorded to the factory vide T.V.M (S) **No.27A,27B,27C/2018.**

The applicant is hereby informed to approach the Executive Officer, P.N. Patti Panchayat for further orders.

Sd/-xxxxxx
Deputy Director Town Planning
Salem Zone, Salem

Copy to: -

The General Manager
District Industrial Centre
Salem - 4

For NUTRI FLAVOURS PVT. LTD.

K.M. Jaisankar
Director

Panchayat Licence

பேரூராட்சி அலுவலகம்,
பி.என்.பட்டி.

ந.க. எண்: 128 / 2018

நாள்: 01.09.2021

கட்டிட நிறைவுச் சான்று

பொருள்: கட்டிட நிறைவு சான்று- பி.என்.பட்டி தேர்வுநிலை பேரூராட்சி -
வார்டு எண் 2 மாரியண்ணன் காட்டுவளவு -வரிவிதிப்பு
எண்கள் 9167, 9168, 9169, 9170,9171,9172,9173,9174,9175,9176
மற்றும் 9177 முறையே கதவு எண்கள் 1/1,
1/2,1/3,1/4,1/5,1/6,1/7,1/8,1/9,1/10 மற்றும் 1/11 கட்டிடங்களுக்கு மின்
இணைப்பு பெற கட்டிட நிறைவு சான்று (Completion
Certificate) வழங்குதல் - தொடர்பாக.

- பார்வை:
1. M/s. NUTRI FLAVOURS (P) LTD. நிறுவனத்தின்
கடிதம் நாள் 27.08.2021
 2. அரசு ஆணை எண். Go.Ms. No. 18 நகராட்சி
நிர்வாகம் மற்றும் குடிநீர் வழங்கல் துறை (MA-1) நாள்
04.02.2019.

சேலம் மாவட்டம், பி.என்.பட்டி தேர்வுநிலை பேரூராட்சி பகுதிக்குட்பட்ட வார்டு
எண் 2 மாரியண்ணன் காட்டுவளவு கதவு எண்கள் 1/1, 1/2,1/3,1/4,1/5,1/6,1/7,1/8,1/9,1/10 மற்றும்
1/11க்கான வரிவிதிப்பு எண்கள் 9167, 9168, 9169, 9170,9171,9172,9173,9174,9175,9176 மற்றும்
9177 அடங்கிய கட்டிடங்களுக்கு பி.என்.பட்டி பேரூராட்சி மூலம் வரி விதிப்புகள்
செய்யப்பட்டுள்ளதன் அடிப்படையில் தமிழ்நாடு மின் உற்பத்தி மற்றும் பகிர்மான கழகம் மூலம்
மின் இணைப்புகள் பெற்றுக் கொள்ளும் பயன்பாட்டிற்காக மட்டும் கட்டிட நிறைவு சான்று
(Completion Certificate) வழங்கப்படுகிறது.

செயல் அலுவலர்
பி.என்.பட்டி தேர்வுநிலை பேரூராட்சி
மேட்டுர் அணை.2

பெறுநர்:-
M/s. NUTRI FLAVOURS (P) LTD.
AB 88/2, அண்ணா நகர் முதல் தெரு,
சென்னை . 600 040

For NUTRI FLAVOURS PVT. LTD.

K.M. Jaleetha
Director

English Translation of Page No. 46

Panchayat Office
P.N. Patti

L.No.128/2018

Dated: 01.09.2021

BUILDING COMPLETION CERTIFICATE

Sub: Building Completion Certificate – P.N. Patti Selection Grade
Panchayat – Ward No.2 Kaattuvalavu – Tax Challan Nos
9167, 9168, 9169, 9170, 9171, 9172, 9173, 9174, 9175,
9176, 9177 for Door Nos 1/1, 1/2, 1/3, 1/4, 1/5, 1/6, 1/7,
1/8, 1/9, 1/10 & 1/11 respectively and for issuing
completion certificate for providing electricity connection –
regarding.

- Ref: 1. M/S Nutri Flavours (P) Ltd letter dated 27.8.21
2. Town Administration & Water Supply Dept (MA-1) G.O.
(MS) No.18 dated 04.02.2019

Property Tax has been imposed on 11 Buildings in Ward 2,
Mariannan Kaattuvalavu Door Nos 1/1, 1/2, 1/3, 1/4, 1/5, 1/6,
1/7, 1/8, 1/9, 1/10 & 1/11 vide Tax Challan Nos 9167, 9168,
9169, 9170, 9171, 9172, 9173, 9174, 9175, 9176, 9177 falls
under the jurisdiction of P.N. Patti Selection Grade Panchayat,

For NUTRI FLAVOURS PVT. LTD.


Director

English Translation of Page No. 46

Salem District. On the basis of imposition of property tax on the aforesaid buildings by the P.N. Patti Panchayat Office, Completion Certificate is hereby issued for provision of electricity connection only through TANGEDCO.

Sd/-xxxxxx

P.N. Patti Selection Grade Panchayat
Mettur Dam - 2

To
Nutri Flavours Pvt. Ltd.
No.88/2, AB Block,
1st Street,
Anna Nagar
Chennai - 600 040

For NUTRI FLAVOURS PVT. LTD.


Director

தமிழ்நாடு அரசு
தொழிலகப் பாதுகாப்பு மற்றும் சுகாதார இயக்ககம்



Government of Tamil Nadu
Directorate of Industrial Safety and Health

Form No.4 - Registration and Licence to work a factory
[Prescribed under Rule 4 (6) of the Tamil Nadu Factories Rules 1950]



Registration Number : **SLM12135**

Licence Fee : ₹ **36000.00**

Licence is hereby granted / renewed to Mr. K.M SAKTHIVEL valid only for the premises detailed below for use as a factory employing not more than 20 workers on any one day during the year and using installed horse power inclusive of mobile equipment not exceeding 250 horse power subject to the provisions of the Factories Act, 1948 and the Rules made thereunder.

This licence shall remain in force till the 31st day of December 2023 unless such licence is cancelled before that date under rule 109.

Name of the factory : **NUTRI FLAVOURS PVT LTD.,**

Description of Licensed Premises

The licensed premises shown on Plan No. - dated - are situated in Survey No.: 146/1B2, 146/3, THERMAL ROAD, PUDU REDDIYUR, METTUR, Mettur Taluk, Salem District - 636404.

Date : 07/02/2023

Joint Director of Industrial Safety and Health, Salem

Renewals				
Sl.No.	Date of Renewal	Fee for Renewal	Date of Expiry	Signature of Joint Director
1	07/02/2023	36000.00	31/12/2027	
Amendments				
Sl.No.	Amended to Install horse power	Amended to Employ maximum number of workers	Additional fee	Signature of Joint Director
1.				
2.				
Transfers				
Sl.No.	Name of the person to whom transfered	Name of the factory	Signature of Joint Director	
1.				
2.				

For NUTRI FLAVOURS PVT. LTD.

K.M. Sakthivel
Director



Form C
Government of India
Food Safety and Standards Authority of India
License under FSS Act, 2006



अनुज्ञप्ति संख्या / License Number: **12423999000520**



- | | |
|---|---|
| 1. Name & Registered Office address of Licensee / अनुज्ञप्तिधारी के पंजीकृत कार्यालय का नाम और पता: | NUTRI FLAVOURS PRIVATE LIMITED
S.No:146/3, Pudu Reddiyar Village,Karuppu Reddiyar (post),Mettur taluk,, Salem, Tamil Nadu-636404 |
| 2. Address of Authorized Premises / प्राधिकृत परिसरो का पता: | S.No:146/3, Pudu Reddiyar Village,Karuppu Reddiyar (post),Mettur taluk,, Mettur Mpty, Salem, Tamil Nadu-636404 |
| 3. Kind of Business / कारोबार का प्रकार: | Manufacturer - General Manufacturing
Manufacturer - Proprietary Food
Manufacturer - Substances Added to Food |
| 4. Dairy Business Details / डेयरी कारोबार विवरण हेतु: | No |
| 5. Category of License / अनुज्ञप्ति का वर्ग: | Central License |

This license is granted under and is subject to the provisions of FSS Act, 2006 all of which must be complied with by the licensee. / यह अनुज्ञप्ति खाद्य संरक्षा और मानक अधिनियम, 2006 के अधीन अनुदत्त की गई और वह अधिनियम के उपबंधों के अध्यादीन है जिनका अनुज्ञप्तिधारी द्वारा अवश्य पालन किया जाना चाहिए।

Place / स्थान: FSSAI Chennai
Issued On / दिनांक: 29-03-2023 (New License)
Valid Upto: / वैधता: 28-03-2028 (For details, refer Annexure)

Designated Officer
Date : 29-03-2023 10:31:04
User Id : 108902
Verified through Aadhar : 84XXXXXXXX38
License Grant on : 29-03-2023 10:05:41
License Issued On : 29-03-2023 10:31:04

Annexures:

1. [Product Annexure](#)
2. [Validity Annexure](#)
3. [Non-Form C Annexure](#)
4. [Conditions Of License](#)

Note:

1. Application for renewal of License can be filed as early as 180 days prior to expiry date of License. You can file application for renewal or modification of License by login into FSSAI's Food Safety Compliance System(<https://foscoc.fssai.gov.in>) with your user id and password or call us at 1800112100 for any clarification.
2. This License is only to commence or carry on food businesses and not for any other purpose.
3. This is computer generated license and doesn't require any signature or stamp by authority.

For NUTRI FLAVOURS PVT. LTD.

K.M. Jadhav

Director

Product Annexure



Form C
Government of India
Food Safety and Standards Authority of India
License under FSS Act, 2006



अनुज्ञापि संख्या / License Number: 12423999000520

Kind Of Business: Manufacturer - General Manufacturing

Production Capacity(MT / Day): 2.5

Sl.No.	Food Category	Sub-Food Category	Product	Kind of Business
1	12 - Salts, spices, soups, sauces, salads and protein products	12.2 - Herbs, spices, seasonings, and condiments	Seasoning [12.2.2]	Manufacturer - General Manufacturing
2	12 - Salts, spices, soups, sauces, salads and protein products	12.10 - Protein products other than from soybeans	Vegetable Protein Products [12.10]	Manufacturer - General Manufacturing

Kind Of Business: Manufacturer - Proprietary Food

Production Capacity(MT / Day): 2.5

Sl.No.	Food Category	Sub-Food Category	Product	Kind of Business	Upload Product Ingredients/ Specification
1	12 - Salts, spices, soups, sauces, salads and protein products	12.9.2.2 - Non-fermented soybean sauce	HYDROLYSED VEGETABLE PROTEIN POWDER (SOYA)	Manufacturer - Proprietary Food	Log in to FoSCoS to view products
2	12 - Salts, spices, soups, sauces, salads and protein products	12.9.2.3 - Other soybean sauces	SOYA SAUCE POWDER	Manufacturer - Proprietary Food	Log in to FoSCoS to view products
3	12 - Salts, spices, soups, sauces, salads and protein products	12.2.2 - Seasonings and condiments	YEAST EXTRACT POWDER	Manufacturer - Proprietary Food	Log in to FoSCoS to view products
4	12 - Salts, spices, soups, sauces, salads and protein products	12.2.2 - Seasonings and condiments	PROTEIN PEPTIDE POWDER (CORN BASE/ GROUNDNUT BASE/RICE BASE)	Manufacturer - Proprietary Food	Log in to FoSCoS to view products

Kind Of Business: Manufacturer - Substances Added to Food

Production Capacity(MT / Day): 2

For NUTRI FLAVOURS PVT. LTD.

Director

Sl.No.	Food Category	Sub-Food Category	Product	Kind of Business	Upload Product Ingredients/ Specification
1	99 - Substances added to food	99.7 - Functional Ingredients	Ingredients listed under Schedule IV, Schedule VI and Schedule VIII of Nutraceutical Regulations [99.7]	Manufacturer - Substances Added to Food	Log in to FoSCoS to view products
2	99 - Substances added to food	99.7 - Functional Ingredients	Mixtures/ preparations/ premix of functional ingredients [99.7]	Manufacturer - Substances Added to Food	Log in to FoSCoS to view products

For NUTRI FLAVOURS PVT. LTD.

B.M. Jadhav
Director

Validation And Renewal Annexure



Form C
Government of India
Food Safety and Standards Authority of India
License under FSS Act, 2006



अनुज्ञप्ति संख्या / License Number: 12423999000520

Validity From	Validity Upto	Issued On	Fee Paid	Type	Issuing Authority
29-03-2023	28-03-2028	29-03-2023	44250 INR	New	Central Licensing Authority

Suspension History

S.No	History	Date
	N/A	

Current Status of License: License Issued

Note:

1. Application for renewal of License can be filed as early as 180 days prior to expiry date of License. You can file application for renewal or modification of License by login into FSSAI's Food Safety Compliance System([https:// foscoc.fssai.gov.in](https://foscoc.fssai.gov.in)) with your user id and password or call us at 1800112100 for any clarification.
2. The Application for renewal of license shall be submitted 30 days prior to the expiry date mentioned above after which Rs. 100 per day will be charged up to the date of expiry.
3. Modification* (if any) denotes the change in the Authority. Issuing Authority mentioned along with Modification* is the Jurisdictional Authority with effect from the date of issuance of modified license.

For NUTRI FLAVOURS PVT. LTD.


 Director

Non-Form C Annexure



Government of India
Food Safety and Standards Authority of India
License under FSS Act, 2006



अनुज्ञप्ति संख्या / License Number: **12423999000520**

Person in charge of operations

Name:	R NAGARAJAN	Qualification:	BSC CHEMISTRY
Contact No:	N/A	Mobile No:	9710528877
Email-ID:	nutriflavour@gmail.com		
Address :	s.no:146/3,Pudu Reddiyur Village,Karuppu Reddiyur,Mettur Taluk,		
State:	Tamil Nadu	District:	Salem
Pin Code:	636404	Photo Id Card:	Aadhar Card
Photo Id No:	964224958658	Photo Id Expiry Date:	N/A
FoSTaC No:	Not Provided		

Person responsible for complying with conditions of license(The person must be same as mentioned in Form IX, as per FSS Regulations, 2011)

Name:	R NAGARAJAN	Qualification:	BSC CHEMISTRY
Contact No:	N/A	Mobile No:	9710528877
Email-ID:	nutriflavour@gmail.com		
Address :	s.no:146/3,Pudu Reddiyur Village,Karuppu Reddiyur,Mettur Taluk,		
State:	Tamil Nadu	District:	Salem
Pin Code:	636404	Photo Id Card:	Aadhar Card
Photo Id No:	964224958658	Photo Id Expiry Date:	N/A

Place / स्थान: FSSAI Chennai
 Issued On / दिनांक: 29-03-2023 (New License)

Designated Officer

Date : 29-03-2023 10:31:04
 User Id : 108902
 Verified through Aadhar : 84XXXXXXXX38
 License Grant on : 29-03-2023 10:05:41
 License Issued On : 29-03-2023 10:31:04

Note: Any change in above details shall be immediately communicated to authorities. You can apply for modification of license for updation of details without any cost through Food Safety Compliance System (<https://foscoc.fssai.gov.in>)

For NUTRI FLAVOURS PVT. LTD.

K.M. Jagan
 Director

Category of the Industry :

RED



CONSENT ORDER NO. 2305253102894 DATED: 04/09/2023.

PROCEEDINGS NO.F.0118SLM/RS/DEE/TNPCB/SLM/A/2023 DATED: 04/09/2023

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –DIRECT -M/s. NUTRI FLAVOURS PVT LTD , S.F.No. 146/1B2, 146/3, POTANERINALLAGOUNDAMPATTI village Mettur Taluk and Salem District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

Ref: 1.CTO PROCEEDINGS NO.F.0118SLM/RS/DEE/TNPCB/SLM/W/2023 DATED: 07/01/2023.
2.Unit's application for CTO Direct through online vide application number 53102894 dated 27.06.2023.
3.IR.No : F.0118SLM/RS/AEE/SLM/2023 dated 11/08/2023.
4.Minutes of 81st Zonal Level Consent Clearance Committee Meeting held on 24.08.2023 (vide Item No. 81-02).

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Director
M/s . NUTRI FLAVOURS PVT LTD
S.F No. 146/1B2, 146/3
POTANERINALLAGOUNDAMPATTI Village
Mettur Taluk
Salem District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending **March 31, 2027**

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SALEM

To
The Director,
M/s.NUTRI FLAVOURS PVT LTD,
NO 88/2, AB Block, 1st Street, Anna Nagar, Chennai
Pin: 600040

For NUTRI FLAVOURS PVT. LTD.

Director

Copy to:

1. The Executive Officer, P.N.PATTI-Town Panchayat, Mettur Taluk, Salem District .
 2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
 3. The District Environmental Engineer, Tamil Nadu Pollution Control Board, SALEM for favour of kind information.
 4. File
-

For NUTRI FLAVOURS PVT. LTD.

K.M. Jagan
Director

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Hydrolysed Rice/Soya Powder	35	MT/Month
2.	Hydrolysed Chicken Liquid	9	MT/Month
3.	Hydrolysed Chicken Powder	10.2	MT/Month

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
1	Boiler- 1.5 MT/hr	Mechanical dust collector with stack	14	
2	Glass lined reactor - i	Wet scrubber with stack	16	
3	Spray Dryer	Wet scrubber with stack	16	
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	

- 3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.	Parameter	Unit	Tolerance limits	Stacks
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Annexure enclosed if applicable. :-

- 3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

For NUTRI FLAVOURS PVT. LTD.

K.M. Jakkappa
Director

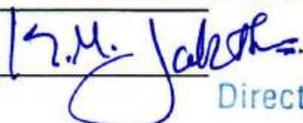
Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	50 80	20 80
2.	Nitrogen Dioxide (NO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM ₁₀	Annual 24 hours	microgram/m ³ microgram/m ³	60 100	60 100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM _{2.5}	Annual 24 hours	microgram/m ³ microgram/m ³	40 60	40 60
5.	Ozone (O ₃)	Annual 24 hours	8 Hours 1 Hour	100 180	100 180
Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m ³ microgram/m ³	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	miligram/m ³ miligram/m ³	02 04	02 04
8.	Ammonia (NH ₃)	Annual 24 hours	microgram/m ³ microgram/m ³	100 400	100 400
9.	Benzene (C ₆ H ₆)	Annual	microgram/m ³	5	5
10.	Benzo(O) Pyrene (BaP) -particulate phase only	Annual	nanogram/m ³	01	01
11.	Arsenic (As)	Annual	nanogram/m ³	06	06
12.	Nickel (Ni)	Annual	nanogram/m ³	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L.eq.-dB(A)	Day Time	Night Time
Residential Area	55	45

- All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
- The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
- The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
- The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.

For NUTRI FLAVOURS PVT. LTD.


Director

8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

The industries shall take all efforts to use and popularize "Mission LiFE" logo and mascot which is available in TNPCB & MoEFCC website. They shall also request their employees to adopt "Mission LiFE" action points and document the same and furnish half yearly report to Board.

Additional Conditions:

- 1.The unit shall operate and maintain Air Pollution Control measures efficiently and continuously so as to bring the quality of emission to satisfy the AAQ / Emission standards prescribed by the Board.
- 2.The unit shall adhere to the Ambient Noise Level standards prescribed by the Board.
- 3.The unit shall ensure that there is no odour nuisance due to its operation.
- 4.The unit shall encourage the use of cleaner fuels.
- 5.The unit shall adopt the transportation of materials by rail/conveyor belt, wherever feasible.
- 6.The unit shall continue to develop green belt of 25% of its total area with indigenous native tree species and the green belt shall inter-alia cover an entire periphery of the premises.
- 7.The unit shall adopt the stipulation of green belt outside the premises such as avenue plantation, plantation in vacant area, social forestry etc.
- 8.The unit shall comply with the final orders of the Hon'ble Supreme Court of India in civil appeal dairy number (S) 8478/2020 and Hon'ble NGT order dated 23/8/2019 in O. A. No.1038/2018 &CPCB guidelines from time to time.
- 9.The unit shall not use "use and throwaway plastics" such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bags and plastic flags irrespective of thickness, within the unit premises as per the G.O (Ms) No. 84, Environment & Forest Department of Tamil Nadu Government (EC.2) Notification dated 25.06.2018. Instead the unit shall encourage use of eco friendly alternative such as banana leaf, areca nut palm plate stainless steel glass, porcelain plates/cups, cloth bag, jute bag etc.,
- 10.In case of revision of consent fee by Government, the unit shall remit the difference in consent fee amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SALEM

For NUTRI FLAVOURS PVT. LTD.

K.M. Jakesh
Director

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.

For NUTRI FLAVOURS PVT. LTD.

K.M. Jakesh

Director

19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SALEM

For NUTRI FLAVOURS PVT. LTD.

K.M. Jagan

Director

Category of the Industry :

RED



CONSENT ORDER NO. 2305153102894 DATED: 04/09/2023.

PROCEEDINGS NO.F.0118SLM/RS/DEE/TNPCB/SLM/W/2023 DATED: 04/09/2023

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE – DIRECT -M/s. NUTRI FLAVOURS PVT LTD , S.F.No. 146/1B2, 146/3, POTANERINALLAGOUNDAMPATTI village Mettur Taluk and Salem District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

Ref: 1.CTO PROCEEDINGS NO.F.0118SLM/RS/DEE/TNPCB/SLM/W/2023 DATED: 07/01/2023.
2.Unit's application for CTO Direct through online vide application number 53102894 dated 27.06.2023.
3.IR.No : F.0118SLM/RS/AEE/SLM/2023 dated 11/08/2023.
4.Minutes of 81st Zonal Level Consent Clearance Committee Meeting held on 24.08.2023 (vide Item No. 81-02).

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Director
M/s . NUTRI FLAVOURS PVT LTD
S.F No. 146/1B2, 146/3
POTANERINALLAGOUNDAMPATTI Village
Mettur Taluk
Salem District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending **March 31, 2027**

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SALEM

To
The Director,
M/s.NUTRI FLAVOURS PVT LTD,
NO 88/2, AB Block, 1st Street, Anna Nagar, Chennai
Pin: 600040

For NUTRI FLAVOURS PVT. LTD.

K.S.M. Jaleetha

Director

Copy to:

1. The Executive Officer, P.N.PATTI-Town Panchayat, Mettur Taluk, Salem District .
 2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
 3. The District Environmental Engineer, Tamil Nadu Pollution Control Board, SALEM for favour of kind information.
 4. File
-

For NUTRI FLAVOURS PVT. LTD.

M. J. J. J.
Director

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Hydrolysed Rice/Soya Powder	35	MT/Month
2.	Hydrolysed Chicken Liquid	9	MT/Month
3.	Hydrolysed Chicken Powder	10.2	MT/Month

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	0.75	On Industrys own land
Effluent Type : Trade Effluent			
1.	Trade Effluent - I (RO PERMEATE)	1.857	Recycling to process
2.	Trade Effluent- II (RO REJECT)	0.328	Elevated Solar Evaporation Pan

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

For NUTRI FLAVOURS PVT. LTD.

K.M. Jakesh

Director

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos				
			Sewage		Trade Effluent		
			I	II	I	II	
1.	pH		5.5 to 9		5.5 to 9	5.5 to 9	
2.	Temperature	oC	-		shall not exceed 5°C above the receiving water temperature	shall not exceed 5°C above the receiving water temperature	
3.	Particle size of Suspended solids	-	-		shall pass 850 micron IS sieve	shall pass 850 micron IS sieve	
4.	Total Suspended Solids	mg/l	30		100	100	
5.	Total Dissolved solids (inorganic)	mg/l	-		2100	2100	
6.	Oil & Grease	mg/l	-		10	10	
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20		30	30	
8.	Chemical Oxygen Demand	mg/l	-		250	250	
9.	Chloride (as Cl)	mg/l	-		1000	1000	
10.	Sulphates (as SO4)	mg/l	-		1000	1000	
11.	Total Residual Chlorine	mg/l	-		1	1	
12.	Ammonical Nitrogen (as N)	mg/l	-		50	50	
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-		100	100	
14.	Free Ammonia (as NH3)	mg/l	-		5	5	
15.	Arsenic (as As)	mg/l	-		0.2	0.2	
16.	Mercury (as Hg)	mg/l	-		0.01	0.01	
17.	Lead (as Pb)	mg/l	-		0.1	0.1	
18.	Cadmium(as Cd)	mg/l	-		2	2	
19.	Hexavalent Chromium (as Cr+6)	mg/l	-		0.1	0.1	
20.	Total Chromium (as Cr)	mg/l	-		2	2	
21.	Copper (as Cu)	mg/l	-		3	3	
22.	Zinc (as Zn)	mg/l	-		1	1	
23.	Selenium (as Se)	mg/l	-		0.05	0.05	
24.	Nickel (as Ni)	mg/l	-		3	3	
25.	Boron (as B)	mg/l	-		2	2	
26.	Percent Sodium	%	-		-	-	
27.	Residual Sodium Carbonate	mg/l	-		-	-	
28.	Cyanide (as CN)	mg/l	-		0.2	0.2	
29.	Fluoride (as F)	mg/l	-		2	2	
30.	Dissolved Phosphates(as P)	mg/l	-		5	5	
31.	Sulphide (as S)	mg/l	-		2	2	
32.	Pesticides	mg/l	-				
33.	Phenolic Compounds (as C6H5OH)	mg/l	-		1	1	
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-		10-7	10-7	

For NUTRI FLAVOURS PVT. LTD.

V.S.M. Jadhav
Director

35.	Radioactive materials b). Beta emitters	micro curie/ml	-		10-6	10-6	
36.	Fecal Coliform	MPN/100ml	-		-	-	

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in SI No.3 above or to achieve the zero liquid discharge of effluent as applicable.
5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
 - a. Industrial Cooling, Spraying in mine pits or boiler feed.
 - b. Domestic purpose.
 - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in SI. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
 - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
 - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
 - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
 - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
 - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

The industries shall take all efforts to use and popularize "Mission LiFE" logo and mascot which is available in TNPCB & MoEFCC website. They shall also request their employees to adopt "Mission LiFE" action points and document the same and furnish half yearly report to Board.

For NUTRI FLAVOURS PVT. LTD.

K. M. Jaganathan
Director

Additional Conditions:

1. The unit shall treat and dispose the sewage through the Septic Tank followed by Soak Pit arrangements.
2. The unit shall operate and maintain the Zero Liquid Discharge System comprising of ETP followed by RO (2 stage) so as to recycle the entire quantity of RO permeate in the process and shall dispose the final reject (RO II Reject) in to the elevated Solar Evaporation Pans (SEP).
3. The unit shall ensure that the Solar Evaporation Pans (SEP's) are made impervious. The unit shall operate & maintain the solar evaporation pans for efficient evaporation of final rejects and shall ensure that no overflow seepage / percolation to nearby land/water source owned by private / public at any point of time.
4. The unit shall ensure that the EMFMs are provided to the ETP inlet, ETP outlet, RO I inlet, Combined RO permeate, RO II Reject outlet and SEP inlet, operated & maintained in good condition and log books to be maintained for the same.
5. The unit shall maintain the energy meter in the ZLD system and a log book shall be provided so as to verify the operation of ZLD system.
6. The unit shall ensure that there is no direct/indirect discharge of effluent outside the premises / into the water bodies.
7. The unit shall maintain all the valves, pressure gauges, flow meters etc in the ZLD system properly and replace with a new one whenever necessary.
8. The unit shall provide rain water harvesting facilities wherever possible to increase the recharge of ground water and the unit shall submit the detailed water harvesting plan.
9. The unit shall provide compound wall all around the unit premises.
10. The unit shall ensure that all the process tanks & ZLD system tanks shall be maintained above the ground level.
11. The unit shall ensure that all the pipe lines shall be maintained above the ground level.
12. The unit shall not provide on/off switches to the EMFMs.
13. The unit shall obtain other permissions from the competent authorities whatever it is necessary for establishment/operation of the unit.
14. The unit shall continue to develop green belt of 25% of its total area with indigenous native tree species and the green belt shall inter-alia cover an entire periphery of the premises.
15. The unit shall follow the safety precautions mentioned in the Material Safety Data Sheet.
16. The unit shall adopt the stipulation of green belt outside the premises such as avenue plantation, plantation in vacant area, social forestry etc.
17. The unit shall comply with the final orders of the Hon'ble Supreme Court of India in civil appeal dairy number (S) 8478/2020 and Hon'ble NGT order dated 23/8/2019 in O. A. No. 1038/2018 & CPCB guidelines from time to time.
18. The unit shall not use "Use and throw away plastics" such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness within the industry premises. Instead the unit shall encourage use of eco friendly alternative such as banana leaf, areca nut palm plate, stainless steel, glass, porcelain plates, cups, cloth bag, jute bag etc.,
19. In case of revision of consent fee by Government, the unit shall remit the difference in consent fee amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SALEM

For NUTRI FLAVOURS PVT. LTD.

K.M. Jagan

Director

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
 - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
 - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
 - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State

For ~~Notification~~ **FAVOURS PVT. LTD.**

15.11.2015
Jaleethus
 Director

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SALEM

For NUTRI FLAVOURS PVT. LTD.

K.M. Jagan
Director



MEMORANDUM OF UNDERSTANDING
Between
GOVERNMENT OF TAMIL NADU
And
M/s NUTRI FLAVOURS PRIVATE LIMITED



This Memorandum of Understanding is Made on this Day 5th October 2023

The Government of Tamil Nadu (shortly hereinafter called as GoTN) duly represented by and acting through The General Manager, District Industries Centre, Salem, and having office at I.Estate, Salem- 636 004., which expression shall unless repugnant to the subject or context, means and includes his successors in office and assigns, of the first part.

AND

M/s **NUTRI FLAVOURS PRIVATE LIMITED** having their registered/factory office at 146/3,,Salem district,Tamil Nadu - 636404 by and through their authorized signatory, **Mr. PARIMALA MOHAN** (hereinafter referred to as M/s **NUTRI FLAVOURS PRIVATE LIMITED** , successors and assigns) of the other part.

GoTN and M/s **NUTRI FLAVOURS PRIVATE LIMITED** are hereinafter where the context so permits referred to individually as "Party" and collectively as "Parties"

M/s **NUTRI FLAVOURS PRIVATE LIMITED** wishes to establish the following project(s) in Tamil Nadu.

Sl.No	Project(Activity)	Location	Proposed Inv.(Rs.in Cr.)	Employment Proposed
1.	MANUFACTURING OF CHICKEN POWDER	Salem	5.75	50

For NUTRI FLAVOURS PVT. LTD.

K.M. Jeyaraj
Director

It is assured to **M/s NUTRI FLAVOURS PRIVATE LIMITED** that GoTN will extend necessary support and facilitation as set forth in this Memorandum of Understanding (hereinafter referred to as "MoU").

Hence, the Parties hereby enter into this MoU and agree to co-operate on the following in order to facilitate the timely establishment and operation of the project by **M/s NUTRI FLAVOURS PRIVATE LIMITED**

NOW, THEREFORE IT IS HEREBY AGREED AS FOLLOWS:-

1. Investment by Enterprises : **M/s NUTRI FLAVOURS PRIVATE LIMITED** proposes to invest **Rs. 57500000** (Five Crore Seventy Five Lakhs Rupees only) provide employment for around 50 persons in this proposed project and shall commence its operation in within 12 months.
2. Facilitation and support by GoTN: GoTN will provide facilitation and support to **M/s NUTRI FLAVOURS PRIVATE LIMITED** in the form of incentives as per MSME Policy 2021, infrastructural support and regulatory facilitation as laid out in this MoU. The GoTN agrees to provide subject to applicable laws.
 - a) A system of Fast Track all Clearances from various statutory and regulatory departments through the Single Window portal as per Tamil Nadu Business Facilitation Act -2018 and a system for effective monitoring of fulfilment of obligations as agreed to in this MoU.
 - b) Infrastructure support to **M/s NUTRI FLAVOURS PRIVATE LIMITED** promptly and expeditiously, along with various other agencies, in the form of power, water supply, etc., in the manner set out as per the applicable laws.

The MOU is not intended to be legally binding on the parties but expresses the spirit of co-operation and the best intentions of the parties to achieve the purposes stated herein

For NUTRI FLAVOURS PVT. LTD.

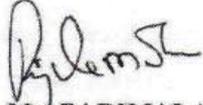
K.M. Jadhav

Director

(if applicable). This MoU does not have any commercial terms, or any consideration involved at all.

This MOU shall be in force and effect from the date of execution by the parties herein.

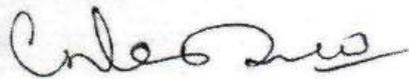
This MOU is subject to additions and /or variations and /or deletions with the mutual consent in writing of the parties hereto.

AUTHORISED SIGNATORY:	
<p>On behalf of M/s NUTRI FLAVOURS PRIVATE LIMITED</p>  Name : Mr. PARIMALA MOHAN Title : PRESIDENT Dated :	<p>The General Manager, District Industries Centre, LEstate, Salem- 636 004.</p> Name : _____ Title : The General Manager, Salem. Dated :

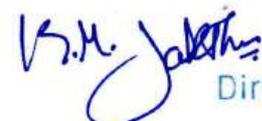
IN WITNESS WHEREOF, the Parties here to have hereunto set and subscribed their hands on the day, month and year first above mentioned at Salem, Tamil Nadu.

WITNESS I

WITNESS II



For NUTRI FLAVOURS PVT. LTD.


Director



TAMILNADU POLICE

PETITION RECEIPT

Police Station : KARUMALAIKODAL

District : SALEM

CSR No. 159/2024

1. Date & Time of Receipt : 28-08-2024 16:00
2. Place of Occurrence : புதுரெட்டியூர் கிராமம்.
3. Petitioner : SHANMUGA SUNDARAM
(S/O) NATARAJAN, GENERAL MANAGER, NUTRI FLAVORS PVT LTD, 146/3,
PUDHU REDDIYUR VILLAGE, KARUPPU REDDIYUR
4. Counter Petitioner :
5. Counter Petitioner Description : ராமசாமி மற்றும் பூவராகவன் ஆகியோர்.
6. Nature of the Petition : MISCELLANEOUS
7. Mode of Information : WRITTEN
8. Gist of the Petition :

மனுதாரர் பி.என்.பட்டி கிராமம் புதுரெட்டியூரில் அமைந்துள்ள நியூட்ரி பிளேவர்கள் பிரைவேட் லிட் நிறுவன பொது மேலாளராக பணிபுரிந்து வருவதாகவும் தங்களது நிறுவனத்தில் விவசாய தானியங்களில் இருந்து மூலப்பொருட்கள் பிரித்தெடுத்து உணவு மற்றும் ஆரோக்கியம் சார்ந்த பொருட்களை தயாரித்து வருவதாகவும் அதற்காக அனைத்து துறைகளிலும் முறையான அனுமதி பெறப்பட்டுள்ளதாகவும் இருப்பினும் எதிர்ப்புதாரர்கள் தங்களது நிறுவனத்திடம் பணம் பறிக்கும் நோக்கத்துடன் தொடர்ந்து ஒவ்வொரு துறைக்கும் பல்வேறு பொய்யான புகார்களை அளித்து வருவதாகவும் நடவடிக்கை எடுக்குமாறும் கொடுத்த புகாரின் பேரில் மனுஇரீது.

Thumb Impression / Signature of the Petitioner

Note

Please Visit <http://services.inpolice.gov.in> to know the latest status of your petition using CSR 159/2024

Signature

MURUGAN R-INSPECTOR OF
POLICE

For NUTRI FLAVOURS - PVT. LTD.

K.M. Jagan
Director

English Translation of Page No. 74

TAMIL NADU POLICE**PETITION RECEIPT**

Police Station: KARUMALAIKOODAL

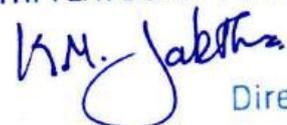
District: SALEM

CSR No.159/2024

1. Date & Time of Receipt: 28-06-2024 16:00
2. Place of Occurrence : PUDHU REDDIYUR VILLAGE
3. Petitioner : SHANMUGA SUNDARAM
(S/O) NATARAJAN, GENERAL
MANAGER, NUTRI FLAVOURS
PRIVATE LIMITED, 146/3,
PUDHU REDDIYUR VILLAGE
KARUPPU REDDIYUR
4. Counter Petitioner :
5. Description of Counter: RAMASAMY,
BHOVARAGHAVAN &
Petitioner OTHERS
6. Nature of the Petition : MISCELLANEOUS
7. Mode of Information : WRITTEN
8. Brief of the Petition :

The Petitioner states that he is working as a General Manager in Nutri Flavours Private Limited, Pudhu Reddiyur Village. That their company segregates raw materials from the

For NUTRI FLAVOURS PVT. LTD.


Director

English Translation of Page No. 74

agriculture grains and manufactures food and health products.

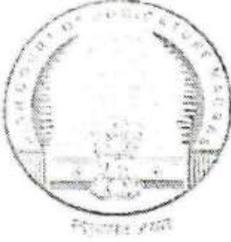
For which, they have obtained appropriate approvals from the departments concerned. In spite of this, the counter petitioners, with the malafide intention of extorting money from the company, have been continuously sending false complaints to various departments. Hence, this petition for taking appropriate action and the petition receipt for the petition.

Sd/-xxxxx

Thumb Impression/
Signature of the Petitioner

Signature
MURUGAN R
INSPECTOR OF POLICE

For NUTRI FLAVOURS PVT. LTD.
K.M. Jadhav.
Director



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W.P.No.32598 of 2024

IN THE HIGH COURT OF JUDICATURE AT MADRAS

DATED : 25.03.2025

CORAM

THE HON'BLE MR. JUSTICE S. M. SUBRAMANIAM

AND

THE HON'BLE MR. JUSTICE K. RAJASEKAR

Writ Petition No.32598 of 2024

1.P.S.Ramasamy
2.V.Mayilsamy
3.S.Subramani

... Petitioners

Vs.

1.The Chairperson,
Department of Environment,
No.1, Jeenis Road,
Panagal Building, Ground Floor,
Saidapet, Chennai – 600 015.

2.The District Collector,
Office of District Collector,
Fort Main Road,
Salem – 636 001.

3.The Joint Chief Environmental Engineer (Monitoring),
Tamil Nadu Pollution Control Board,
No.9, 4th Cross Street, Brindhavan Road,
Fairlands, Salem – 636016.

4.The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
1/276, Meyyanur Main Road, Salem – 636004.

<https://www.mhc.tn.gov.in/judis>
1/8

For NUTRI FLAVOURS PVT. LTD.

Director



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5.The Deputy Director of Agriculture,
Salem – 636001.

6.The Executive Officer,
P.N.Patti Town Panchayat, Salem District.

7.M/s.Nutri Flavours Private Limited,
Rep. By its Director K.M.Sakthivel,
S.F.No.146/1B2, 146/3,
Potaneri Nalla Goundampatti Village,
Mettur Taluk, Salem District.
Head Office at
No.88/2, AB Block,
1st Street, Anna Nagar,
Chennai – 600 040.

... Respondents

Writ Petition filed under Article 226 of the Constitution of India for issuance of Writ of Mandamus to direct the respondents 1, 2 & 4 to consider the resolution passed by the petitioners on 30.08.2024, seeking action against the 6th respondent's industry and its closure to safeguard the right to life of the villagers, and pass orders within time frame fixed by this Court after providing opportunity to the petitioners.

For Petitioners : Mr.S.Kousik-MS/2474/2018

For RR1, 2 & 5 : Mr.G.Ameedius,
Government Advocate

For RR3 & 4 : Mr.V.Gunasekar,
Standing Counsel for TNPCB

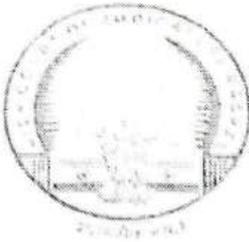
For R6 : Mr.P.Ganesan

For R7 : Mr.B.Thirumalai

For NUTRI FLAVOURS PVT. LTD.

K.M. Sakthivel

Director



W.P.No.32398 of 2024

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ORDER

(Order of the Court was made by S. M. SUBRAMANIAM, J.)

The writ of mandamus has been instituted to direct the respondents 1, 2 and 4 to consider the resolution passed by the petitioners on 30.08.2024, seeking action against the 7th respondent's Industry and its closure to safeguard the right to life of the villagers, and pass orders within time frame fixed by this Court after providing opportunity to the petitioners.

2. With reference to the grievances of the petitioners that the 7th respondent Industry is causing pollution and violating environmental norms, the Pollution Control Board authorities have initiated actions. Inspections were conducted and the authorities found that the Pollution Norms are violated, further enforcement actions are initiated.

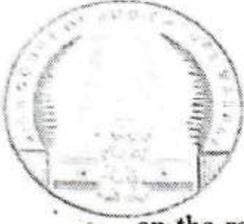
3. The learned Standing Counsel for the Tamil Nadu Pollution Control Board relying on the counter would submit that the electricity power supply was disconnected on 14.01.2025 and the industry is not functioning as on today. Even on earlier occasion, the electricity connection was disconnected and even after disconnection, the 7th respondent continued to violate pollution and based

<https://www.mhc.tn.gov.in/judis>
3/8

For NUTRI FLAVOURS PVT. LTD.

K. M. Jagan

Director



W.P.No.32598 of 2024

on the representation of the 7th respondent, electricity connection was restored.

WEB COPY

During next inspection also, the authorities found that the 7th respondent violates the Pollution Control Rules and direction was issued and the relevant paragraphs of the counter in paragraph Nos.19 and 20 which reads as under:

"19.It is respectfully submitted that based on that the unit was inspected by TNPCB officials on 19.10.2024 and recommended for consideration of suspension of closure direction and temporary restoration of power supply to the unit. The Board has issued the suspension of closure direction and temporary restoration of power supply to the unit for a period of 2 months up to 13.01.2025 subject to the following conditions vide proc dated 12.11.2024.

I.The unit shall carry out the implementation of additional odour control through NEERI as reported and shall furnish the study report within 2 months.

II.The unit shall provide compound wall all around the unit's premises within 2 months.

III.The unit shall operate the ZLD system effectively and continuously so as to achieve zero discharge in the unit.

<https://www.mhc.tn.gov.in/judis>
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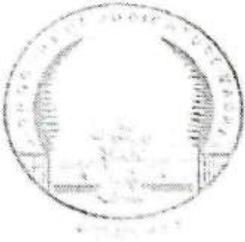
For NUTRI FLAVOURS PVT. LTD.

K.M. Jagan

Director



W.P.No.32598 of 2024



IV. The unit shall ensure that no overflow of seepage effluent/percolation to nearby land/water source owned by private/public at any point of time.

V. The unit shall maintain log books to verify the operation of ETP.

VI. The unit shall improve the operation of APC measures to address the public complaints.

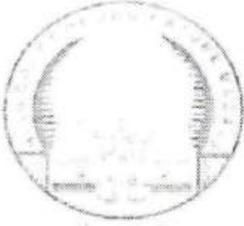
20. It is respectfully submitted that based on the above it is clear that the action has been taken against the unit by the answering Respondents for the non compliance of consent conditions. At present the Board has issued the suspension of closure direction and temporary restoration of power supply to the unit only for a period of 2 months up to 13.01.2025 subject to the conditions for implementation of Pollution Control measures as mentioned above."

4. In view of the fact that the action has already been initiated by the Pollution Control Board Authorities, they are directed to ensure that the law relating to Pollution Control is complied with scrupulously.

For NUTRI FLAVOURS PVT. LTD.

K.M. Jagan

Director



W.P.No.32598 of 2024

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5. With the above observation, the writ petition stands disposed of. There shall be no order as to costs.

(S.M.S., J.) (K.R.S., J.)
25.03.2025
(1/2)

ssi
Index: Yes
Speaking Order: Yes/No
Neutral Citation Case : Yes/No

To:

- 1.The Chairperson,
Department of Environment,
No.1, Jeenis Road,
Panagal Building, Ground Floor,
Saidapet, Chennai – 600 015.
- 2.The District Collector,
Office of District Collector,
Fort Main Road,
Salem – 636 001.
- 3.The Joint Chief Environmental Engineer (Monitoring),
Tamil Nadu Pollution Control Board,
No.9, 4th Cross Street, Brindhavan Road,
Fairlands, Salem – 636016.

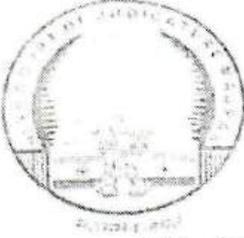
<https://www.mhc.tn.gov.in/judis>
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For NUTRI FLAVOURS PVT. LTD.

S.M. Jaleth
Director



W.P.No.32598 of 2024



WEB COPY

4.The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
1/276, Meyyanur Main Road, Salem – 636004.

5.The Deputy Director of Agriculture,
Salem – 636001.

6.The Executive Officer,
P.N.Patti Town Panchayat, Salem District.

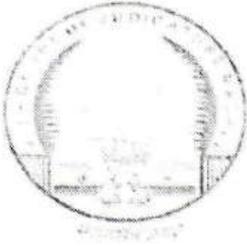
7.M/s.Nutri Flavours Private Limited,
Rep. By its Director K.M.Sakthivel,
S.F.No.146/1B2, 146/3,
Potaneri Nalla Goundampatti Village,
Mettur Taluk, Salem District.
Head Office at
No.88/2, AB Block,
1st Street, Anna Nagar,
Chennai – 600 040.

<https://www.mhc.tn.gov.in/judis>
7/8

For NUTRI FLAVOURS PVT. LTD.

K.M. Sakthivel

Director



WEB COPY



W.P.No.32598 of 2024

S. M. SUBRAMANIAM., J.ANDK. RAJASEKAR., J.

ssi

W.P.No.32598 of 2024

25.03.2025
(1/2)<https://www.mhc.in.gov.in/judis>
8/8

For NUTRI FLAVOURS PVT. LTD.

Director

05.NEERI VISIT



For NUTRI FLAVOURS PVT. LTD.

15.M. Jagan

Director



TAMILNADU POLICE

மனு ரசீது

காவல் திணைம : KARUMALAIKOODAL

மாவட்டம் : SALEM

மனு எண். 355/2025

1. மனு பெறப்பட்ட தேதி & நேரம் 01-09-2025 12:00
2. சம்பவ இடம் : NUTRI FLAVOURS PRIVATE LIMETED கம்பெனியில்
3. மனுதாரர் : MOHAN RAJ
, NUTRI FLAVOURS PRIVATE LIMETED, PUDHUREDIYUR, METTUR-TK, SALEM-DT
4. எதிர் மனுதாரர் :
5. Counter-Petitioner Description : திரு. ராமசாமி, பூவராசுவா, மற்றும் மணி என்பவர்
6. மனுவின் தலைமை : WORDY QUARREL
7. Mode of Information : WRITTEN
8. மனுவின் சுருக்கம் :

மனுதாரர் மோகன் ராஜ் என்பவர் Nutri Flavours private limited கம்பெனியில் பேக்டீரி மேனேஜராக பணிபுரிந்து வருவதாகவும், 31.08.2025-ம் தேதி இரவு சுமார் 06.45 மணி அளவில் தொழிற்சாலைக்கு Hcl Load ஒன்று வந்ததாகவும், அதனை பின் தொடர்ந்து திரு. ராமசாமி என்பவர் மனுதாரரின் தொழிற்சாலைக்குள் நுழைந்து எங்களது MD அவர்களை தகாத வார்த்தையில் திட்டி விட்டு சென்றுவிட்டதாகவும், மீண்டும் காலை எதிர்மனுதாரர் கம்பெனிக்கு வந்து நேற்று வந்த லாரி பேய்விட்டதாக என்று கேட்டு விட்டு சென்றுவிட்டதாகவும், மீண்டும் வந்த எதிர்மனுதாரர் SOLA ASH லாரியை வழி மறித்து தொழிற்சாலைக்குள் விடாமல் மெயின் ரோட்டில் நிறுத்தி விட்டதாகவும், மனுதாரர் தொழிற்சாலைக்கு சென்று வரும் பாதையை திரு.மணி என்பவர் கம்பம் நட்டு வழியை அடைத்து விட்டதாகவும், இதனால் Pollution Board எங்களுக்கு கூறிய வழிமுறைகளை செய்ய இயலாமல் தடைபட்டுள்ளதாகவும், தங்களது பிரச்சனையை விசாரித்து நடவடிக்கை வேண்டி புகார் மனு.

மனுதாரர் கையொப்பம்

S. Mohan Raj
01/09/25

ரசீது பெறப்பட்ட அதிகாரியின்
கையொப்பம்

SABAPATHI D-SUB INSPECTOR OF
POLICE

Note

Please Visit <http://services.tnpolice.gov.in> to know the latest status of your petition using CSIR 355/2025

For NUTRI FLAVOURS PVT. LTD.

Director

English Translation of Page No. 86

TAMIL NADU POLICE**PETITION RECEIPT**

Police Station: KARUMALAIKOODAL

District: SALEM

CSR No.355/2025

1. Date & Time of Receipt: 01.09.2025 12:00
2. Place of Occurrence : NUTRI FLAVOURS PRIVATE LIMITED COMPANY
3. Petitioner : MOHAN RAJ
NUTRI FLAVOURS
PVT LTD, PUDHU
REDDIYUR VILLAGE, METTUR
TALUK, SALEM DISTRICT
4. Counter Petitioner :
5. Description of Counter: Shri. RAMASAMY,
Petitioner BHOOVARAGHAVAN
& MANI
6. Nature of the Petition : WORDY QUARREL
7. Mode of Information : WRITTEN
8. Brief of the Petition :

The Petitioner Mohanraj works as a Factory Manager in Nutri Flavours Private Limited Company. On 31.08.25 around 6.45 p.m., a lorry containing HCL Load came to the factory.

For NUTRI FLAVOURS PVT. LTD.



Director

English Translation of Page No. 86

Following the lorry, one Shri. Ramasamy entered the petitioner's factory and abused the Managing Director of the company. The counter petitioner came again next day morning and asked whether the lorry had gone. He came again and blocked the entry of SOLA ASH Lorry into the factory and made the lorry to stand on the main road. One Mr. Mani blocked the petitioner's way to the factory by placing poles on the road. As a result, they are not able to follow the guidelines of Pollution Board. Hence, the petition and necessary action be initiated.

Sd/-xxxxxxx

Signature of the Petitioner

Sd/-xxxxxxx

(Sabapathi D)
Sub Inspector of Police

For NUTRI FLAVOURS PVT. LTD.


Director

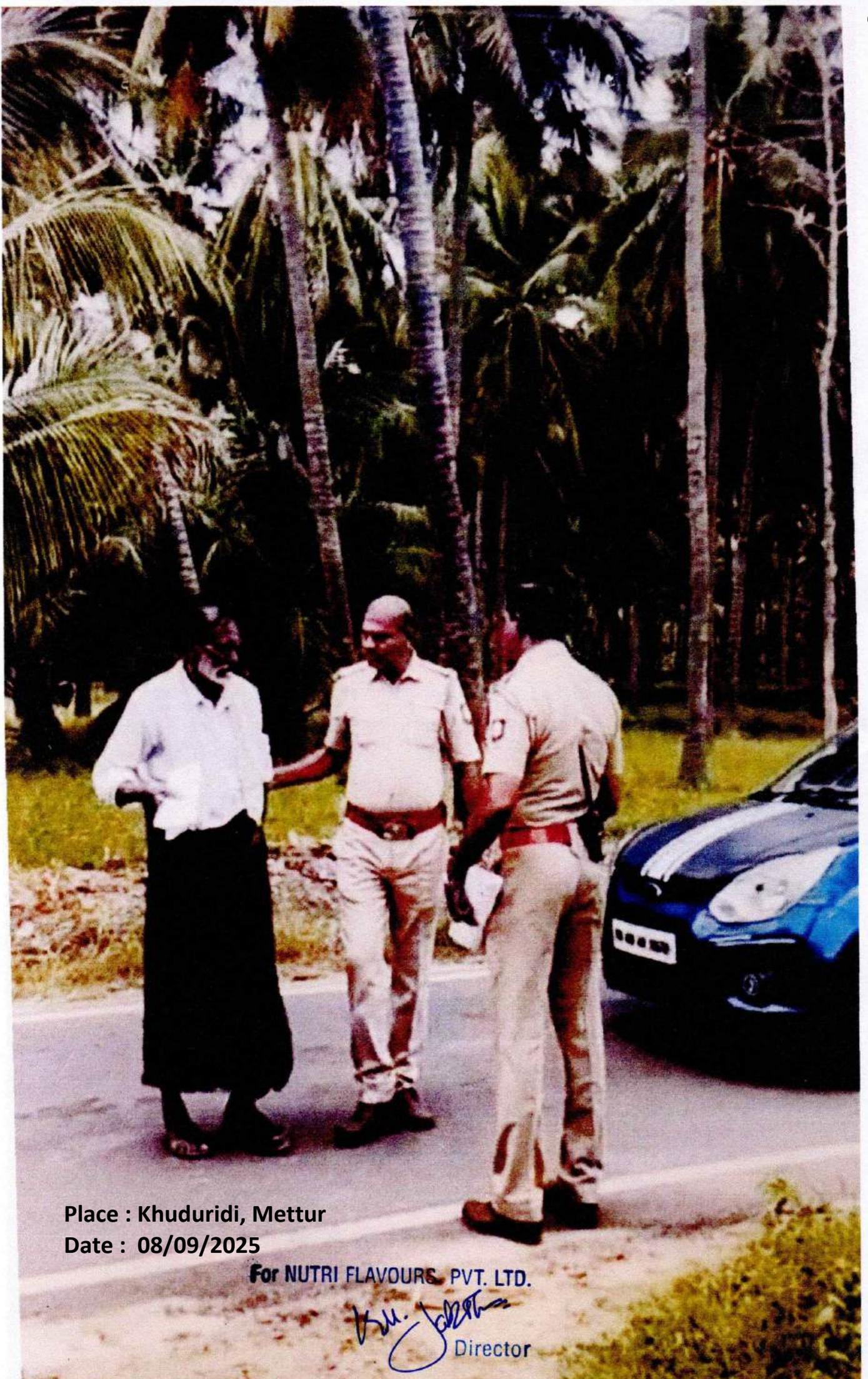
இது பொதுவழி அல்ல...
M.மணி M.A.,MBA,ML,PGDC இடவகை
 செல்: 9750743739.7305217739

For NUTRI FLAVOURS PVT. LTD.

K. S. Jagan
 Director

Place : Khuduridi, Mettur

Date : 06/09/2025



Place : Khuduridi, Mettur

Date : 08/09/2025

For NUTRI FLAVOURS PVT. LTD.

K. M. Joseph

Director

அவர்களுக்கு தகவல கொடுக்க போலீஸ் எஸ்ஐ நவந்தகு

தொழிற்சாலைக்குள் அத்துமீறி நுழைந்து

கொலை மிரட்டல் விடுத்த முதியவர்கள் மீது வழக்கு

மேட்டூர், அக்.10: மேட்டூர் அருகே தனியார் தொழிற்சாலையில் அத்துமீறி நுழைந்து கொலை மிரட்டல் விடுத்த இருவர் மீது போலீசார் வழக்குப்பதிவு செய்துள்ளனர்.

சென்னை அண்ணா நகரை சேர்ந்தவர் மோகன் (71), இவர் மேட்டூர் அருகே உள்ள பி.என்.பட்டி பேருராட்சியில் உள்ள புதுரெட்டியூரில் நியூட்டி பிளேவர்ஸ் என்ற புரோட்டின் பவுடர் தயாரிக்கும் தொழிற்சாலையை நடத்தி வருகிறார். 2023ம் ஆண்டு முதல் இந்த தொழிற்சாலைக்கு புதுரெட்டியூரை சேர்ந்த ராமசாமி (70), மணி (75) ஆகியோர் காழ்ப்புணர்ச்சி காரண

மாக இந்த ஆலை குறித்து பொதுமக்களிடம் வதந்திகளை பரப்பி வந்தார்கள். இந்நிலையில் நேற்று முன்தினம், ஆலைக்குள் அத்துமீறி நுழைந்து அங்கிருந்த பணியாளர்களை பணி செய்ய விடாமல் தடுத்து நிறுத்தி, ஆலைக்கு வரும் ஆசிட் லாரியோடு உங்களையும் சேர்த்து எரித்து விடுவேன் என்று கொலை மிரட்டல் விடுத்துள்ளனர். இச்சம்பவம் தொடர்பாக ஆலை உரிமையாளர் மோகன் கருமலைகூடல் போலீசில் புகார் அளித்தார். புகாரின் பேரில் எஸ்ஐ சீனிவாசன், ராமசாமி, மணி ஆகியோர் மீது வழக்கு பதிவு செய்து விசாரணை நடத்தி வருகிறார்.

For NUTRI FLAVOURS PVT. LTD.

K.M. Jagan

Director

English Translation of Page No. 91

**CASE FILED AGAINST TWO PERSONS FOR BARGING INTO
THE FACTORY AND THREATENING THE FACTORY
EMPLOYEES**

Mettur, Oct 9

Mohan, 71, resides at 1st Street, Anna Nagar, Chennai. He runs a factory, after obtaining necessary Govt approvals, named Nutri Flavours Private Limited for manufacturing Protein Powder at Pudhu Reddiyur Village, P.N. Patti Town Panchayat, Salem District. He is the Managing Director of the Company.

Ramasamy, 70 and Mani, 75 belonging to Pudhu Reddiyur Village barged into the factory on 27th and threatened the employees to stop the work alleging that the protein powder manufactured in the factory spoils the ground water and agriculture. In this regard, based on the complaint lodged yesterday by Mohan, Police filed a case against Ramasamy and Mani and the investigation is on.

For NUTRI FLAVOURS PVT. LTD.

K.M. Jaleth
Director

English Translation of Page No. 92

**CASE FILED AGAINST THE ELDERLY FOR BARGING INTO
THE FACTORY AND ISSUING DEATH THREATS****Mettur, Oct.10**

Police has filed case against two persons for issuing death threats to the employees by barging into a Private Factory near Mettur.

Mohan, 71, resides at 1st Street, Anna Nagar, Chennai. He runs a factory named Nutri Flavours Private Limited for manufacturing Protein Powder at Pudhu Reddiyur Village, P.N. Patti Town Panchayat, Salem District. Ramasamy, 70 and Mani, 75 belonging to Pudhu Reddiyur Village have been spreading false information about the factory since 2023. At this juncture, day before yesterday, they barged into the factory and prevented the employees from discharging their duties. They threatened the employees that they would burn them alive along with the Acid Lorry coming into the factory. Consequent to that, the factory owner Mr. Mohan lodged a complaint with Karumalaikkodal Police Station. On the basis of this complaint, Sub Inspector Srinivasan filed a case against Ramasamy and Mani and conducting the inquiry.

For NUTRI FLAVOURS PVT. LTD.



Director



Place : Khuduridi, Mettur
Date : 08/09/2025

For [unclear] LTD.
K.M. J. [unclear]
Director



Place : Khuduridi, Mettur
Date : 8/09/2025

17th. J. J. J.
Director



Place : Khuduridi, Mettur
Date : 08/09/2025

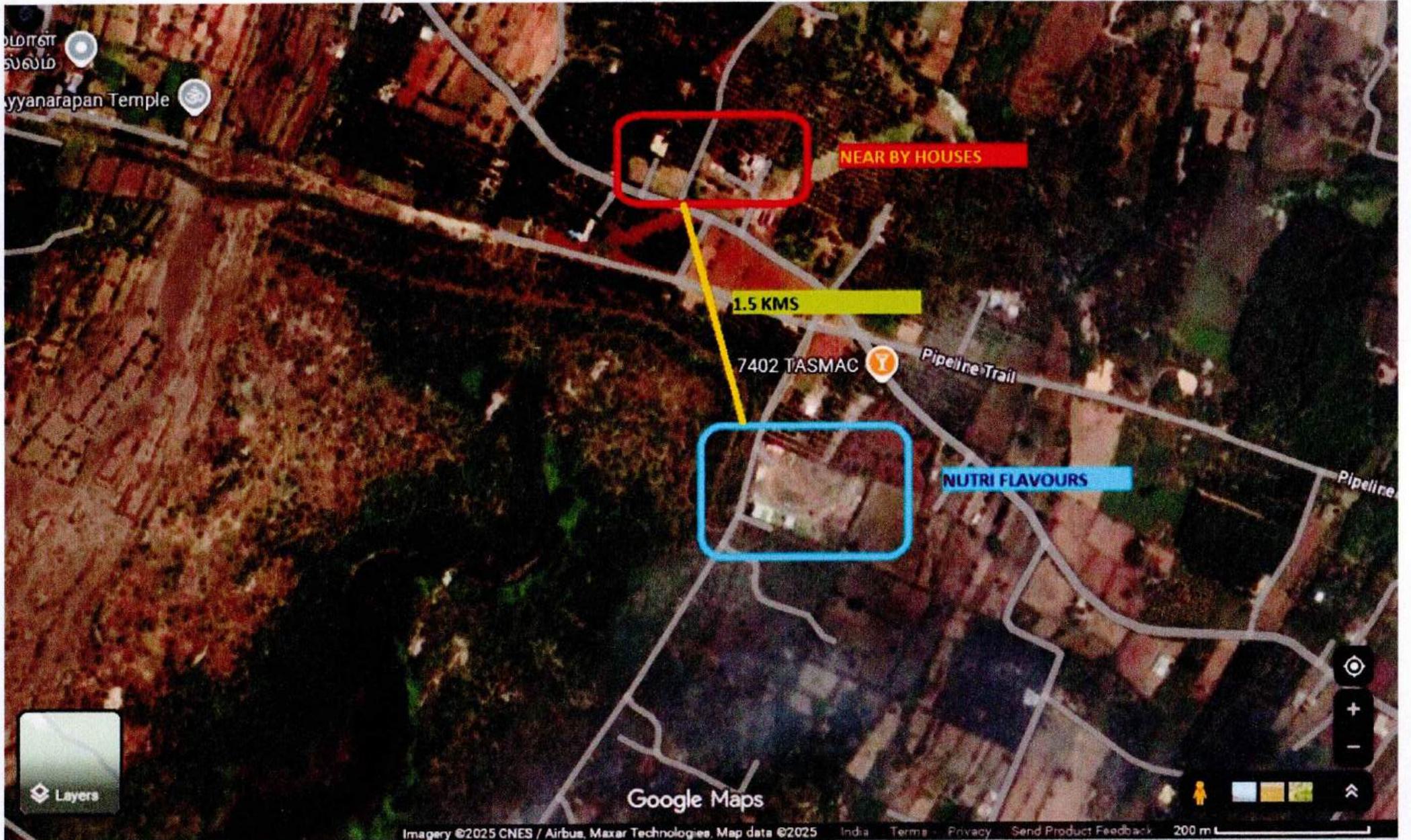
K. M. Jagan
Director

FOR NUTRI FLAVOURS PVT. LTD.



Place : Khuduridi, Mettur
Date : 08.09.2025

For more photos
K.M. Jaleel
Director



For NUTRI FLAVOURS PVT. LTD.

B.M. Jethu
Director

Place : Khuduridi, Mettur

Date : 30/12/2025



NUTRI FLAVOURS PRIVATE LIMITED

No. 88/2, AB - Block, 1st Street, Anna Nagar, Chennai - 600 040. India.

Phone : +91 - 44 - 2628 9003, 2628 9004, 4218 9654, Fax : +91 - 44 - 4261 5110

E-mail : nutriflavours@gmail.com, nutriflavours@vsnl.net.

To

Date : 09.12.2025

The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
TNHB Layout (Behind EPFO Office),
Govt.Higher Secondary School Road, Sarkar Kollapatti,
Thalavaipatti Post, Salem West Taluk,
Salem District - 636302.

Respected Madam,

Sub: Request for revocation of closure direction / restoration of power connection to our unit – Submission of compliance report on the conditions stipulated in the Directions issued to our unit – Reg.

- Ref:** 1. TNPCB Proc.No.T7/TNPCB/F.1959/SLM/Suspension of closure/ Water/2024, Dated 29.04.2025.
2. TNPCB Proc.No.T7/TNPCB/F.1959/SLM/Suspension of closure/ Air/2024, Dated 29.04.2025.

We submit that we have been issued with suspension of closure direction and temporary restoration of power supply to our unit under provisions of the Water (P&CP), Act 1974 and Air (P&CP), Act 1981 for a period up to 6 months (i.e.) 28.10.2025 subject to certain conditions to comply with. Now we submit that we have complied with all the conditions stipulated in the above said directions as follows and request that the closure direction issued our unit shall kindly be revoked and the power supply shall kindly be restored early please.

Sl. No.	Conditions stipulated in the suspension of closure order dated 29.04.2025	Compliance
Water & Air :		
1.	The unit shall introduce anaerobic treatment before aeration tank in the ETP.	We have designed and installed a UASB unit (anaerobic treatment) before the aeration tank in the ETP. The construction work is completed on 10.08.2025. The UASB system has started treating effluent from 15.08.2025. Attached the flow chart of the ETP process and pictures for your reference.



Director



NUTRI FLAVOURS PRIVATE LIMITED

No. 88/2, AB - Block, 1st Street, Anna Nagar, Chennai - 600 040. India.

Phone : +91 - 44 - 2628 9003, 2628 9004, 4218 9654, Fax : +91 - 44 - 4261 5110

E-mail : nutriflavours@gmail.com, nutriflavours@vsnl.net.

2.	The unit shall adopt extended aeration in the ETP.	We have introduced a high-capacity blower with an 12" Disc Diffusers to increase the efficiency of the aeration process. As part of the ETP operations, extended aeration time has been implemented to improve overall treatment effectiveness. Attached Photos for reference.
3.	The unit shall carry out all the process and treatment activities within closed premises, ensuring the safety of the workers.	We have implemented, that all process and treatment activities are carried out within a closed premises.
4	The unit shall provide online VOC sensors in the location(s) to be identified by the AEE, Mettur and the same shall be connected to the Air Quality Watch of the Board.	We submit that in our Production process VOC will not be generated at any stage of process, earlier we were processing ETP in aerobic conditions due to which VOC is generated and getting odour problems but in our new system we have changed the process to anaerobic conditions where it's done in close conditions and VOC will not be generated. In this regard, we have carried out VOC study through reputed NABL Accredited Lab M/s. Glens Innovation Labs Pvt Ltd, Chennai and the analysis report is attached herewith.
5.	The unit shall carry out continuous air sampling through NEERI and furnish report to the Board.	NEERI's representatives have visited our unit on 06.07.2025 and 28.10.2025 and carried out continuous air sampling at the identified air sampling point and furnished the report copy of the same is enclosed. And also as per the NEERI Official referred the Global Lab and Consultancy Services, Salem carried out the air sampling and the reports are enclosed.



For NUTRI FLAVOURS PVT LTD

S. M. J. [Signature]
Director



NUTRI FLAVOURS PRIVATE LIMITED

No. 88/2, AB - Block, 1st Street, Anna Nagar, Chennai - 600 040, India.

Phone : +91 - 44 - 2628 9003, 2628 9004, 4218 9654, Fax : +91 - 44 - 4261 5110

E-mail : nutriflavours@gmail.com, nutriflavours@vsnl.net.

6.	The unit shall carry out implementation of additional odour control measures through NEERI as reported and furnish study report to the Board.	NEERI's representatives have verified our Odour control measures provided in our unit and satisfied with the performance of the same and the report of the NEERI is enclosed herewith.
7.	The unit shall explore the possibility of providing biofilter additionally as Air Pollution Control measure for controlling odour.	We have already installed additional APC measures i.e. bio filter as per the instruction for the effective control of odour. Photographs of the same is enclosed.
8.	The unit shall provide metal mesh with wind net on top of the compound wall to a cumulative height of at least 4m.	We have provided the metal mesh with wind net on top of the compound wall as per the instruction to a cumulative height of 4m. Photograph of the same is enclosed.
9.	The unit shall operate the ZLD system effectively and continuously so as to achieve zero discharge in the unit at all times.	We are operating and maintaining the ZLD system effectively and continuously so as to achieve zero discharge of trade effluent at all times.
10.	The unit shall explore any other APC/WPC measure to curtail odour nuisance.	As we have already provided adequate Air Pollution Control measures and treatment system for the treatment of waste water to control the odour nuisance further ETP/APC measures not required.
11.	The unit shall furnish a detailed report by NEERI on the implementation of the improvements suggested above and their impact on curtailing odour nuisance	The detailed report furnished by the NEERI is enclosed herewith.

Thanking You,

Yours faithfully,

For NUTRI FLAVOURS PRIVATE LIMITED.,

Th. Mohan

AUTHORIZED SIGNATORY



For NUTRI FLAVOURS PVT LTD

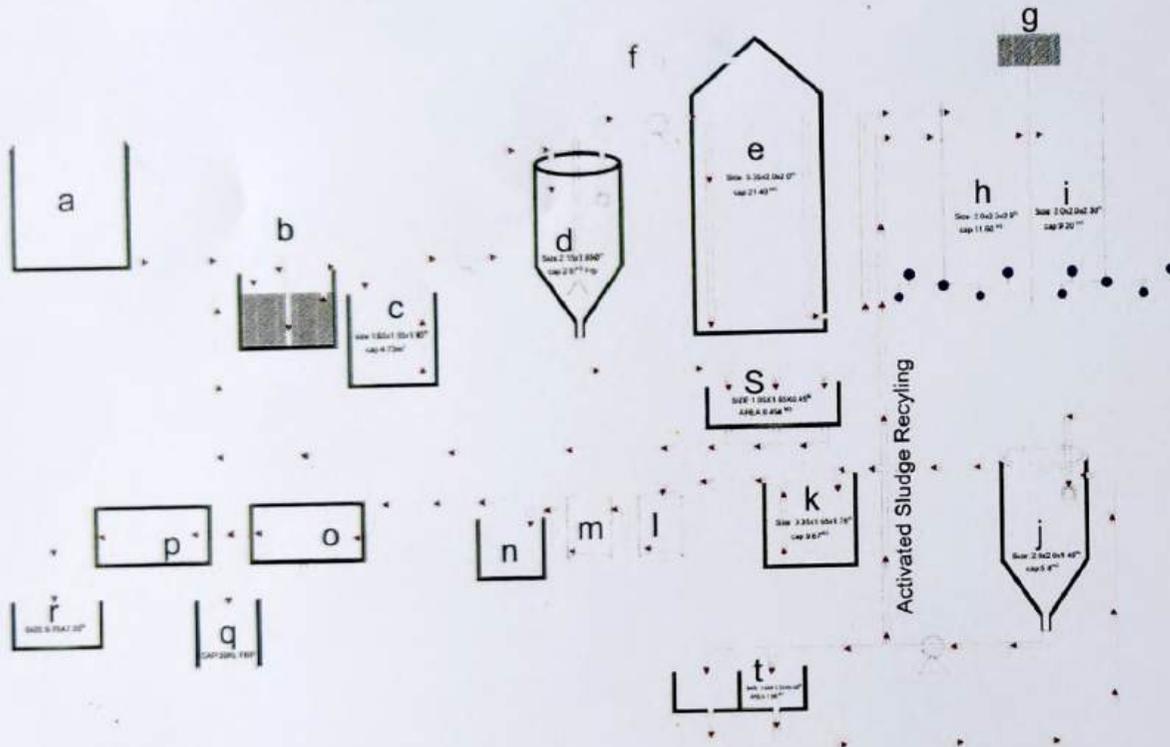
K. M. Jathar
Director

M/s.Nutri Flavours Private Limited., Mettur.

Flow Chart OF (E.T.P, R.O AND R.M.S)

Client: Ms. NUTRI FLAVOURS Pvt LTD

CONSENT QTY :- 2.185 KD



S.No	Particulars	Qty (Nos)	Dimension L x B x D (Size in Meter)	Area and Capacity
A	Production Yard	1	21.6 x 12.34	266.549 m ²
B	Screen Chamber	2	0.77 x 0.77 x 0.77	0.45 m ³
C	Collection cum Equalization tank	1	1.85 x 1.55 x 1.65	4.73 m ³
D	Primary clarifier	1	1.850 Diameter x 2.15 Height	2.5 m ³
E	UASBR-Un aerobic Sludge bed reactor	1	5.35 x 2.0 x 2.0	21.40 m ³
F	Gas line to canteen	1	3/4" Diameter pipe	3/4" Dia
G	Air Blowers	2	50 m ³ /hour @ 0.5 Kg/cm ²	50 m ³ /h @ 0.5kg/cm ²
H	Aeration tank 1	1	2.0 x 2.0 x 2.9	11.60 m ³
I	Aeration tank 2	1	2.0 x 2.0 x 2.30	9.20 m ³
J	Secondary clarifier	1	2.0 x 2.0 x 1.45	5.8 m ³
K	PSF ACF Feed tank	1	3.35 x 1.65 x 1.75	9.67 m ³
L	Pressure Sand Filter	1	0.30 x 1.54	0.468 m ³
M	Activated Carbon Filter	1	0.30 x 1.54	0.962 m ³
N	RO 1 st feed tank	1	0.92 x 0.92	0.851
O	R.O 1	1	4040	2 Elements
P	R.O 2	1	4040	5 Elements
Q	R.O Permeate tank	1	FRP	20 m ³
R	Solar evaporation pan	1	9.75 x 7.25m	71 m ²
S	Primary sludge drying beds	3	1.05 x 1.05 x 0.45m	0.496 m ²
T	Secondary sludge drying beds	2	1.55 x 1.55 x 0.65m	1.56 m ²

SITE DETAILS:

Ms. NUTRI FLAVOURS Pvt LTD
 Survey no:146/3 ,mettur
 taluk,pudureddiyur village,salem,
 salem west,Tamil Nadu,636404
 Fssai No:12423999000520

REVAMPED AND MAINTAINED BY:

ERODE ENVIRO CARE

CKR Nagar,Mullasa kaadu,
 S.F. No:297 / 2,Muniyappam Kovil
 Street,Soolai-Erode-638004.
 Ph.No: +91 9500510033, +91 9944408677

For NUTRI FLAVOURS PVT LTD

K.M. Jagan
 Director

COMPLETION REPORT

ANNEXURE 1

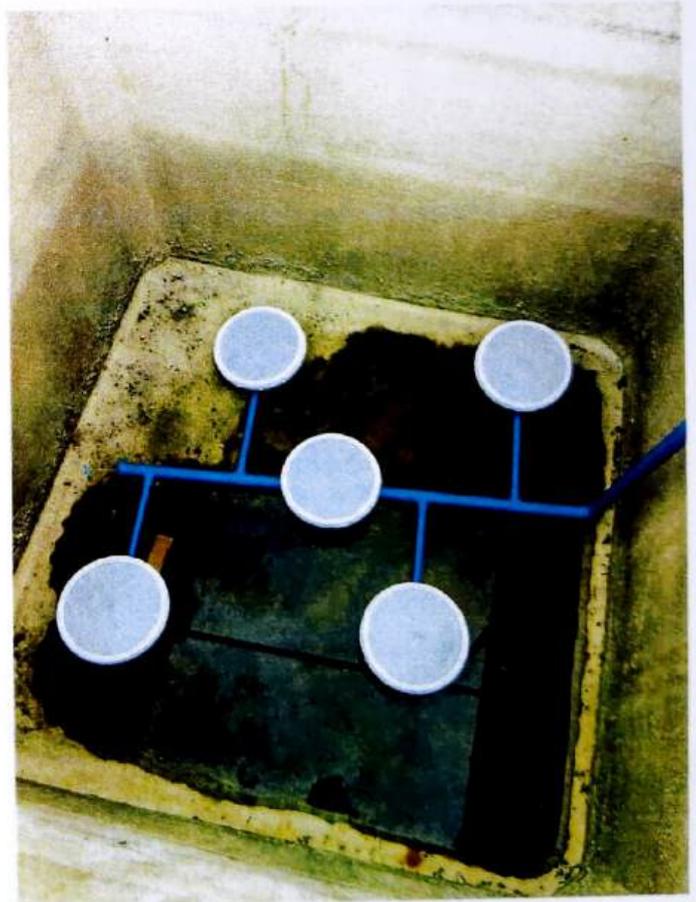
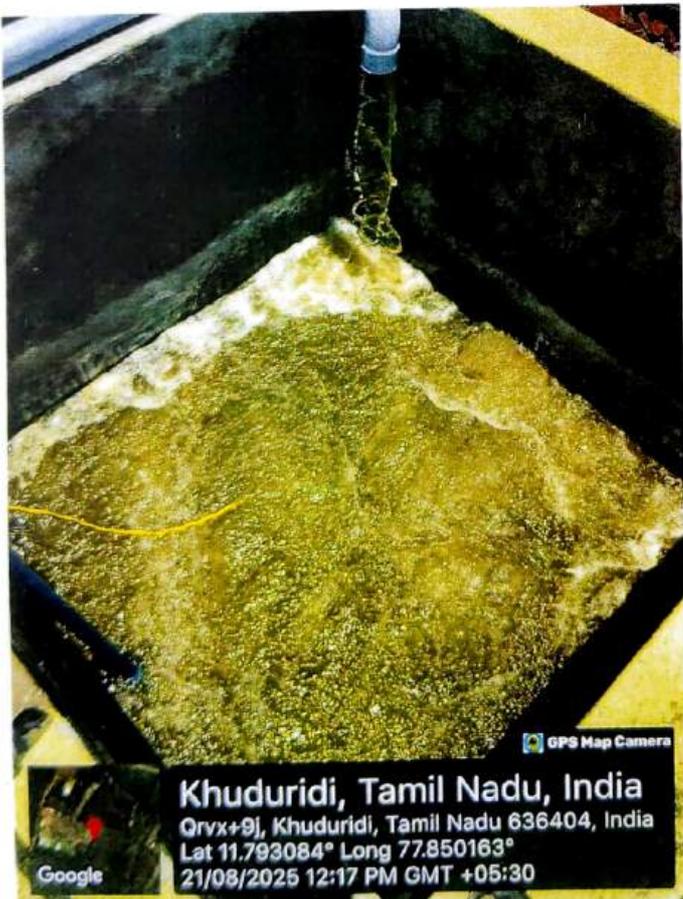
01. UASB UNIT CONSTRUCTION COMPLETED



FOR NUTRIFLAVOURS PVT LTD

S. M. J. [Signature]
Director

02.HIGH CAPACITY BLOWER

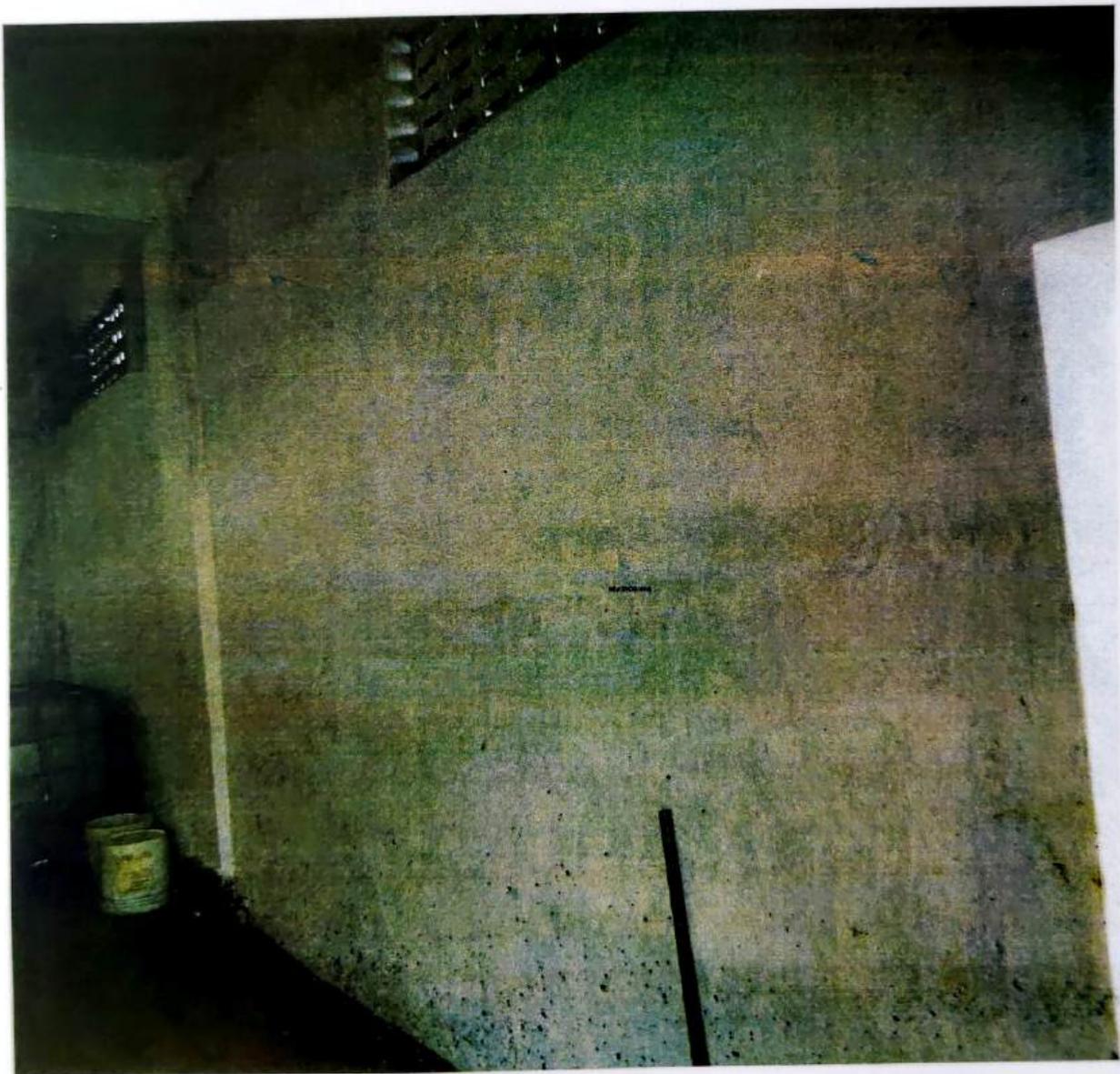


GPS Map Camera
Khuduridi, Tamil Nadu, India
Qrvx+9j, Khuduridi, Tamil Nadu 636404, India
Lat 11.793084° Long 77.850163°
21/08/2025 12:17 PM GMT +05:30

For NUTRIFLAVOURS PVT LTD

S. M. J. [Signature]
Director

**03.ALL PROCESS AND TREATMENT
ACTIVITIES TO BE CARRIED OUT
WITHIN A CLOSED AREA**



For NUTRIFLAVOURS PVT LTD

S. M. Jethwa

Director

03.ALL PROCESS AND TREATMENT ACTIVITIES TO BE CARRIED OUT WITHIN A CLOSED AREA



For NUTRIFLAOURS PVT LTD

K.M. Jethava
Director

Report No : EN25100753

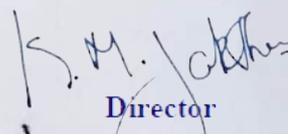
ULR No. : TC-858225000007545F

Name of the Client	: Nutri flavours Pvt Ltd	Sampling Date	: 31-Oct-2025
Address of the Client	: No. 88/2, AB block, 1st Street, Anna Nagar, Chennai - 600040	Sampling Date	: 31-Oct-2025
Sample Name	: Ambient VOC	Received Date	: 31-Oct-2025
Sample Description	: Ambient VOC	Commenced On	: 31-Oct-2025
Sampling Location	: GLR Terrace Area-Benzene-1	Completed On	: 08-Nov-2025
Sample Submission Type	: Collected by Lab Representative	Report Date	: 08-Nov-2025
Sample Condition	: Fit for Analysis		
Sampling Plan and Method	: GL/EN/SOP/109		

Test Results

S. No.	Parameters	Units	Results Obtained	Test Method
Discipline: Chemical				
Group: Atmospheric Pollution				
1	1,1,1,2-Tetrachloroethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
2	1,1,1-Trichloroethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
3	1,1,2,2-Tetrachloroethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
4	1,1,2-Tetrachloroethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
5	1,1-Dichloro-1-propene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
6	1,1-Dichloroethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
7	1,1-Dichloroethylene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
8	1,2-Dichlorobenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
9	1,2-Dichloroethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
10	1,2,3-Trichlorobenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
11	1,2,3-Trichloropropane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
12	1,2,4-Trichlorobenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
13	1,2,4-Trimethylbenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
14	1,2-Dibromo-3-chloropropane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04

For NUTRI FLAVOURS PVT LTD



 Director

Authorized By

 E. PRITHIVIRAJAN
 LAB MANAGER

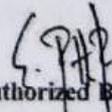
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- * The test results related only to the items tested.
- * The test report shall not be reproduced in full or part without the written approval of Glens.
- * The test items will not be retained for more than 15 days from the date of issue of test report except in the case as required by the applicable regulations.
- * The Laboratory's responsibility under this report is limited to proven wilful negligence and will in no case be more than the invoked amount.
- * A Satisfactory test report in no way implies that the product tested is approved by NABL.

Report No: EN25100753

ULR No. : TC-858225000007545F

S. No.	Parameters	Units	Results Obtained	Test Method
15	1,2-Dibromoethane	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
16	1,2-Dichloropropane	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
17	1,3,5-Trimethylbenzene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
18	1,3-Dichlorobenzene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
19	1,3-Dichloropropane	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
20	1,4-Dichlorobenzene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
21	2,2-Dichloropropane	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
22	2-Chlorotoluene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
23	4-Chlorotoluene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
24	Benzene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
25	Bromobenzene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
26	Bromochloromethane	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
27	Bromodichloromethane	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
28	Bromoform	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
29	Carbon tetrachloride	µg/m3	1.95	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
30	Chlorobenzene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
31	Chloroform	µg/m3	1.59	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
32	cis-1,2-Dichloroethylene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
33	Cis-1,3-Dichloropropene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
34	Cumene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
35	Dibromochloromethane	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
36	Dibromomethane	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
37	Dichloromethane	µg/m3	1.41	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
38	Ethylbenzene	µg/m3	0.37	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
39	Hexachloro-1,3-butadiene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
40	m-Xylene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
41	Naphthalene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
42	n-Butylbenzene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
43	n-Propylbenzene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
44	o-Xylene	µg/m3	0.37	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
45	p-Isopropyltoluene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04

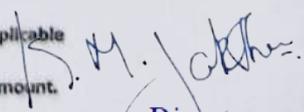

 Authorized By

 E. PRITHIVIRAJAN
 LAB MANAGER

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For NUTRIFLAOURS PVT LTD


 Director

Report No: EN25100753

ULR No. : TC-858225000007545F

S. No.	Parameters	Units	Results Obtained	Test Method
46	p-Xylene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
47	sec-Butylbenzene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
48	Styrene	µg/m3	0.72	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
49	tert-Butylbenzene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
50	Tetrachloroethylene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
51	Toluene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
52	trans-1,2-Dichloroethene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
53	trans-1,3-Dichloropropene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
54	Trichloroethylene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04

Note:- BLQ - Below the Limit of Quantification, LOQ - Limit of Quantification.

End of Report

For NUTRI FLAVOURS PVT LTD

S. M. Jadhav
Director

E. Prithvirajan
Authorized By

E. PRITHIVIRAJAN
LAB MANAGER

Page 3 of 3

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GLens Innovation Labs Pvt Ltd.

Certified as per ISO 9001:2015 & ISO 45001:2018

TEST REPORT



Report No: EN25100754

ULR No. : TC-858225000007546F

Name of the Client	: Nutri flavours Pvt Ltd	Sampling Date	: 31-Oct-2025
Address of the Client	: No. 88/2, AB block, 1st Street, Anna Nagar, Chennai - 600040	Sampling Date	: 31-Oct-2025
Sample Name	: Ambient VOC	Received Date	: 31-Oct-2025
Sample Description	: Ambient VOC	Commenced On	: 31-Oct-2025
Sampling Location	: ETP Area-Benzene-2	Completed On	: 08-Nov-2025
Sample Submission Type	: Collected by Lab Representative	Report Date	: 08-Nov-2025
Sample Condition	: Fit for Analysis		
Sampling Plan and Method	: GL/EN/SOP/109		

Test Results

S. No.	Parameters	Units	Results Obtained	Test Method
Discipline: Chemical				
Group: Atmospheric Pollution				
1	1,1,1,2-Tetrachloroethane	µg/m ³	BLQ(LOQ:0.1)	GL/TN-INS-SOP/010 Issue no & Dt: 02/05/04
2	1,1,1-Trichloroethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
3	1,1,2,2-Tetrachloroethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
4	1,1,2-Tetrachloroethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
5	1,1-Dichloro-1-propene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
6	1,1-Dichloroethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
7	1,1-Dichloroethylene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
8	1,2-Dichlorobenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
9	1,2-Dichloroethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
10	1,2,3-Trichlorobenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
11	1,2,3-Trichloropropane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
12	1,2,4-Trichlorobenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
13	1,2,4-Trimethylbenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
14	1,2-Dibromo-3-chloropropane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04

E. Prithvirajan
Authorized By

E. PRITHIVIRAJAN
LAB MANAGER

GLENS INNOVATION LABS Pvt Ltd, #85/1, 1st Floor, Sri Jothi Complex Murugesan Street, Balavinayagar Nagar, Arumbakkam Chennai 600106

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Page 1 of 3

For NUTRI FLAVOURS PVT LTD

K.M. Jothan
Director



GLens Innovation Labs Pvt Ltd.

Certified as per ISO 9001:2015 & ISO 45001:2018

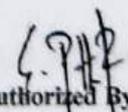


TEST REPORT

Report No: EN25100754

ULR No. : TC-858225000007546F

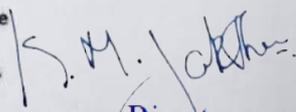
S. No.	Parameters	Units	Results Obtained	Test Method
15	1,2-Dibromoethane	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
16	1,2-Dichloropropane	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
17	1,3,5-Trimethylbenzene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
18	1,3-Dichlorobenzene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
19	1,3-Dichloropropane	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
20	1,4-Dichlorobenzene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
21	2,2-Dichloropropane	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
22	2-Chlorotoluene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
23	4-Chlorotoluene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
24	Benzene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
25	Bromobenzene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
26	Bromochloromethane	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
27	Bromodichloromethane	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
28	Bromoform	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
29	Carbon tetrachloride	µg/m3	1.05	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
30	Chlorobenzene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
31	Chloroform	µg/m3	0.86	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
32	cis-1,2-Dichloroethylene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
33	Cis-1,3-Dichloropropene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
34	Cumene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
35	Dibromochloromethane	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
36	Dibromomethane	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
37	Dichloromethane	µg/m3	0.35	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
38	Ethylbenzene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
39	Hexachloro-1,3-butadiene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
40	m-Xylene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
41	Naphthalene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
42	n-Butylbenzene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
43	n-Propylbenzene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
44	o-Xylene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
45	p-Isopropyltoluene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04


 Authorized By
E. PRITHIVIRAJAN
 LAB MANAGER

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For NUTRI FLAVOURS PVT LTD


 Director



GLens Innovation Labs Pvt Ltd.

Certified as per ISO 9001:2015 & ISO 45001:2018

TEST REPORT



TC-8582

Report No: EN25100754

ULR No. : TC-858225000007546F

S. No.	Parameters	Units	Results Obtained	Test Method
46	p-Xylene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
47	sec-Butylbenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
48	Styrene	µg/m ³	0.27	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
49	tert-Butylbenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
50	Tetrachloroethylene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
51	Toluene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
52	trans-1,2-Dichloroethene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
53	trans-1,3-Dichloropropene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
54	Trichloroethylene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04

Note:- BLQ - Below the Limit of Quantification, LOQ - Limit of Quantification.

End of Report

For NUTRIFLAVOURS PVT LTD

K.M. Jothan
Director

E. Prithvirajan
Authorized By
E. PRITHVIRAJAN
LAB MANAGER

Page 3 of 3

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GLens Innovation Labs Pvt Ltd.

Certified as per ISO 9001:2015 & ISO 45001:2018

TEST REPORT



Report No: EN25100755

ULR No. : TC-858225000007547F

Name of the Client	: Nutri flavours Pvt Ltd	Sampling Date	: 31-Oct-2025
Address of the Client	: No. 88/2, AB block, 1st Street, Anna Nagar, Chennai - 600040	Sampling Date	: 31-Oct-2025
Sample Name	: Ambient VOC	Received Date	: 31-Oct-2025
Sample Description	: Ambient VOC	Commenced On	: 31-Oct-2025
Sampling Location	: GLR Down Area-Benzene-3	Completed On	: 08-Nov-2025
Sample Submission Type	: Collected by Lab Representative	Report Date	: 08-Nov-2025
Sample Condition	: Fit for Analysis		
Sampling Plan and Method	: GL/EN/SOP/109		

Test Results

S. No.	Parameters	Units	Results Obtained	Test Method
Discipline: Chemical				
Group: Atmospheric Pollution				
1	1,1,1,2-Tetrachloroethane	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02.05.04
2	1,1,1-Trichloroethane	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02.05.04
3	1,1,2,2-Tetrachloroethane	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02.05.04
4	1,1,2-Tetrachloroethane	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02.05.04
5	1,1-Dichloro-1-propene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02.05.04
6	1,1-Dichloroethane	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02.05.04
7	1,1-Dichloroethylene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02.05.04
8	1,2-Dichlorobenzene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02.05.04
9	1,2-Dichloroethane	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02.05.04
10	1,2,3-Trichlorobenzene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02.05.04
11	1,2,3-Trichloropropane	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02.05.04
12	1,2,4-Trichlorobenzene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02.05.04
13	1,2,4-Trimethylbenzene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02.05.04
14	1,2-Dibromo-3-chloropropane	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02.05.04

For NUTRI FLAVOURS PVT LTD

S. M. Lakshmi
Director
E. Prithvirajan
Authorized By
E. PRITHVIRAJAN
LAB MANAGER

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GLens Innovation Labs Pvt Ltd.

Certified as per ISO 9001:2015 & ISO 45001:2018

TEST REPORT



Report No: EN25100755

ULR No. : TC-858225000007547F

S. No.	Parameters	Units	Results Obtained	Test Method
15	1,2-Dibromoethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
16	1,2-Dichloropropane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
17	1,3,5-Trimethylbenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
18	1,3-Dichlorobenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
19	1,3-Dichloropropane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
20	1,4-Dichlorobenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
21	2,2-Dichloropropane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
22	2-Chlorotoluene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
23	4-Chlorotoluene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
24	Benzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
25	Bromobenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
26	Bromochloromethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
27	Bromodichloromethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
28	Bromoform	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
29	Carbon tetrachloride	µg/m ³	1.30	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
30	Chlorobenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
31	Chloroform	µg/m ³	1.15	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
32	cis-1,2-Dichloroethylene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
33	Cis-1,3-Dichloropropene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
34	Cumene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
35	Dibromochloromethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
36	Dibromomethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
37	Dichloromethane	µg/m ³	0.66	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
38	Ethylbenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
39	Hexachloro-1,3-butadiene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
40	m-Xylene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
41	Naphthalene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
42	n-Butylbenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
43	n-Propylbenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
44	o-Xylene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
45	p-Isopropyltoluene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04

E. Prithivirajan
Authorized By

E. PRITHIVIRAJAN
LAB MANAGER

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For NUTRI FLAVOURS PVT LTD

S. M. Lakshmi
Director

Report No: EN25100755

ULR No. : TC-858225000007547F

S. No.	Parameters	Units	Results Obtained	Test Method
46	p-Xylene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
47	sec-Butylbenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
48	Styrene	µg/m ³	0.21	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
49	tert-Butylbenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
50	Tetrachloroethylene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
51	Toluene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
52	trans-1,2-Dichloroethene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
53	trans-1,3-Dichloropropene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
54	Trichloroethylene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04

Note:- BLQ - Below the Limit of Quantification, LOQ - Limit of Quantification.

End of Report

For NUTRIFLAOURS PVT LTD

K. M. Jothan
Director

E. Prithi Virajan
Authorized By
E. PRITHI VIRAJAN
LAB MANAGER

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GLens Innovation Labs Pvt Ltd.

Certified as per ISO 9001:2015 & ISO 45001:2018

TEST REPORT



Report No: EN25100756

ULR No. : TC-858225000007548F

Name of the Client : Nutri flavours Pvt Ltd
 Address of the Client : No. 88/2, AB block, 1st Street, Anna Nagar,
 Chennai - 600040
 Sampling Date : 31-Oct-2025
 Sample Name : Ambient VOC
 Sampling Date : 31-Oct-2025
 Sample Description : Ambient VOC
 Received Date : 31-Oct-2025
 Sampling Location : SD Area Benzene-4
 Commenced On : 31-Oct-2025
 Sample Submission Type : Collected by Lab Representative
 Completed On : 08-Nov-2025
 Sample Condition : Fit for Analysis
 Report Date : 08-Nov-2025
 Sampling Plan and Method : GL/EN/SOP/i09

Test Results

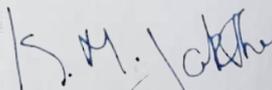
S. No.	Parameters	Units	Results Obtained	Test Method
Discipline: Chemical				
Group: Atmospheric Pollution				
1	1,1,1,2-Tetrachloroethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
2	1,1,1-Trichloroethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
3	1,1,2,2-Tetrachloroethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
4	1,1,2-Tetrachloroethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
5	1,1-Dichloro-1-propene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
6	1,1-Dichloroethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
7	1,1-Dichloromethylene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
8	1,2-Dichlorobenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
9	1,2-Dichloroethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
10	1,2,3-Trichlorobenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
11	1,2,3-Trichloropropane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
12	1,2,4-Trichlorobenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
13	1,2,4-Trimethylbenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
14	1,2-Dibromo-3-chloropropane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04


 Authorized By
 E. PRITHVIRAJAN
 LAB MANAGER

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For NUTRI FLAVOURS PVT LTD


 Director



GLens Innovation Labs Pvt Ltd.

Certified as per ISO 9001:2015 & ISO 45001:2018

TEST REPORT



Report No: EN25100756

ULR No. : TC-858225000007548F

S. No.	Parameters	Units	Results Obtained	Test Method
15	1,2-Dibromoethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
16	1,2-Dichloropropane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
17	1,3,5-Trimethylbenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
18	1,3-Dichlorobenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
19	1,3-Dichloropropane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
20	1,4-Dichlorobenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
21	2,2-Dichloropropane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
22	2-Chlorotoluene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
23	4-Chlorotoluene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
24	Benzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
25	Bromobenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
26	Bromochloromethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
27	Bromodichloromethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
28	Bromoform	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
29	Carbon tetrachloride	µg/m ³	0.38	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
30	Chlorobenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
31	Chloroform	µg/m ³	0.23	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
32	cis-1,2-Dichloroethylene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
33	Cis-1,3-Dichloropropene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
34	Cumene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
35	Dibromochloromethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
36	Dibromomethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
37	Dichloromethane	µg/m ³	0.65	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
38	Ethylbenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
39	Hexachloro-1,3-butadiene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
40	m-Xylene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
41	Napthalene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
42	n-Butylbenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
43	n-Propylbenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
44	o-Xylene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
45	p-Isopropyltoluene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04

E. Prithivirajan
Authorized By

E. PRITHIVIRAJAN
LAB MANAGER

GLENS INNOVATION LABS Pvt Ltd, #6/1,1 St Floor, Sri Jothi Complex Murugesan Street, Balavinayagar Nagar, Arumbakkam Chennai 600106

Page 2 of 3

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For NUTRI FLAVOURS PVT LTD

K. M. J. [Signature]
Director

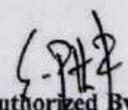
Report No: EN25100756

ULR No. : TC-858225000007548F

S. No.	Parameters	Units	Results Obtained	Test Method
46	p-Xylene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
47	sec-Butylbenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
48	Styrene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
49	tert-Butylbenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
50	Tetrachloroethylene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
51	Toluene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
52	trans-1,2-Dichloroethene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
53	trans-1,3-Dichloropropene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
54	Trichloroethylene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04

Note:- BLQ - Below the Limit of Quantification, LOQ - Limit of Quantification.

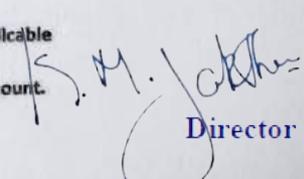
End of Report


 Authorized By
E. PRITHIVIRAJAN
 LAB MANAGER

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- * The test report shall not be reproduced in full or part without the written approval of Glens.
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For NUTRIFLAVOURS PVT LTD


 Director



GLens Innovation Labs Pvt Ltd.

Certified as per ISO 9001:2015 & ISO 45001:2018

TEST REPORT



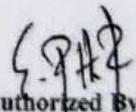
Report No: EN25100757

ULR No. : TC-858225000007549F

Name of the Client	: Nutri flavours Pvt Ltd	Sampling Date	: 31-Oct-2025
Address of the Client	: No. 88/2, AB block, 1st Street, Anna Nagar, Chennai - 600040	Sampling Date	: 31-Oct-2025
Sample Name	: Ambient VOC	Received Date	: 31-Oct-2025
Sample Description	: Ambient VOC	Commenced On	: 31-Oct-2025
Sampling Location	: Office Room Area-Benzene-5	Completed On	: 08-Nov-2025
Sample Submission Type	: Collected by Lab Representative	Report Date	: 08-Nov-2025
Sample Condition	: Fit for Analysis		
Sampling Plan and Method	: GL/EN/SOP/109		

Test Results

S. No.	Parameters	Units	Results Obtained	Test Method
Discipline: Chemical				
Group: Atmospheric Pollution				
1	1,1,1,2-Tetrachloroethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
2	1,1,1-Trichloroethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
3	1,1,2,2-Tetrachloroethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
4	1,1,2-Tetrachloroethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
5	1,1-Dichloro-1-propene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
6	1,1-Dichloroethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
7	1,1-Dichloroethylene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
8	1,2-Dichlorobenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
9	1,2-Dichloroethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
10	1,2,3-Trichlorobenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
11	1,2,3-Trichloropropane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
12	1,2,4-Trichlorobenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
13	1,2,4-Trimethylbenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
14	1,2-Dibromo-3-chloropropane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04


 Authorized By
E. PRITHIVIRAJAN
 LAB MANAGER

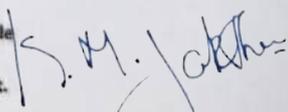
GLENS INNOVATION LABS Pvt Ltd, #5/1,1 St Floor, Sri Jothi Complex Murugesan Street, Balavinayagar Nagar, Arumbakkam Chennai 600106

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Page 1 of 3

For NUTRIFLAOURS PVT LTD


 Director



GLens Innovation Labs Pvt Ltd.

Certified as per ISO 9001:2015 & ISO 45001:2018

TEST REPORT



Report No: EN25100757

ULR No. : TC-858225000007549F

S. No.	Parameters	Units	Results Obtained	Test Method
15	1,2-Dibromoethane	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
16	1,2-Dichloropropane	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
17	1,3,5-Trimethylbenzene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
18	1,3-Dichlorobenzene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
19	1,3-Dichloropropane	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
20	1,4-Dichlorobenzene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
21	2,2-Dichloropropane	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
22	2-Chlorotoluene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
23	4-Chlorotoluene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
24	Benzene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
25	Bromobenzene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
26	Bromochloromethane	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
27	Bromodichloromethane	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
28	Bromoform	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
29	Carbon tetrachloride	µg/m3	3.79	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
30	Chlorobenzene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
31	Chloroform	µg/m3	3.23	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
32	cis-1,2-Dichloroethylene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
33	Cis-1,3-Dichloropropene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
34	Cumene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
35	Dibromochloromethane	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
36	Dibromomethane	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
37	Dichloromethane	µg/m3	1.44	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
38	Ethylbenzene	µg/m3	0.33	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
39	Hexachloro-1,3-butadiene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
40	m-Xylene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
41	Napthalene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
42	n-Butylbenzene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
43	n-Propylbenzene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
44	o-Xylene	µg/m3	0.33	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
45	p-Isopropyltoluene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04

E. Prithvirajan
 Authorized By
E. PRITHVIRAJAN
 LAB MANAGER

GLENS INNOVATION LABS Pvt Ltd, #6/1, 1st Floor, Sri Jothi Complex Murugesan Street, Balavinayagar Nagar, Arumbakkam Chennai 600106

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For NUTRI FLAVOURS PVT LTD

S. M. Jadhav
 Director

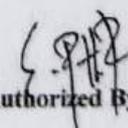
Report No: EN25100757

ULR No. : TC-858225000007549F

S. No.	Parameters	Units	Results Obtained	Test Method
46	p-Xylene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
47	sec-Butylbenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
48	Styrene	µg/m ³	0.55	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
49	tert-Butylbenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
50	Tetrachloroethylene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
51	Toluene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
52	trans-1,2-Dichloroethene	µg/m ³	0.51	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
53	trans-1,3-Dichloropropene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
54	Trichloroethylene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04

Note:- BLQ - Below the Limit of Quantification, LOQ - Limit of Quantification.

End of Report


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05.NEERI VISIT

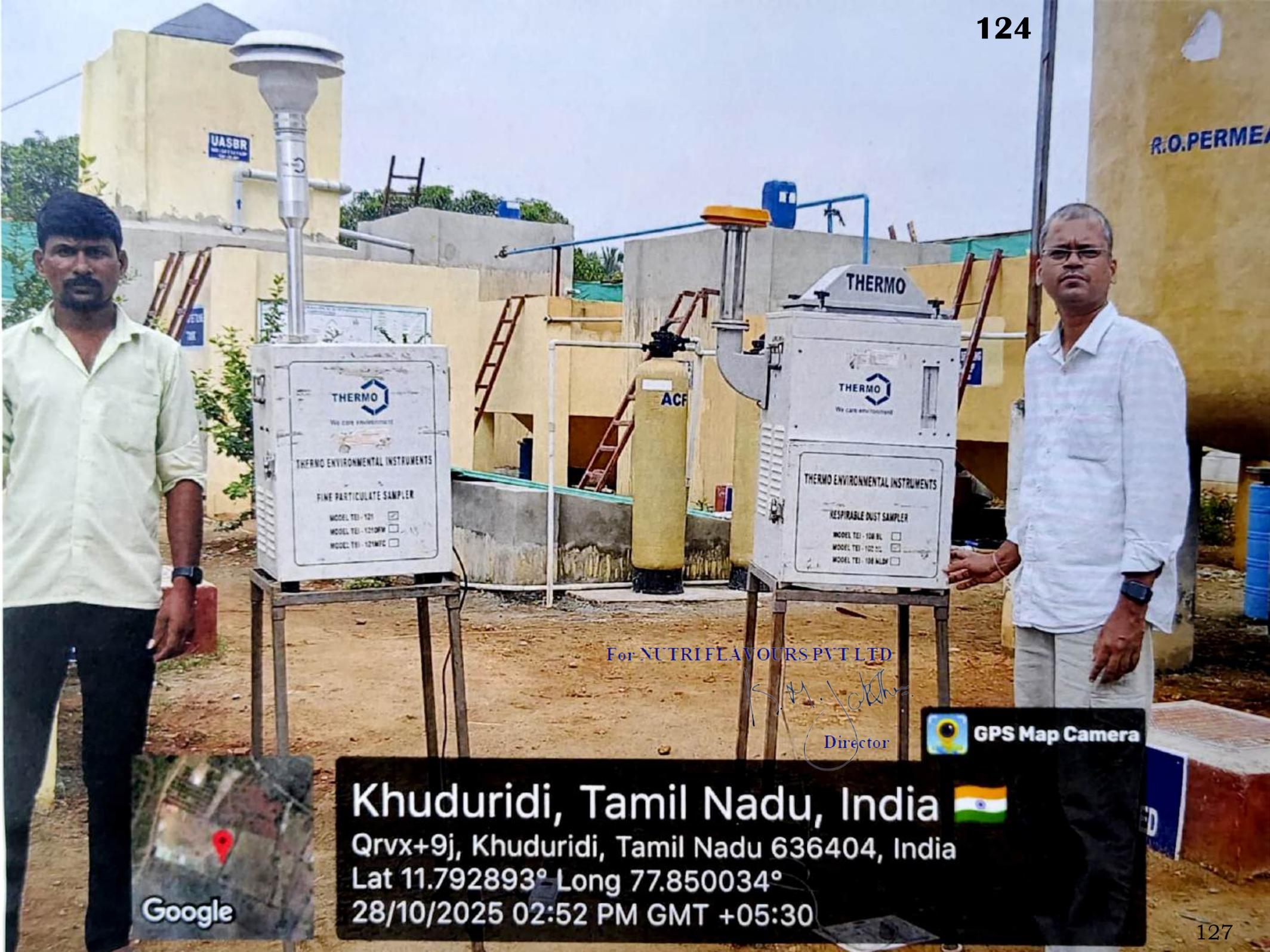


For NUTRIFLAVOURS PVT LTD

K.M. Jakkhu

Director

(5)



For NUTRIFLAOURS PVT LTD

K. M. Jakkh
 Director



Khuduridi, Tamil Nadu, India 
 Qrvx+9j, Khuduridi, Tamil Nadu 636404, India
 Lat 11.792893° Long 77.850034°
 28/10/2025 02:52 PM GMT +05:30



for Accreditation

5



TEST REPORT

ULR-TC606025000014578F

Report Number : GLCS/TR10903/2025-26

Report Date : 10-11-2025

Customer Provided Details:

Issued To	NUTRI FLAVOURS PRIVATE LIMITED No.88/2, AB-Block, 1st Street Anna Nagar Chennai 600040	Site Address	NUTRI FLAVOURS PRIVATE LIMITED S.No:146/3, Pudhu Reddiyur Village Karuppu Reddiyur Post, Mettur Taluk Salem 636404
Sample Name	AMBIENT AIR QUALITY MONITORING - 5	Attention	Mr.Lakshmi Narayanan
Location Name	OFFICE ROOM AREA	Other Details (If any)	NA

Laboratory Provided Details:

TRF No.	TRF/3161/2025-26	Sampled by	Laboratory
Sample Code	GLCS/10903/2025-26	Sampling Method	GLCS/SOP/AAQ/015
Sample Description	Solid	Sample Receipt Date	29-10-2025
Sampling Date	29-10-2025	Date of Analysis	29-10-2025
Sampling Hour	02.25 - 10.25	Date of Completion	10-11-2025
Sample Receipt Condition	Good	Avg Temperature	30.9 °C
Other Details (If any)	NA	Avg Humidity	57.0 %

Sl.No.	TEST PARAMETER	TEST METHOD	UNITS	RESULT	NAAQ
1	Ammonia (as NH ₃)	IS 5182 PART 25: 2018	µg/m ³	BDL (DL: 20.0)	400
2	Arsenic as As	USEPA Compendium Method IO -3.4: 1999	ng/m ³	BDL (DL: 1.0)	6.0
3	Benzene	IS 5182 Part-11: 2006(Reaffirmed 2022)	µg/m ³	BDL (DL: 1.0)	5.0
4	Benzopyrene	GLCS/SOP/AAQ/019 Issue No:1: Date:10.10.2023	ng/m ³	BDL (DL: 0.5)	1.0
5	Carbon Monoxide as CO	GLCS/SOP/AAQ/018. Issue No. 02: 2024	mg/m ³	BDL (DL: 1.15)	4.0
6	Lead as Pb	USEPA Compendium Method IO -3.4: 1999	µg/m ³	BDL (DL:0.01)	1.0
7	Nickel as Ni	USEPA Compendium Method IO -3.4: 1999	ng/m ³	BDL (DL: 1.0)	20
8	Oxides of Nitrogen (as No ₂)	IS 5182 (Part :6): 2006(Reaffirmed 2017)	µg/m ³	29.0	80

Note : BDL - Below Detection Limit, DL - Detection Limit, NAAQS - National Ambient Air Quality Standard Issued by CPCB (Central Pollution Control Board) in 2009,



Page 1 of 2

For Global Lab and Consultancy Services LLP

Authorised Signatory
L.Sudha Priya
Technical Manager

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BRANCH OFFICES : CHENNAI (Mobile : 7094453636) & COIMBATORE (Mobile : 7094454646).

Director



for Accreditation



TEST REPORT

ULR-TC606025000014578F

Report Number : GLCS/TR10903/2025-26

Report Date : 10-11-2025

Customer Provided Details:			
Issued To	NUTRI FLAVOURS PRIVATE LIMITED No:88/2, AB-Block, 1St Street Anna Nagar Chennai 600040	Site Address	NUTRI FLAVOURS PRIVATE LIMITED S.No:146/3, Pudhu Reddiyur Village Karuppu Reddiyur Post, Mettur Taluk Salem 636404
Sample Name	AMBIENT AIR QUALITY MONITORING - 5	Attention	Mr.Lakshmi Narayanan
Location Name	OFFICE ROOM AREA	Other Details (If any)	NA
Laboratory Provided Details:			
TRF No.	TRF/3161/2025-26	Sampled by	Laboratory
Sample Code	GLCS/10903/2025-26	Sampling Method	GLCS/SOP/AAQ/015
Sample Description	Solid	Sample Receipt Date	29-10-2025
Sampling Date	29-10-2025	Date of Analysis	29-10-2025
Sampling Hour	02.25 - 10.25	Date of Completion	10-11-2025
Sample Receipt Condition	Good	Avg Temperature	30.9 °C
Other Details (If any)	NA	Avg Humidity	57.0 %

Sl.No.	TEST PARAMETER	TEST METHOD	UNITS	RESULT	NAAQ
9	Ozone (as O ₃)	IS 5182 PART 9: 1974(Reaffirmed 2019)	µg/m ³	BDL (DL: 5.0)	180
10	Particulate Matter (less than 2.5 micron size particles as PM _{2.5})	IS 5182 PART 24: 2019	µg/m ³	27.4	60
11	Respirable Particulate Matter (less than 10 micron size particles as PM ₁₀)	IS 5182 (Part 23): 2006(Reaffirmed 2022)	µg/m ³	55.4	100
12	Sulphur dioxide (as SO ₂)	IS 5182 (Part 2) Sec-1: 2023	µg/m ³	6.5	80

Note : BDL - Below Detection Limit, DL - Detection Limit, NAAQS - National Ambient Air Quality Standard Issued by CPCB (Central Pollution Control Board) in 2009.



for Report

Page 2 of 2

*****End of Report*****

For Global Lab and Consultancy Services LLP

Authorised Signatory
L.Sudha Priya
Technical Manager

For NUTRI FLAVOURS PVT LTD

Director

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BRANCH OFFICES : CHENNAI (Mobile : 7094453636) & COIMBATORE (Mobile : 7094454646)



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TEST REPORT

ULR-TC606025000014577E

Report Number : GLCS/TR10902/2025-26

Report Date : 10-11-2025

Customer Provided Details:

Issued To	NUTRI FLAVOURS PRIVATE LIMITED No:88/2, AB-Block, 1St Street Anna Nagar Chennai 600040	Site Address	NUTRI FLAVOURS PRIVATE LIMITED S.No:146/3, Pudhu Reddiyur Village Karuppu Reddiyur Post, Mettur Taluk Salem 636404
Sample Name	AMBIENT AIR QUALITY MONITORING - 4	Attention	Mr.Lakshmi Narayanan
Location Name	SD AREA	Other Details (If any)	NA

Laboratory Provided Details:

TRF No.	TRF/3161/2025-26	Sampled by	Laboratory
Sample Code	GLCS/10902/2025-26	Sampling Method	GLCS/SOP/AAQ/015
Sample Description	Solid	Sample Receipt Date	29-10-2025
Sampling Date	28-10-2025 - 29-10-2025	Date of Analysis	29-10-2025
Sampling Hour	23.45 - 07.45	Date of Completion	10-11-2025
Sample Receipt Condition	Good	Avg Temperature	30.3 °C
Other Details (If any)	NA	Avg Humidity	58.0 %

Sl.No.	TEST PARAMETER	TEST METHOD	UNITS	RESULT	NAAQ
1	Ammonia (as NH ₃)	IS 5182 PART 25: 2018	µg/m ³	BDL (DL: 20.0)	400
2	Arsenic as As	USEPA Compendium Method IO -3.4: 1999	ng/m ³	BDL (DL: 1.0)	6.0
3	Benzene	IS 5182 Part-11: 2006(Reaffirmed 2022)	µg/m ³	BDL (DL: 1.0)	5.0
4	Benzopyrene	GLCS/SOP/AAQ/019 Issue No:1: Date:10.10.2023	ng/m ³	BDL (DL: 0.5)	1.0
5	Carbon Monoxide as CO	GLCS/SOP/AAQ/018, Issue No. 02: 2024	mg/m ³	BDL (DL: 1.15)	4.0
6	Lead as Pb	USEPA Compendium Method IO -3.4: 1999	µg/m ³	BDL (DL: 0.01)	1.0
7	Nickel as Ni	USEPA Compendium Method IO -3.4: 1999	ng/m ³	BDL (DL: 1.0)	20
8	Oxides of Nitrogen (as No ₂)	IS 5182 (Part :6): 2006(Reaffirmed 2017)	µg/m ³	29.9	80

Note : BDL - Below Detection Limit, DL - Detection Limit, NAAQS - National Ambient Air Quality Standard Issued by CPCB (Central Pollution Control Board) in 2009,



For Global Lab and Consultancy Services LLP

Page 1 of 2

(Signature)
Authorised Signatory
L.Sudha Priya
Technical Manager

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BRANCH OFFICES : CHENNAI (Mobile : 7094453636) & COIMBATORE (Mobile : 7094454646)

For NUTRI FLAVOURS PVT LTD

(Signature)
Director



for Accreditation



TEST REPORT

ULR-TC606025000014577F

Report Number : GLCS/TR10902/2025-26

Report Date : 10-11-2025

Customer Provided Details:

Issued To	NUTRI FLAVOURS PRIVATE LIMITED No:88/2, AB-Block, 1St Street Anna Nagar Chennai 600040	Site Address	NUTRI FLAVOURS PRIVATE LIMITED S.No:146/3, Pudhu Reddiyur Village Karuppu Reddiyur Post, Mettur Taluk Salem 636404
Sample Name	AMBIENT AIR QUALITY MONITORING - 4	Attention	Mr.Lakshmi Narayanan
Location Name	SD AREA	Other Details (If any)	NA

Laboratory Provided Details:

TRF No.	TRF/3161/2025-26	Sampled by	Laboratory
Sample Code	GLCS/10902/2025-26	Sampling Method	GLCS/SOP/AAQ/015
Sample Description	Solid	Sample Receipt Date	29-10-2025
Sampling Date	28-10-2025 - 29-10-2025	Date of Analysis	29-10-2025
Sampling Hour	23.45 - 07.45	Date of Completion	10-11-2025
Sample Receipt Condition	Good	Avg Temperature	30.3 °C
Other Details (If any)	NA	Avg Humidity	58.0 %

Sl.No.	TEST PARAMETER	TEST METHOD	UNITS	RESULT	NAAQ
9	Ozone (as O ₃)	IS 5182 PART 9: 1974(Reaffirmed 2019)	µg/m ³	5.0	180
10	Particulate Matter (less than 2.5 micron size particles as PM _{2.5})	IS 5182 PART 24: 2019	µg/m ³	26.2	60
11	Respirable Particulate Matter (less than 10 micron size particles as PM ₁₀)	IS 5182 (Part 23): 2006(Reaffirmed 2022)	µg/m ³	56.4	100
12	Sulphur dioxide (as SO ₂)	IS 5182 (Part 2) Sec-1: 2023	µg/m ³	8.5	80

Note : BDL - Below Detection Limit, DL - Detection Limit, NAAQS - National Ambient Air Quality Standard Issued by CPCB (Central Pollution Control Board) in 2009.



for Report

Page 2 of 2

*****End of Report*****

For Global Lab and Consultancy Services LLP

Authorised Signatory
L.Sudha Priya
Technical Manager

For NUTRI FLAVOURS PVT LTD

Director

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BRANCH OFFICES : CHENNAI (Mobile : 7094453636) & COIMBATORE (Mobile : 7094454646)



for Accreditation



TEST REPORT

ULR-TC606025000014576F

Report Number : GLCS/TR10901/2025-26

Report Date : 10-11-2025

Customer Provided Details:

Issued To	NUTRI FLAVOURS PRIVATE LIMITED No:88/2, AB-Block, 1St Street Anna Nagar Chennai 600040	Site Address	NUTRI FLAVOURS PRIVATE LIMITED S.No:146/3, Pudhu Reddiyur Village Karuppu Reddiyur Post, Mettur Taluk Salem 636404
Sample Name	AMBIENT AIR QUALITY MONITORING - 3	Attention	Mr.Lakshmi Narayanan
Location Name	GLR DOWN AREA	Other Details (If any)	NA

Laboratory Provided Details:

TRF No.	TRF/3161/2025-26	Sampled by	Laboratory
Sample Code	GLCS/10901/2025-26	Sampling Method	GLCS/SOP/AAQ/015
Sample Description	Solid	Sample Receipt Date	29-10-2025
Sampling Date	28-10-2025 - 29-10-2025	Date of Analysis	29-10-2025
Sampling Hour	17.50 - 01.50	Date of Completion	10-11-2025
Sample Receipt Condition	Good	Avg Temperature	31.2 °C
Other Details (If any)	NA	Avg Humidity	57.0 %

Sl.No.	TEST PARAMETER	TEST METHOD	UNITS	RESULT	NAAQ
1	Ammonia (as NH ₃)	IS 5182 PART 25: 2018	µg/m ³	BDL (DL: 20.0)	400
2	Arsenic as As	USEPA Compendium Method IO -3.4: 1999	ng/m ³	BDL (DL: 1.0)	6.0
3	Benzene	IS 5182 Part-11: 2006(Reaffirmed 2022)	µg/m ³	BDL (DL: 1.0)	5.0
4	Benzopyrene	GLCS/SOP/AAQ/019 Issue No:1: Date:10.10.2023	ng/m ³	BDL (DL: 0.5)	1.0
5	Carbon Monoxide as CO	GLCS/SOP/AAQ/018, Issue No. 02: 2024	mg/m ³	BDL (DL: 1.15)	4.0
6	Lead as Pb	USEPA Compendium Method IO -3.4: 1999	µg/m ³	BDL (DL: 0.01)	1.0
7	Nickel as Ni	USEPA Compendium Method IO -3.4: 1999	ng/m ³	BDL (DL: 1.0)	20
8	Oxides of Nitrogen (as No ₂)	IS 5182 (Part :6): 2006(Reaffirmed 2017)	µg/m ³	28.9	80

Note : BDL - Below Detection Limit, DL - Detection Limit, NAAQS - National Ambient Air Quality Standard Issued by CPCB (Central Pollution Control Board) in 2009,



For Global Lab and Consultancy Services LLP

Page 1 of 2

Authorised Signatory
L.Sudha Priya
Technical Manager

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BRANCH OFFICES : CHENNAI (Mobile : 7094453636) & COIMBATORE (Mobile : 7094454646)

For NUTRI FLAVOURS PVT LTD

Director



for Accreditation



TC-6060

TEST REPORT

ULR-TC606025000014576F

Report Number : GLCS/TR10901/2025-26

Report Date : 10-11-2025

Customer Provided Details:

Issued To	NUTRI FLAVOURS PRIVATE LIMITED No:88/2, AB-Block, 1St Street Anna Nagar Chennai 600040	Site Address	NUTRI FLAVOURS PRIVATE LIMITED S.No:146/3, Pudhu Reddiyur Village Karuppu Reddiyur Post, Mettur Taluk Salem 636404
Sample Name	AMBIENT AIR QUALITY MONITORING - 3	Attention	Mr.Lakshmi Narayanan
Location Name	GLR DOWN AREA	Other Details (If any)	NA

Laboratory Provided Details:

TRF No.	TRF/3161/2025-26	Sampled by	Laboratory
Sample Code	GLCS/10901/2025-26	Sampling Method	GLCS/SOP/AAQ/015
Sample Description	Solid	Sample Receipt Date	29-10-2025
Sampling Date	28-10-2025 - 29-10-2025	Date of Analysis	29-10-2025
Sampling Hour	17.50 - 01.50	Date of Completion	10-11-2025
Sample Receipt Condition	Good	Avg Temperature	31.2 °C
Other Details (If any)	NA	Avg Humidity	57.0 %

Sl.No.	TEST PARAMETER	TEST METHOD	UNITS	RESULT	NAAQ
9	Ozone (as O ₃)	IS 5182 PART 9: 1974(Reaffirmed 2019)	µg/m ³	BDL (DL: 5.0)	180
10	Particulate Matter (less than 2.5 micron size particles as PM _{2.5})	IS 5182 PART 24: 2019	µg/m ³	32.4	60
11	Respirable Particulate Matter (less than 10 micron size particles as PM ₁₀)	IS 5182 (Part 23): 2006(Reaffirmed 2022)	µg/m ³	62.4	100
12	Sulphur dioxide (as SO ₂)	IS 5182 (Part 2) Sec-1: 2023	µg/m ³	7.3	80

Note : BDL - Below Detection Limit, DL - Detection Limit, NAAQS - National Ambient Air Quality Standard Issued by CPCB (Central Pollution Control Board) in 2009,



for Report

Page 2 of 2

*****End of Report*****

For Global Lab and Consultancy Services LLP

Authorised Signatory
L.Sudha Priya
Technical Manager

For NUTRI FLAVOURS PVT LTD

Director

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BRANCH OFFICES : CHENNAI (Mobile : 7094453636) & COIMBATORE (Mobile : 7094454646)



for Accreditation



TEST REPORT

ULR-TC606025000014575F

Report Number : GLCS/TR10900/2025-26

Report Date : 10-11-2025

Customer Provided Details:

Issued To	NUTRI FLAVOURS PRIVATE LIMITED No:88/2, AB-Block, 15t Street Anna Nagar Chennai 600040	Site Address	NUTRI FLAVOURS PRIVATE LIMITED S.No:146/3, Pudhu Reddiyur Village Karuppu Reddiyur Post, Mettur Taluk Salem 636404
Sample Name	AMBIENT AIR QUALITY MONITORING - 2	Attention	Mr.Lakshmi Narayanan
Location Name	ETP AREA	Other Details (If any)	NA

Laboratory Provided Details:

TRF No.	TRF/3161/2025-26	Sampled by	Laboratory
Sample Code	GLCS/10900/2025-26	Sampling Method	GLCS/SOP/AAQ/015
Sample Description	Solid	Sample Receipt Date	29-10-2025
Sampling Date	28-10-2025	Date of Analysis	29-10-2025
Sampling Hour	14.50 - 22.50	Date of Completion	10-11-2025
Sample Receipt Condition	Good	Avg Temperature	32.0 °C
Other Details (If any)	NA	Avg Humidity	56.0 %

Sl.No.	TEST PARAMETER	TEST METHOD	UNITS	RESULT	NAAQ
1	Ammonia (as NH ₃)	IS 5182 PART 25: 2018	µg/m ³	BDL (DL: 20.0)	400
2	Arsenic as As	USEPA Compendium Method IO -3.4: 1999	ng/m ³	BDL (DL: 1.0)	6.0
3	Benzene	IS 5182 Part-11: 2006(Reaffirmed 2022)	µg/m ³	BDL (DL: 1.0)	5.0
4	Benzopyrene	GLCS/SOP/AAQ/019 Issue No:1: Date:10.10.2023	ng/m ³	BDL (DL: 0.5)	1.0
5	Carbon Monoxide as CO	GLCS/SOP/AAQ/018, Issue No. 02: 2024	mg/m ³	BDL (DL: 1.15)	4.0
6	Lead as Pb	USEPA Compendium Method IO -3.4: 1999	µg/m ³	BDL (DL: 0.01)	1.0
7	Nickel as Ni	USEPA Compendium Method IO -3.4: 1999	ng/m ³	BDL (DL: 1.0)	20
8	Oxides of Nitrogen (as No ₂)	IS 5182 (Part :6): 2006(Reaffirmed 2017)	µg/m ³	29.7	80

Note : BDL - Below Detection Limit, DL - Detection Limit, NAAQS - National Ambient Air Quality Standard Issued by CPCB (Central Pollution Control Board) in 2009,



For Global Lab and Consultancy Services LLP

Authorised Signatory
L.Sudha Priya
Technical Manager

Page 1 of 2

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BRANCH OFFICES : CHENNAI (Mobile : 7094453636) & COIMBATORE (Mobile : 7094454646)

For NUTRI FLAVOURS PVT LTD

Director



For Accreditation



TC-6060

TEST REPORT

ULR-TC606025000014575F

Report Number : GLCS/TR10900/2025-26

Report Date : 10-11-2025

Customer Provided Details:

Issued To	NUTRI FLAVOURS PRIVATE LIMITED No:88/2, AB-Block, 1St Street Anna Nagar Chennai 600040	Site Address	NUTRI FLAVOURS PRIVATE LIMITED S.No:146/3, Pudhu Reddiyur Village Karuppu Reddiyur Post, Mettur Taluk Salem 636404
Sample Name	AMBIENT AIR QUALITY MONITORING - 2	Attention	Mr.Lakshmi Narayanan
Location Name	ETP AREA	Other Details (If any)	NA

Laboratory Provided Details:

TRF No.	TRF/3161/2025-26	Sampled by	Laboratory
Sample Code	GLCS/10900/2025-26	Sampling Method	GLCS/SOP/AAQ/015
Sample Description	Solid	Sample Receipt Date	29-10-2025
Sampling Date	28-10-2025	Date of Analysis	29-10-2025
Sampling Hour	14.50 - 22.50	Date of Completion	10-11-2025
Sample Receipt Condition	Good	Avg Temperature	32.0 °C
Other Details (If any)	NA	Avg Humidity	56.0 %

Sl.No.	TEST PARAMETER	TEST METHOD	UNITS	RESULT	NAAQ
9	Ozone (as O ₃)	IS 5182 PART 9: 1974(Reaffirmed 2019)	µg/m ³	BDL (DL: 5.0)	180
10	Particulate Matter (less than 2.5 micron size particles as PM _{2.5})	IS 5182 PART 24: 2019	µg/m ³	29.7	60
11	Respirable Particulate Matter (less than 10 micron size particles as PM ₁₀)	IS 5182 (Part 23): 2006(Reaffirmed 2022)	µg/m ³	57.2	100
12	Sulphur dioxide (as SO ₂)	IS 5182 (Part 2) Sec-1: 2023	µg/m ³	6.9	80

Note : BDL - Below Detection Limit, DL - Detection Limit, NAAQS - National Ambient Air Quality Standard Issued by CPCB (Central Pollution Control Board) in 2009,



for Report

Page 2 of 2

*****End of Report*****

For Global Lab and Consultancy Services LLP

Authorised Signatory
L.Sudha Priya
Technical Manager

For NUTRI FLAVOURS PVT LTD

Director

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for Accreditation



TEST REPORT

ULR-TC606025000014574F

Report Number : GLCS/TR10899/2025-26

Report Date : 10-11-2025

Customer Provided Details:

Issued To	NUTRI FLAVOURS PRIVATE LIMITED No:88/2, AB-Block, 1St Street Anna Nagar Chennai 600040	Site Address	NUTRI FLAVOURS PRIVATE LIMITED S.No:146/3, Pudhu Reddiyar Village Karuppu Reddiyar Post, Mettur Taluk Salem 636404
Sample Name	AMBIENT AIR QUALITY MONITORING - 1	Attention	Mr.Lakshmi Narayanan
Location Name	GLR TERRACE AREA	Other Details (If any)	NA

Laboratory Provided Details:

TRF No.	TRF/3161/2025-26	Sampled by	Laboratory
Sample Code	GLCS/10899/2025-26	Sampling Method	GLCS/SOP/AAQ/015
Sample Description	Solid	Sample Receipt Date	29-10-2025
Sampling Date	28-10-2025	Date of Analysis	29-10-2025
Sampling Hour	08.45 - 16.45	Date of Completion	10-11-2025
Sample Receipt Condition	Good	Avg Temperature	32.3 °C
Other Details (If any)	NA	Avg Humidity	56.0 %

Sl.No.	TEST PARAMETER	TEST METHOD	UNITS	RESULT	NAAQ
1	Ammonia (as NH ₃)	IS 5182 PART 25: 2018	µg/m ³	BDL (DL: 20.0)	400
2	Arsenic as As	USEPA Compendium Method IO -3.4: 1999	ng/m ³	BDL (DL: 1.0)	6.0
3	Benzene	IS 5182 Part-11: 2006(Reaffirmed 2022)	µg/m ³	BDL (DL: 1.0)	5.0
4	Benzopyrene	GLCS/SOP/AAQ/019 Issue No:1: Date:10.10.2023	ng/m ³	BDL (DL: 0.5)	1.0
5	Carbon Monoxide as CO	GLCS/SOP/AAQ/018, Issue No. 02: 2024	mg/m ³	BDL (DL: 1.15)	4.0
6	Lead as Pb	USEPA Compendium Method IO -3.4: 1999	µg/m ³	BDL (DL: .001)	1.0
7	Nickel as Ni	USEPA Compendium Method IO -3.4: 1999	ng/m ³	BDL (DL: 1.0)	20
8	Oxides of Nitrogen (as No ₂)	IS 5182 (Part :6): 2006(Reaffirmed 2017)	µg/m ³	32.5	80

Note : BDL - Below Detection Limit, DL - Detection Limit, NAAQS - National Ambient Air Quality Standard Issued by CPCB (Central Pollution Control Board) in 2009,



For Global Lab and Consultancy Services LLP

Page 1 of 2

Authorised Signatory
L.Sudha Priya
Technical Manager

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BRANCH OFFICES : CHENNAI (Mobile : 7094453636) & COIMBATORE (Mobile : 7094454646)

For NUTRI FLAVOURS PVT LTD

Director



for Accreditation



TEST REPORT

ULR-TC606025000014574F

Report Number : GLCS/TR10899/2025-26

Report Date : 10-11-2025

Customer Provided Details:

Issued To	NUTRI FLAVOURS PRIVATE LIMITED No:88/2, AB-Block, 1St Street Anna Nagar Chennai 600040	Site Address	NUTRI FLAVOURS PRIVATE LIMITED S.No:146/3, Pudhu Reddiyur Village Karuppu Reddiyur Post, Mettur Taluk Salem 636404
Sample Name	AMBIENT AIR QUALITY MONITORING - 1	Attention	Mr.Lakshmi Narayanan
Location Name	GLR TERRACE AREA	Other Details (If any)	NA

Laboratory Provided Details:

TRF No.	TRF/3161/2025-26	Sampled by	Laboratory
Sample Code	GLCS/10899/2025-26	Sampling Method	GLCS/SOP/AAQ/015
Sample Description	Solid	Sample Receipt Date	29-10-2025
Sampling Date	28-10-2025	Date of Analysis	29-10-2025
Sampling Hour	08.45 - 16.45	Date of Completion	10-11-2025
Sample Receipt Condition	Good	Avg Temperature	32.3 °C
Other Details (If any)	NA	Avg Humidity	56.0 %

Sl.No.	TEST PARAMETER	TEST METHOD	UNITS	RESULT	NAAQ
9	Ozone (as O ₃)	IS 5182 PART 9: 1974(Reaffirmed 2019)	µg/m ³	7.2	180
10	Particulate Matter (less than 2.5 micron size particles as PM _{2.5})	IS 5182 PART 24: 2019	µg/m ³	31.2	60
11	Respirable Particulate Matter (less than 10 micron size particles as PM ₁₀)	IS 5182 (Part 23): 2006(Reaffirmed 2022)	µg/m ³	61.2	100
12	Sulphur dioxide (as SO ₂)	IS 5182 (Part 2) Sec-1: 2023	µg/m ³	12.6	80

Note : BDL - Below Detection Limit, DL - Detection Limit, NAAQS - National Ambient Air Quality Standard Issued by CPCB (Central Pollution Control Board) in 2009,



for Report

Page 2 of 2

*****End of Report*****

For Global Lab and Consultancy Services LLP

Authorised Signatory
L.Sudha Priya
Technical Manager

For NUTRI FLAVOURS PVT LTD

Director

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BRANCH OFFICES : CHENNAI (Mobile : 7094453636) & COIMBATORE (Mobile : 7094454646)

07.CONDENSER - BIO FILTER – SCRUBBER



GRAPHITE CONDENSER

BIO FILTER

SCRUBBER

GRAPHITE CONDENSER

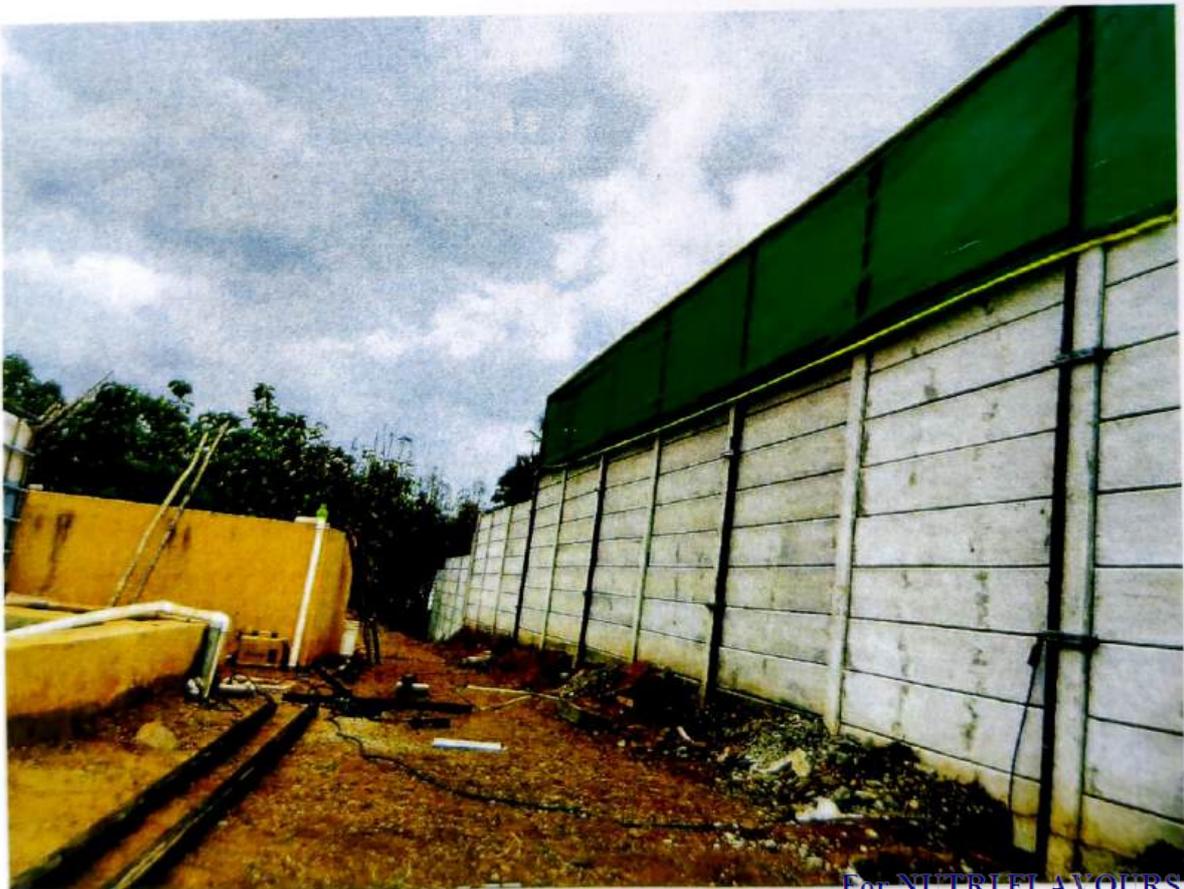
BIO FILTER

SCRUBBER

For NUTRIFLAVOURS PVT LTD

S. M. Jadhav
Director

08. THE METAL MESH WITH WIND NET ON TO OF THE COMPOUND



For NUTRIFLAOURS PVT LTD

S. M. Jackson

Director

राष्ट्रीय पर्यावरण अभियांत्रिकी अनुसंधान संस्थान

(वैज्ञानिक तथा औद्योगिक अनुसंधान परिषद)

चेन्नई क्षेत्र प्रयोगशाला, सीएसआईआर मद्रास कॉम्प्लेक्स, तारामणी पी.ओ.

चेन्नई - 600 113, भारत



NATIONAL ENVIRONMENTAL ENGINEERING RESEARCH INSTITUTE

(Council of Scientific & Industrial Research)

Chennai Zonal Laboratory, CSIR Madras Complex, Taramani P.O.

Chennai - 600 113, India

Dr. T. Rajesh
Scientist

6th December 2025

To
Ms. Nutri Flavours Private Limited
88/2, First street
AB Block, Annanagar
Chennai – 600040
Tamil Nadu, India.

Dear Sir,

Sub: Final Study Report – Reg

Based on five site visits, interaction with your management and technical staff and TNPCB, their directions, a detailed study has been conducted post implementation of all the measures suggested by TNPCB. The results have been enclosed herewith for onward submission to TNPCB. I strongly believe the issue has been addressed.

Any further analyses if needed to be done, please do let me know

Thanking you.

Sincerely yours,

T. Rajesh

(RAJESH T)

डॉ. त. राजेश Dr. T. Rajesh
वरिष्ठ वैज्ञानिक Senior Scientist
सी इस आई आर - नीरी CSIR-NEERI
सी इस आई आर - सी एम् सी CSIR-CMC
चेन्नई Chennai-600113

For NUTRI FLAVOURS PVT LTD

S. M. Jadhav

Director

Telephone: 044-22541964, 22544994

Telefax: 22541964

E. mail: t_rajesh@neeri.res.in,

Website: www.neeri.res.in, www.csircmc.res.in

Final report

**Study on Odor Control for NUTRI FLAVOURS PRIVATE
LIMITED, Mettur, Tamil Nadu**

Submitted to:
**Tamil Nadu Pollution Control Board, TNPCB
Salem**

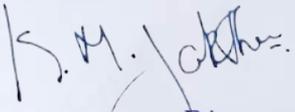


Submitted by:
**M/s. NUTRI FLAVOURS PRIVATE LIMITED
NO. 146/3, Pudureddiyur Village
Karuppurediyur, Mettur Dam
Salem – 636 404**



**CSIR-National Environmental Engineering Research Institute
(NEERI)
Nehru Marg, Nagpur
November, 2025**

For NUTRI FLAVOURS PVT LTD


Director

Study on Odor Control for NUTRI FLAVOURS PRIVATE LIMITED, Mettur, Tamil Nadu

Study on Odor Control for NUTRI FLAVOURS PRIVATE LIMITED, Mettur, Tamil Nadu

1.0 Preamble

CSIR-NEERI has more than six decades of experience of providing customized and need based solution for varied industrial problems. It also has developed processes for identification and assessment of odour control treatments and provides trouble-shooting measures for the efficient and effective operation & maintenance of wastewater treatment facilities. The Tamil Nadu Pollution Control Board (TNPCB) serves as the statutory authority responsible for the enforcement of environmental regulations within the state. Given the growing concerns over industrial pollution, there is a pressing need for a comprehensive study to understand the full extent of resource consumption and pollution generation from the perspective of Industrial manufacturing processes.

TNPCB has directed to undertake a detailed study to address the concern of odour issue in a manufacturing unit at Mettur, Salem. The primary objective of this study is to understand the processes from raw material input, collection of various waste and by-products during process, evaluation of effluent treatment plant and compliance with zero liquid discharge with a main focus on pollutant loads at various stages of industrial operations. By gathering this crucial data, the study aims to assist in formulating more effective policies and strategies for better enforcement of environmental regulations, ensuring

T. Rajesh

डॉ. त. राजेश Dr. T. Rajesh
वरिष्ठ वैज्ञानिक Senior Scientist
सी इस आई आर - नीरी CSIR-NEERI
सी इस आई आर - सी एम् सी CSIR-CMC
चेन्नई Chennai-600113

For NUTRI FLAVOURS PVT LTD

S. M. J. J. J.
Director



that industrial operations adhere to sustainable practices while minimizing their ecological impact.

To address these concerns, the TNPCB has decided to commission a detailed study on wastewater management, to assess any signature compounds present in air environment and to suggest odour mitigation measures. In this connection, Nutri Flavors vide their enquiry letter No. NF/NEERI/ODOUR-Enq - 01 dated November 7, 2025, approached CSIR-NEERI to conduct a Study on assessment of wastewater quality, evaluation of ETP and air quality monitoring with a special reference to volatile organic compounds. Accordingly, CSIR-NEERI made one site visit for preliminary understanding of the industrial process. Later four site visits were performed wherein wastewater quality, air quality, ETP evaluation was carried out and the results along with suggestion for improvement and eradicate odour were provided as detailed below.

2.0 Introduction

Industrial effluents are very complex. Several industrial sectors like textile, pulp & paper, tanneries, refineries, electroplating, coal industries, pharmaceuticals, power plants, etc. generate highly complex wastewater that require a combination of unit operations and processes, an altogether different technological interventions, for catering to their specific need of wastewater treatment and management. Based on prior detailed study reports and TNPCB board discussion conducted we have made five visits with reference to TNPCB directions and parameters to be analysed.

3.0 Scope and objectives of the study

The primary objective of the study is to understand the Production process flow, Effluent process flow and identify the odour generating areas and functions where the control

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For NUTRI FLAVOURS PVT LTD

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Director



systems are to be established and effective treatment methods to be implemented. Based on study reports and suggestions, to ensure the unit has adhered with all the suggestions and implemented the odour control measures.

3.0.1 To understand Effluent process flow and identify the odour generating areas and functions where the control systems are to be established and effective treatment methods to be implemented.

In the factory based on observations, it is understood they have designed and implemented a concept of sewage treatment plant and innovative treatment technology of Up-flow Anaerobic Sludge Blanket Reactor (UASBR) followed by Activated Sludge Process (ASP) for 2 KLD to meet the odour control in treated water quality. During the treatment process, the biologically formed sludge granules, which works a packing material was observed as an outcome of up-flow anaerobic sludge blanket reactor. When wastewater is fed from bottom of the tank by pumping, the flow liquid passes through the digestion zone of the reactor where solid-liquid separation takes places and liquid passes over the outlet chamber under anaerobic conditions.

Anaerobic Microorganisms also aid the digestion of dissolved and particulate organic matter into gaseous end products. The waste solids get attached to the media (Biomass) and are stabilized and during this process, gas production and due to the stabilization of waste the gas is collected in the gas dome. The activated sludge process operational in the process consists of an Aeration tank, where organic matter is stabilized by action of bacteria under aeration. The biological treatment of industrial wastewater is to transform (i.e., oxidation) dissolved and particulate biodegradable constituents into acceptable end products. Aerobic Microorganisms are also used to oxidize the dissolved and particulate carbonaceous organic matter into simple end products and additional biomass. The ASP was so named because it involved the production of an activated mass of microorganisms capable of stabilizing a

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waste under stabilizing conditions. In the aeration tank, contact time is provided for mixing and aerating influent wastewater with the microbial suspension, generally referred to as the Mixed Liquor Suspended Solids (MLSS) or Mixed Liquor Volatile Suspended Solids (MLVSS). The process is carried out using mechanical machinery for mixing and transfer of oxygen into the process

At the end of the process, raw inlet sample was studied for common wastewater quality parameters to arrive at an expected quality of treatment process. The values obtained post analysis are given below:

Sl. No.	Parameters	Raw Effluent	Expected ETP Treated Water Quality
1.	pH	5.0 – 6.0	6.5 – 7.5
2.	BOD mg/l	750 – 900	< 30
3.	COD mg/l	1300 – 1500	< 100
4.	TDS mg/l	5000 – 7000	5000 – 7000
5.	TSS mg/l	350 – 450	< 30
7.	Odour	Present	Absent

Based on the above effluent inlet parameters the below mentioned ETP design shall be implemented to achieve the treated quality parameters and to maintain ZLD scheme in the unit. The effluent has been researched with many chemical and biological treatment in our lab to eradicate the odour control. We have identified the suitable chemicals to be used at different stage of process and the results were highly yielding. These suggested chemical and biological treatment shall be implemented in our newly designed ETP to get the required results. The Biological process of the treatment will give good results only after 45-60 days

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of continuous operation of the plant. The unit shall make arrangements to give continuous feed and control the biological matters in the process.

PROCESS MODIFICATION DETAILS:

Some of the implemented modifications in the current effluent treatment plant wherein most effective odour control achieved comparing the existing treatment system is summarized below:

S.No	Existing Treatment System and Dimension of tanks (L * W * D in feet)	New Treatment System and dimensions of tank (L * W * D)
1	Collection tank $6*4.8*8 = 6.5 \text{ KL}$	Collection cum equalization with pH neutralization $6*4.8*8 = 6.5 \text{ KI}$ Primary settling – Existing FRP can be used (App. 1000 Lit Cap)
2	Neutralization tank $6.5*6.5*8$	Holding tank with closed system $2*2*8$
3	Primary settling	Removed
4	Aeration tank 1 $6.5*6.5*8 = 9.5 \text{ KI}$	UASBR $6.5*6.5*13 = 15.5 \text{ KL}$
5	Secondary settling 1 $6.5*6.5*6.5 (4.5 \text{ SWD}) = 5.3 \text{ KL}$	Aeration 1 $6.5*6.5*11.5 = 13.5 \text{ KL}$
6	Aeration 2 $6.5*6.5*8 = 9.5 \text{ KL}$	Aeration 2 $6.5*6.5*9 = 10.5 \text{ KL}$
7	Secondary settling 2 $6.5*6.5*6.5 (4.5) = 5.3 \text{ KI}$	Secondary settling $6.5*6.5*6.5 \text{ SWD} = 7.6 \text{ KL}$

The dimension of each tank is calculated based on the timeline of the effluent to be treated completely and to move to the next stages with right intervals. With the above modification the Unit has been established for required treatment facility, to process the effluent in continuous stage and maintain odour control in all the treatment process.

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Brief description on various functioning ETP unit is as below

BAR SCREEN:

In the incoming channel, a chamber medium screen shall be fitted, the purpose of which is to filter out coarse trashy matter from introducing into succeeding units of the treatment plant. Screens shall be made of M.S. construction or polypropylene material.

COLLECTION CUM EQUALIZATION TANK:

Equalization tank in any treatment plant serves the purpose of maintaining desired flow rate as well as for making mixture homogeneous depending on the characteristics of the collection system.

Benefits:

- Biological treatment is enhanced, because shock loadings are eliminated or can be minimized, inhibiting substances can be diluted, and pH can be stabilized.

UASBR TANK:

Upflow Anaerobic Sludge Blanket (UASB) Reactor:

This technology utilizes a high-rate anaerobic process, where wastewater enters the reactor from the bottom and flows upwards through a blanket of anaerobic biomass.

Anaerobic Digestion:

Within the sludge blanket, microorganisms break down (Hydrolysis, Acidogenesis, Acetogenesis, Methanogenesis) organic matter in the absence of oxygen, producing biogas (primarily methane and carbon dioxide) and stabilized sludge.

Sludge Blanket:

The sludge blanket acts as a filter, retaining suspended solids and providing a large surface area for microbial activity.

Biogas Collection:

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The biogas generated rises to the top of the reactor and is collected for potential use as a renewable energy source. Initially the unit shall measure and calculate the volume of gas and then shall arrange the supplication.

AERATION TANK:

Biological stabilization of the wastewater is accomplished in the aeration tank by the presence of microorganisms in oxygen rich conditions supplied by means of diffused aeration comprising membrane diffusers and air blowers. Further, the usage of Rotary twin lobe type air blower, delivers the required quantum of air to the system. The rising bubbles from the diffusers scrub the water more efficiently, causing molecular diffusion of oxygen and thus enhance the dissolved oxygen levels in the effluent.

The quantum of Oxygen that can be supplied by one Air Blower would be having 70 m³/hr. The BOD Load in this raw effluent is around 750 - 800 mg/lit (Maximum). Aeration Tank is provided with diffused aeration system to supply the air for the microorganism's growth. The nutrients required for the microorganism's growth are organic matter, which are readily present in the industrial wastewater.

The MLSS level is maintained in this process to enhance aeration process. Optimum concentration of MLSS to be maintained is in the range of 3500 – 4500 mg / lit in aeration tank the sludge starts to settle in this tank. So, the BOD reduction is expected to be at 90-95 % and COD reduction is expected to be at 80-85 %.

SETTLING TANK:

The settling tank is used for biological cell mass separation from the wastewater and then settled sludge are recycled partly to the aeration tank. Recycling is necessary for Activated Sludge Process. Here the settling of the solids takes place into sludge holding tank and then it will pump to dewatering (Sludge drying beds) process by pumping.

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FILTER FEED TANK:

The settled water from the settling tank is expected to meet the standards with respect to BOD and TSS. However, it is proposed to improve the quality of treated water further in order to make it fit as R.O Feed. For this reason, further treatment in the form of filtration is proposed.

FILTRATION:

The water collected from the filter feed tank, is pumped through pressure sand filter, followed by Activated Carbon filter to remove fine suspended solids and Odour if any and to ensure the treated water quality to meet the permit to feed into the R.O process.

TREATED WATER TANK:

The final treated water quality was observed to be within the permissible limit. This treated water is stored for pumping into the R.O Plant.

CHEMICAL TRATMENT PROCESS TO CONTROL ODOUR:

OZLIQ-007

OZLIQ-007 has evolved a unique process in which the removal of biologically suspended and dissolved solids is achieved by Advanced Chemical Treatment. It increases DO levels by 30 to 50% in our feed water and thereby resulting in reduction of BOD & COD. Ozliq is sustained oxygen releasing agent, which on mass dilution releases Nascent Oxygen, which is a highly reactive substance and immediately begins oxidation process and neutralizes organic, inorganic and heavy metals, within the effluent and feed water. It is infinitely soluble in water.

After several lab analyses it is decided to use the above chemical treatment in equalization tank where the liquid is collected and stored for ETP process.

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BIOLOGICAL TREATMENT PROCESS FOR CONTROLLING ODOUR:

We analysed effluent samples from factories and identified the microbial association suitable for the biological process i.e. aerobic & anaerobic. Then we used different microbial culture and cultivate the microbial consortium which is most suitable for targeted effluents. The dosage of the culture is streamlined based on the analysis of the samples collected at different intervals. The sample analysis reports are attached for your reference.

TEST REPORT

ULR-TC606025000011174F

Report Number : GLCS/TR06920/2025-26(1)

Report Date : 03-09-2025

Customer Provided Details:			
Issued To	NUTRI FLAVOURS PRIVATE LIMITED No:88/2, AB-Block, 15t Street Anna Nagar Chennai 600040		
Sample Name	WASTE WATER (UASBR INLET FEED WATER)	Attention	Mr.K.M Sakthivel
Other Details (if any)	NA		
Laboratory Provided Details:			
TRF No.	TRF/2026/2025-26	Sampled by	Customer
Sample Code	GLCS/O6920/2025-26	Sampling Method	-
Sample Description	Liquid	Sample Receipt Date	28-08-2025
Sample Receipt Condition	Good	Date of Analysis	28-08-2025
Sample Quantity	2.0 L	Date of Completion	03-09-2025
Other Details (if any)	NA		

Sl.No.	TEST PARAMETER	TEST METHOD	UNITS	RESULT
1	Biochemical Oxygen Demand (BOD) at 27°C for 3 Days	IS 3025 (Part 44): 2023	mg/l	3150
2	Chemical Oxygen Demand (COD)	IS 3025 (Part 58): 2023	mg/l	12000
3	Oil and Grease	GLCS/SOP/W/025; Issue NO:02: 2024	mg/l	18
4	pH	IS 3025 (Part 11): 2022	-	3.58
5	Total Dissolved Solids (TDS)	IS 3025 (Part 16): 2023	mg/l	15760
6	Total Hardness as CaCO ₃	IS 3025 (Part 21): 2009(Reaffirmed 2019)	mg/l	1560
7	Total Nitrogen as N	IS 3025 (Part 34)/Sec 1: 2023	mg/l	203
8	Total Suspended Solids (TSS)	IS 3025 (Part 17): 2022	mg/l	820

Note : BDL - Below Detection Limit, DL - Detection Limit.

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TEST REPORT

ULR-TC606025000011175E

Report Number : GLCS/TR06921/2025-26(1)

Report Date : 03-09-2025

Customer Provided Details:			
Issued To	NUTRI FLAVOURS PRIVATE LIMITED No:88/2, AB-Block, 1st Street Anna Nagar Chennai 600040		
Sample Name	WASTE WATER - (UASBR OUTLET FEED WATER)	Attention	Mr.K.M Sakthivel
Other Details (if any)	NA		
Laboratory Provided Details:			
TRF No.	TRF/2026/2025-26	Sampled by	Customer
Sample Code	GLCS/06921/2025-26	Sampling Method	-
Sample Description	Liquid	Sample Receipt Date	28-08-2025
Sample Receipt Condition	Good	Date of Analysis	28-08-2025
Sample Quantity	2.0 L	Date of Completion	03-09-2025
Other Details (if any)	NA		

SLNo.	TEST PARAMETER	TEST METHOD	UNITS	RESULT
1	Biochemical Oxygen Demand (BOD) at 27°C for 3 Days	IS 3025 (Part 44): 2023	mg/l	1200
2	Chemical Oxygen Demand (COD)	IS 3025 (Part 58): 2023	mg/l	4000
3	Oil and Grease	GLCS/SOP/W/025; Issue NO:02: 2024	mg/l	BDL (DL:5.0)
4	pH	IS 3025 (Part 11): 2022	-	6.84
5	Total Dissolved Solids (TDS)	IS 3025 (Part 16): 2023	mg/l	3718
6	Total Hardness as CaCO ₃	IS 3025 (Part 21): 2009(Reaffirmed 2019)	mg/l	1060
7	Total Nitrogen as N	IS 3025 (Part 34)/Sec 1: 2023	mg/l	71.4
8	Total Suspended Solids (TSS)	IS 3025 (Part 17): 2022	mg/l	128

Note : BDL - Below Detection Limit, DL - Detection Limit.

Based on the above results its evident that the UASB biological matters are activated and started working in good conditions. The samples were once again collected after 30 days of feeding only biological culture in UASBR and standardising the sludge bed inside for effective treatment of the effluent liquid. The unit was advised to start their production and generate their effluents to start feeding to the UASBR for Anaerobic treatment process.

We have taken samples of effluent from each stage of production process generated and analysed in the lab to understand their nature and have advised sop to process effluent as mention below.

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STANDARD OPERATION PROCEDURE FOR EFFLUENT TREATMENT PLANT:

PRIMARY TREATMENT:

In collection cum equalization tank:

Odour control chemicals (powder and liquid each 200 gram in 5 liters / 2500 liters) should be dosed in this bar screen and after the bar screen the effluent should be homogeneous in minimum half an hour. After the homogenous the effluent should be transferred into the primary clarifier system. Coagulation and flocculation chemicals should be dosed to settle down the total suspended solids and supernatant effluent should pump into the secondary treatment. This supernatant effluent pH should be 6.5 to 8.0 and Total dissolved solids should be 5000 to 6000 mg/l (If R.O membrane which was selected equalling to CPA5 LD 8040) The settled sludge should be sent into the sludge drying beds for dewatering purposes and this dried sludge should be packed in safer manner as per TNPCB norms and it will be disposed as per solid and hazardous waste management regulations prescribed by the TNPCB.

SECONDARY TREATMENT:

UASBR:

The supernatant water from the primary clarifier is sent into the UASBR for degradation of pollutant. The effluent should be pumped as 1m³/hour into the UASBR and maximum flow rate per day is 2.5 m³. Add the anaerobic bio culture as per our prescribed method to develop the anaerobic bacteria.

250 Liter capacity mother culture preparation setup = 2 Nos:

Existing UASBR outlet 20%, Primary outlet 5%, Bio-culture 2 Kg + 5% water, Fresh water 50%, Sugar + Cow dung juice 2 Kg = 20%.

Two days once the 1 barrel of 80% mother culture should be poured into the UASBR and remains to maintain another batch.

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The UASBR inlet and outlet should be noted periodically noted amount of BOD and COD which was reduced in this system.

Aeration tank:

- 1) The UASBR outlet water is sent into the aeration tank 1 for degradation of pollutant.
- 2) The effluent should be pumped as $1\text{m}^3/\text{hour}$ into the aeration tank 1 maximum flow rate per day is 2.5m^3 .
- 3) Add the aerobic bio culture as per our prescribed method to develop the aerobic bacteria.

100 Liter capacity mother culture preparation setup = 4 Nos:

Existing aeration outlet 20%, UASBR outlet 5%, Bio-culture 2 Kg + 5% water, Fresh water 50%, Sugar + Cow dung juice 2 Kg = 20%. Two days once the 1 barrel of 80% mother culture should be poured into the Aeration tank 1 & 2 and remains to maintain another batch.

- 4) The aeration tank inlet and outlet should be noted periodically noted amount of BOD and COD which was reduced in this system.
- 5) We should maintain the Sludge volume index in 30 min 350 ml to 500 ml / 1000 ml of aeration tank liquid.
- 6) To analyse the BOD and COD periodically – Maintain the reduction percentage as 85-95%.

a) Secondary settling tank:

- 1) The second aeration tank outlet passes into the secondary settling tank.
- 2) Due to the gravitational force the heavier particles settle down in hopper bottom and the activated sludge to be recycled.
- 3) Then the supernatant water goes into the PSF and ACF feed tank.

Two STAGE RO TREATMENT:

The effluent is passed through 1 stage RO system having 2 membrane will reduce the TDS content in the effluent by 30% and the reject is sent to the solar pond for drying process.

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The 1 stage RO permeate is collected and fed to the second stage of RO having 5 membranes which will reduce the TDS by 80% and the reject is sent to the solar pond and the permeate is collected in a 15KL storage tank for machinery cleaning and other purpose.

Based on the above process samples were collected at each stage of process and checked for their required values and found to be suitable as per the board norms.

REVERSE OSMOSIS SYSTEM

Stage – 1

No. of hours of flow	: 6 Hrs.
Feed Flow	: 1 m ³ /hr.
Recovery rate Stage 1 (70%)	: 0.7 m ³ /hr.
Flux reject rate considered	: 25 LMP
Area of 4 “ membrane	: 7.9 m ² /membrane
Recovery can be achieved per	: 25 x 7.9 = 197.5
Membrane	Lt/membrane/hr.
RO Reject	: 0.327 m ³ /hr.
Membrane considered	: 5 Nos

Stage – 2

Feed Flow	: 0.3 m ³ /hr.
Recovery rate (50%)	: 0.15 m ³ /hr.
Flux reject rate considered	: 25 LMP
Recovery can be achieved per	: 25 x 7.9 = 197.5
Membrane	Lt/membrane/hr.
Membrane considered	: 2 Nos.

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SAMPLES COLLECTED AT DIFFERENT STAGES IN ETP PROCESS.



COLLECTION TANK



PRIMARY CLARIFYER



UASBR OUTLET



AERATION ONE OUTLET



AERATION TWO OUTLET



SETTLING TANK OUTLET

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Water sample analysis

Study objective:

The objective of the study is to : Control the wastewater characteristics before, during and after the treatment to control and make sure the treatment process is adapted; Ensure the quality of water after treatment is within the limits as per law or as per the industry standard.

A total of seven samples viz from primary outlet, UASBR Aeration tank 2, Aeration tank 1, Aeration tank 2, RO I feed, RO II feed, RO II reject were collected and analyzed for water quality parameters. It is also observed that the treated water from the ETP is not wasted. It is recycled and reused for non-potable purposes, like irrigation, thus conserving precious freshwater resources. The total capacity of the ETP installed is 2 KLD.

Parameters analyzed:

Parameters considered for analysis include: pH, Chemical Oxygen Demand (COD), Biological Oxygen Demand (BOD), Total Suspended solid (TSS), Oil and Grease (O&G), Fecal Coliform (MPN), Anaerobic bacteria (MPN, Present/Absent).

Results

The results obtained for collected seven samples is tabulated below:

Table A – Sample collected on 25.09.2025 and analysis starts on 26.09.2025 and reported on 01.10.202

S.No	Parameters	Primary Outlet (ie. UASBR Feed)	UASBR Outlet	E.T.P Outlet (ie. R.O 1 st Feed)	R.O combined Permeate	R.O 1 st Reject (R.O 2 nd feed)	R.O 2 nd Reject (SEP In)
1	pH	7.1	7.3	7.0	6.4	7.6	8.6
2	BOD (mg/l)	2750	1651	396	44	525	923
3	COD (mg/l)	6350	3156	763	91	902	1704
4	TSS (mg/l)	1834	1431	531	32	609	1025
5	TDS (mg/l)	6763	6555	6788	435	8600	12350
6	Total hardness (mg/l)	1184	1079	1118	229	1325	1915
7	Oil & grease (mg/l)	14	11	10	BDL	13	15

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Table B - Sample was taken on 13.10.2025; analysis starts on 14.10.2025 and reported on 21.10.2025

S.No	Parameters	Primary Outlet (ie.UASBR Feed)	UASBR Outlet	ETP Outlet (ie.R.O feed)	R.O combined Permeate	R.O 1 st Reject (R.O 2 nd feed)	R.O 2 nd Reject (SEP In)
1	pH	6.9	7.2	6.8	6.3	7.3	7.9
2	BOD (mg/l)	3260	2165	101	26	142	266
3	COD (mg/l)	6993	4625	363	77	463	812
4	TSS (mg/l)	1963	1665	465	BDL	510	926
5	TDS (mg/l)	6436	6339	6512	412	8137	11965
6	Total hardness (mg/l)	1060	1180	1155	212	1410	2123
7	Oil & grease (mg/l)	15	12	12	BDL	12	19

Table C - Sample was taken on 28.10.2025, analysis starts on 29.10.2025 and reported on 05.11.2025

S.No	Parameters	Primary Outlet (ie.UASBR Feed)	UASBR Outlet	ETP Outlet (ie.R.O feed)	R.O combined Permeate	R.O 1 st Reject (R.O 2 nd feed)	R.O 2 nd Reject (SEP In)
1	pH	7.3	7.0	7.2	6.6	7.1	7.8
2	BOD (mg/l)	3083	1886	75	13	94	266
3	COD (mg/l)	6578	2885	127	45	199	323
4	TSS (mg/l)	1819	1272	410	BDL	439	787
5	TDS (mg/l)	6210	6009	6189	335	8657	12390
6	Total hardness (mg/l)	989	1012	1008	199	1222	1997
7	Oil & grease (mg/l)	12	11	10	BDL	15	19

Overall findings of water quality analysis at various stages:

This study evaluated the treatment performance of the ETP through physical, chemical, and biological treatment processes. The treatment plant consisted of equalization, neutralization, anaerobic followed by aerobic biodegradation, two-stage clarification, and post-aeration units. pH, Chemical Oxygen Demand (COD), Biological Oxygen Demand (BOD), Total Suspended solid (TSS), Oil and Grease (O&G), Fecal Coliform (MPN), Anaerobic bacteria (MPN, Present/Absent) were analyzed in seven samples collected at various stages. Signification reduction in values were observed for all parameters except oil and grease and this indicates the overall modifications undertaken has resulted in significant removal efficiencies. The ETP's final discharge complied with Indian water quality standards. With reference to odour control, Air quality monitoring was performed measuring PM 2.5, PM 10 and VOC's which may indicate any volatile copounds that contribute to odour formation and discharge. A brief on sampling and analysis is given in following chapter.

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For NUTRI FLAVOURS PVT LTD

Director



Air Quality Analysis

Introduction

As a follow up of the TNPCB recommendations, M/s. Nutri Flavours has approached NEERI to carry out the air quality analysis within the premises. Accordingly, NEERI in support with Global Labs and Consultancy services has carried out Air Quality Assessment at Nutri Flavours site, covering the following environments:

Components of Environmental - study

- Air Quality (Project site)
- Volatile Organic Compounds measurement (project site)

Air Quality Assessment

Air quality monitoring was carried out at the following locations as suggested by TNPCB

The parameters selected for air quality monitoring were sulfur dioxide (SO₂), oxides of nitrogen (NO_x) and Respirable Particulate Matter (RSPM).

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Director



Table 2.1
Techniques Used in Ambient Air Quality Assessment

Parameter	Technique / Method	Minimum Detectable Limit, $\mu\text{g} / \text{m}^3$
Respirable Particulate Matter (RSPM)	Gravimetric (High Volume Sampler)	5
Fine respirable Particulate Matter ($\text{PM}_{2.5}$)	Gravimetric (Low Volume sampler)	5
Volatile Organic Compounds (VOC's)	GL/EN/SOP/109	5

Air Quality Status

The sampling locations for air quality monitoring are depicted in Plates 1-10 ambient air quality status in the study region with respect to RSPM and VOC's are also tabulated below:

At all the three locations in Nutri Flavours site the air quality is well within the permissible standards stipulated by CPCB.

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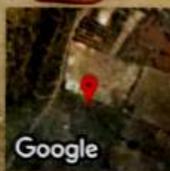


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28/10/2025 08:48 AM GMT +05:30

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For NUTRI FLAVOURS PVT LTD

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 27



TEST REPORT

ULR-TC606025000014574F

Report Number : GLCS/TR10899/2025-26

Report Date : 10-11-2025

Customer Provided Details:			
Issued To	NUTRI FLAVOURS PRIVATE LIMITED No:88/2, AB-Block, 1st Street Anna Nagar Chennai 600040	Site Address	NUTRI FLAVOURS PRIVATE LIMITED S.No:146/3, Pudhu Reddiyar Village Karuppu Reddiyar Post, Mettur Taluk Salem 636404
Sample Name	AMBIENT AIR QUALITY MONITORING - 1	Attention	Mr.Lakshmi Narayanan
Location Name	GLR TERRACE AREA	Other Details (If any)	NA
Laboratory Provided Details:			
TRF No.	TRF/3161/2025-26	Sampled by	Laboratory
Sample Code	GLCS/10899/2025-26	Sampling Method	GLCS/SOP/AAQ/015
Sample Description	Solid	Sample Receipt Date	29-10-2025
Sampling Date	28-10-2025	Date of Analysis	29-10-2025
Sampling Hour	08.45 - 16.45	Date of Completion	10-11-2025
Sample Receipt Condition	Good	Avg Temperature	32.3 °C
Other Details (If any)	NA	Avg Humidity	56.0 %

Sl.No.	TEST PARAMETER	TEST METHOD	UNITS	RESULT	NAAQ
1	Ammonia (as NH ₃)	IS 5182 PART 25: 2018	µg/m ³	BDL (DL: 20.0)	400
2	Arsenic as As	USEPA Compendium Method IO -3.4: 1999	ng/m ³	BDL (DL: 1.0)	6.0
3	Benzene	IS 5182 Part-11: 2006(Reaffirmed 2022)	µg/m ³	BDL (DL: 1.0)	5.0
4	Benzopyrene	GLCS/SOP/AAQ/019 Issue No:1: Date:10.10.2023	ng/m ³	BDL (DL: 0.5)	1.0
5	Carbon Monoxide as CO	GLCS/SOP/AAQ/018, Issue No. 02: 2024	mg/m ³	BDL (DL: 1.15)	4.0
6	Lead as Pb	USEPA Compendium Method IO -3.4: 1999	µg/m ³	BDL (DL: .001)	1.0
7	Nickel as Ni	USEPA Compendium Method IO -3.4: 1999	ng/m ³	BDL (DL: 1.0)	20
8	Oxides of Nitrogen (as No ₂)	IS 5182 (Part :6): 2006(Reaffirmed 2017)	µg/m ³	32.5	80

Note : BDL - Below Detection Limit, DL - Detection Limit, NAAQS - National Ambient Air Quality Standard Issued by CPCB (Central Pollution Control Board) in 2009,

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For NUTRIFLAVOURS PVT LTD

K.M. Lakshmi
Director

Study on Odor Control for NUTRI FLAVOURS PRIVATE LIMITED, Mettur, Tamil Nadu



TEST REPORT

ULR-TC606025000014574F

Report Number : GLCS/TR10899/2025-26

Report Date : 10-11-2025

Customer Provided Details:			
Issued To	NUTRI FLAVOURS PRIVATE LIMITED No:88/2, AB-Block, 1St Street Anna Nagar Chennai 600040	Site Address	NUTRI FLAVOURS PRIVATE LIMITED S.No:146/3, Pudhu Reddiyur Village Karuppu Reddiyur Post, Mettur Taluk Salem 636404
Sample Name	AMBIENT AIR QUALITY MONITORING - 1	Attention	Mr.Lakshmi Narayanan
Location Name	GLR TERRACE AREA	Other Details (If any)	NA
Laboratory Provided Details:			
TRF No.	TRF/3161/2025-26	Sampled by	Laboratory
Sample Code	GLCS/10899/2025-26	Sampling Method	GLCS/SOP/AAQ/015
Sample Description	Solid	Sample Receipt Date	29-10-2025
Sampling Date	28-10-2025	Date of Analysis	29-10-2025
Sampling Hour	08.45 - 16.45	Date of Completion	10-11-2025
Sample Receipt Condition	Good	Avg Temperature	32.3 °C
Other Details (If any)	NA	Avg Humidity	56.0 %

Sl.No.	TEST PARAMETER	TEST METHOD	UNITS	RESULT	NAAQ
9	Ozone (as O3)	IS 5182 PART 9: 1974(Reaffirmed 2019)	µg/m³	7.2	180
10	Particulate Matter (less than 2.5 micron size particles as PM2.5)	IS 5182 PART 24: 2019	µg/m³	31.2	60
11	Respirable Particulate Matter (less than 10 micron size particles as PM10)	IS 5182 (Part 23): 2006(Reaffirmed 2022)	µg/m³	61.2	100
12	Sulphur dioxide (as SO2)	IS 5182 (Part 2) Sec-1: 2023	µg/m³	12.6	80

Note : BDL - Below Detection Limit, DL - Detection Limit, NAAQS - National Ambient Air Quality Standard Issued by CPCB (Central Pollution Control Board) in 2009,



for Report

Page 2 of 2

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For NUTRI FLAVOURS PVT LTD

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TEST REPORT

ULR-TC606025000014575F

Report Number : GLCS/TR10900/2025-26

Report Date : 10-11-2025

Customer Provided Details:

Issued To	NUTRI FLAVOURS PRIVATE LIMITED No:88/2, AB-Block, 1St Street Anna Nagar Chennai 600040	Site Address	NUTRI FLAVOURS PRIVATE LIMITED S.No:146/3, Pudhu Reddiyur Village Karuppu Reddiyur Post, Mettur Taluk Salem 636404
Sample Name	AMBIENT AIR QUALITY MONITORING - 2	Attention	Mr.Lakshmi Narayanan
Location Name	ETP AREA	Other Details (If any)	NA

Laboratory Provided Details:

TRF No.	TRF/3161/2025-26	Sampled by	Laboratory
Sample Code	GLCS/10900/2025-26	Sampling Method	GLCS/SOP/AAQ/015
Sample Description	Solid	Sample Receipt Date	29-10-2025
Sampling Date	28-10-2025	Date of Analysis	29-10-2025
Sampling Hour	14.50 - 22.50	Date of Completion	10-11-2025
Sample Receipt Condition	Good	Avg Temperature	32.0 °C
Other Details (If any)	NA	Avg Humidity	56.0 %

Sl.No.	TEST PARAMETER	TEST METHOD	UNITS	RESULT	NAAQ
1	Ammonia (as NH ₃)	IS 5182 PART 25: 2018	µg/m ³	BDL (DL: 20.0)	400
2	Arsenic as As	USEPA Compendium Method IO -3.4: 1999	ng/m ³	BDL (DL: 1.0)	6.0
3	Benzene	IS 5182 Part-11: 2006(Reaffirmed 2022)	µg/m ³	BDL (DL: 1.0)	5.0
4	Benzopyrene	GLCS/SOP/AAQ/019 Issue No:1: Date:10.10.2023	ng/m ³	BDL (DL: 0.5)	1.0
5	Carbon Monoxide as CO	GLCS/SOP/AAQ/018, Issue No. 02: 2024	mg/m ³	BDL (DL: 1.15)	4.0
6	Lead as Pb	USEPA Compendium Method IO -3.4: 1999	µg/m ³	BDL (DL: 0.01)	1.0
7	Nickel as Ni	USEPA Compendium Method IO -3.4: 1999	ng/m ³	BDL (DL: 1.0)	20
8	Oxides of Nitrogen (as No ₂)	IS 5182 (Part :6): 2006(Reaffirmed 2017)	µg/m ³	29.7	80

Note : BDL - Below Detection Limit, DL - Detection Limit, NAAQS - National Ambient Air Quality Standard Issued by CPCB (Central Pollution Control Board) in 2009.

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For NUTRI FLAVOURS PVT LTD

K.M. Jakkhu
Director

Study on Odor Control for NUTRI FLAVOURS PRIVATE LIMITED, Mettur, Tamil Nadu



TEST REPORT

ULR-TC606025000014575E

Report Number : GLCS/TR10900/2025-26

Report Date : 10-11-2025

Customer Provided Details:

Issued To	NUTRI FLAVOURS PRIVATE LIMITED No:88/2, AB-Block, 1St Street Anna Nagar Chennai 600040	Site Address	NUTRI FLAVOURS PRIVATE LIMITED S.No:146/3, Pudhu Reddiyur Village Karuppu Reddiyur Post, Mettur Taluk Salem 636404
Sample Name	AMBIENT AIR QUALITY MONITORING - 2	Attention	Mr.Lakshmi Narayanan
Location Name	ETP AREA	Other Details (If any)	NA

Laboratory Provided Details:

TRF No.	TRF/3161/2025-26	Sampled by	Laboratory
Sample Code	GLCS/10900/2025-26	Sampling Method	GLCS/SOP/AAQ/015
Sample Description	Solid	Sample Receipt Date	29-10-2025
Sampling Date	28-10-2025	Date of Analysis	29-10-2025
Sampling Hour	14.50 - 22.50	Date of Completion	10-11-2025
Sample Receipt Condition	Good	Avg Temperature	32.0 °C
Other Details (If any)	NA	Avg Humidity	56.0 %

SLNo.	TEST PARAMETER	TEST METHOD	UNITS	RESULT	NAAQ
9	Ozone (as O3)	IS 5182 PART 9: 1974(Reaffirmed 2019)	µg/m ³	BDL (DL: 5.0)	180
10	Particulate Matter (less than 2.5 micron size particles as PM2.5)	IS 5182 PART 24: 2019	µg/m ³	29.7	60
11	Respirable Particulate Matter (less than 10 micron size particles as PM10)	IS 5182 (Part 23): 2006(Reaffirmed 2022)	µg/m ³	57.2	100
12	Sulphur dioxide (as SO2)	IS 5182 (Part 2) Sec-1: 2023	µg/m ³	6.9	80

Note : BDL - Below Detection Limit, DL - Detection Limit, NAAQS - National Ambient Air Quality Standard Issued by CPCB (Central Pollution Control Board) in 2009,



for Report

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For NUTRI FLAVOURS PVT LTD

Director



TEST REPORT

ULR-TC606025000014576E

Report Number : GLCS/TR10901/2025-26

Report Date : 10-11-2025

Customer Provided Details:

Issued To	NUTRI FLAVOURS PRIVATE LIMITED No:88/2, AB-Block, 1St Street Anna Nagar Chennai 600040	Site Address	NUTRI FLAVOURS PRIVATE LIMITED S.No:146/3, Pudhu Reddiyar Village Karuppu Reddiyar Post, Mettur Taluk Salem 636404
Sample Name	AMBIENT AIR QUALITY MONITORING - 3	Attention	Mr.Lakshmi Narayanan
Location Name	GLR DOWN AREA	Other Details (If any)	NA

Laboratory Provided Details:

TRF No.	TRF/3161/2025-26	Sampled by	Laboratory
Sample Code	GLCS/10901/2025-26	Sampling Method	GLCS/SOP/AAQ/015
Sample Description	Solid	Sample Receipt Date	29-10-2025
Sampling Date	28-10-2025 - 29-10-2025	Date of Analysis	29-10-2025
Sampling Hour	17.50 - 01.50	Date of Completion	10-11-2025
Sample Receipt Condition	Good	Avg Temperature	31.2 °C
Other Details (If any)	NA	Avg Humidity	57.0 %

Sl.No.	TEST PARAMETER	TEST METHOD	UNITS	RESULT	NAAQ
1	Ammonia (as NH3)	IS 5182 PART 25: 2018	µg/m ³	BDL (DL: 20.0)	400
2	Arsenic as As	USEPA Compendium Method IO -3.4: 1999	ng/m ³	BDL (DL: 1.0)	6.0
3	Benzene	IS 5182 Part-11: 2006(Reaffirmed 2022)	µg/m ³	BDL (DL: 1.0)	5.0
4	Benzopyrene	GLCS/SOP/AAQ/019 Issue No:1: Date:10.10.2023	ng/m ³	BDL (DL: 0.5)	1.0
5	Carbon Monoxide as CO	GLCS/SOP/AAQ/018, Issue No. 02: 2024	mg/m ³	BDL (DL: 1.15)	4.0
6	Lead as Pb	USEPA Compendium Method IO -3.4: 1999	µg/m ³	BDL (DL: 0.01)	1.0
7	Nickel as Ni	USEPA Compendium Method IO -3.4: 1999	ng/m ³	BDL (DL: 1.0)	20
8	Oxides of Nitrogen (as No2)	IS 5182 (Part :6): 2006(Reaffirmed 2017)	µg/m ³	28.9	80

Note : BDL - Below Detection Limit, DL - Detection Limit, NAAQS - National Ambient Air Quality Standard Issued by CPCB (Central Pollution Control Board) in 2009.

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For NUTRI FLAVOURS PVT LTD

K.M. Jadhav
Director



TEST REPORT

ULR-TC606025000014576F

Report Number : GLCS/TR10901/2025-26

Report Date : 10-11-2025

Customer Provided Details:

Issued To	NUTRI FLAVOURS PRIVATE LIMITED No:88/2, AB-Block, 1St Street Anna Nagar Chennai 600040	Site Address	NUTRI FLAVOURS PRIVATE LIMITED S.No:146/3, Pudhu Reddiyar Village Karuppu Reddiyar Post, Mettur Taluk Salem 636404
Sample Name	AMBIENT AIR QUALITY MONITORING - 3	Attention	Mr.Lakshmi Narayanan
Location Name	GLR DOWN AREA	Other Details (If any)	NA

Laboratory Provided Details:

TRF No.	TRF/3161/2025-26	Sampled by	Laboratory
Sample Code	GLCS/10901/2025-26	Sampling Method	GLCS/SOP/AAQ/015
Sample Description	Solid	Sample Receipt Date	29-10-2025
Sampling Date	28-10-2025 - 29-10-2025	Date of Analysis	29-10-2025
Sampling Hour	17.50 - 01.50	Date of Completion	10-11-2025
Sample Receipt Condition	Good	Avg Temperature	31.2 °C
Other Details (If any)	NA	Avg Humidity	57.0 %

Sl.No.	TEST PARAMETER	TEST METHOD	UNITS	RESULT	NAAQ
9	Ozone (as O ₃)	IS 5182 PART 9: 1974(Reaffirmed 2019)	µg/m ³	BDL (DL: 5.0)	180
10	Particulate Matter (less than 2.5 micron size particles as PM _{2.5})	IS 5182 PART 24: 2019	µg/m ³	32.4	60
11	Respirable Particulate Matter (less than 10 micron size particles as PM ₁₀)	IS 5182 (Part 23): 2006(Reaffirmed 2022)	µg/m ³	62.4	100
12	Sulphur dioxide (as SO ₂)	IS 5182 (Part 2) Sec-1: 2023	µg/m ³	7.3	80

Note : BDL - Below Detection Limit, DL - Detection Limit, NAAQS - National Ambient Air Quality Standard Issued by CPCB (Central Pollution Control Board) in 2009,



for Report

For Global Lab and Consultancy Services LLP

Authorised Signatory
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Page 2 of 2

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For NUTRI FLAVOURS PVT LTD

Director



TEST REPORT

ULR-TC606025000014577F

Report Number : GLCS/TR10902/2025-26

Report Date : 10-11-2025

Customer Provided Details:

Issued To	NUTRI FLAVOURS PRIVATE LIMITED No:88/2, AB-Block, 1st Street Anna Nagar Chennai 600040	Site Address	NUTRI FLAVOURS PRIVATE LIMITED S.No:146/3, Pudhu Reddiyar Village Karuppu Reddiyar Post, Mettur Taluk Salem 636404
Sample Name	AMBIENT AIR QUALITY MONITORING - 4	Attention	Mr.Lakshmi Narayanan
Location Name	SD AREA	Other Details (If any)	NA
Laboratory Provided Details:			
TRF No.	TRF/3161/2025-26	Sampled by	Laboratory
Sample Code	GLCS/10902/2025-26	Sampling Method	GLCS/SOP/AAQ/015
Sample Description	Solid	Sample Receipt Date	29-10-2025
Sampling Date	28-10-2025 - 29-10-2025	Date of Analysis	29-10-2025
Sampling Hour	23.45 - 07.45	Date of Completion	10-11-2025
Sample Receipt Condition	Good	Avg Temperature	30.3 °C
Other Details (If any)	NA	Avg Humidity	58.0 %

Sl.No.	TEST PARAMETER	TEST METHOD	UNITS	RESULT	NAAQ
1	Ammonia (as NH ₃)	IS 5182 PART 25: 2018	µg/m ³	BDL (DL: 20.0)	400
2	Arsenic as As	USEPA Compendium Method IO -3.4: 1999	ng/m ³	BDL (DL: 1.0)	6.0
3	Benzene	IS 5182 Part-11: 2006(Reaffirmed 2022)	µg/m ³	BDL (DL: 1.0)	5.0
4	Benzopyrene	GLCS/SOP/AAQ/019 Issue No:1: Date:10.10.2023	ng/m ³	BDL (DL: 0.5)	1.0
5	Carbon Monoxide as CO	GLCS/SOP/AAQ/018, Issue No. 02: 2024	mg/m ³	BDL (DL: 1.15)	4.0
6	Lead as Pb	USEPA Compendium Method IO -3.4: 1999	µg/m ³	BDL (DL: 0.01)	1.0
7	Nickel as Ni	USEPA Compendium Method IO -3.4: 1999	ng/m ³	BDL (DL: 1.0)	20
8	Oxides of Nitrogen (as No ₂)	IS 5182 (Part :6): 2006(Reaffirmed 2017)	µg/m ³	29.9	80

Note : BDL - Below Detection Limit, DL - Detection Limit, NAAQS - National Ambient Air Quality Standard Issued by CPCB (Central Pollution Control Board) in 2009,

T. Rajesh

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चेन्नई Chennai-600113

For NUTRI FLAVOURS PVT LTD

S. M. J. [Signature]

Director

Study on Odor Control for NUTRI FLAVOURS PRIVATE LIMITED, Mettur, Tamil Nadu



TEST REPORT

ULR-TC606025000014577E

Report Number : GLCS/TR10902/2025-26

Report Date : 10-11-2025

Customer Provided Details:

Issued To	NUTRI FLAVOURS PRIVATE LIMITED No:88/2, AB-Block, 1St Street Anna Nagar Chennai 600040	Site Address	NUTRI FLAVOURS PRIVATE LIMITED S.No:146/3, Pudhu Reddiyar Village Karuppu Reddiyar Post, Mettur Taluk Salem 636404
Sample Name	AMBIENT AIR QUALITY MONITORING - 4	Attention	Mr.Lakshmi Narayanan
Location Name	SD AREA	Other Details (If any)	NA

Laboratory Provided Details:

TRF No.	TRF/3161/2025-26	Sampled by	Laboratory
Sample Code	GLCS/10902/2025-26	Sampling Method	GLCS/SOP/AAQ/015
Sample Description	Solid	Sample Receipt Date	29-10-2025
Sampling Date	28-10-2025 - 29-10-2025	Date of Analysis	29-10-2025
Sampling Hour	23.45 - 07.45	Date of Completion	10-11-2025
Sample Receipt Condition	Good	Avg Temperature	30.3 °C
Other Details (If any)	NA	Avg Humidity	58.0 %

Sl.No.	TEST PARAMETER	TEST METHOD	UNITS	RESULT	NAAQ
9	Ozone (as O3)	IS 5182 PART 9: 1974(Reaffirmed 2019)	µg/m³	5.0	180
10	Particulate Matter (less than 2.5 micron size particles as PM2.5)	IS 5182 PART 24: 2019	µg/m³	26.2	60
11	Respirable Particulate Matter (less than 10 micron size particles as PM10)	IS 5182 (Part 23): 2006(Reaffirmed 2022)	µg/m³	56.4	100
12	Sulphur dioxide (as SO2)	IS 5182 (Part 2) Sec-1: 2023	µg/m³	8.5	80

Note : BDL - Below Detection Limit, DL - Detection Limit, NAAQS - National Ambient Air Quality Standard Issued by CPCB (Central Pollution Control Board) in 2009,



for Report

Page 2 of 2

For Global Lab and Consultancy Services LLP

(Signature)

Authorised Signatory
L.Sudha Priya
Technical Manager

(Signature)

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For NUTRI FLAVOURS PVT LTD

(Signature)
Director



TEST REPORT

ULR-TC606025000014578F

Report Number : GLCS/TR10903/2025-26

Report Date : 10-11-2025

Customer Provided Details:

Issued To	NUTRI FLAVOURS PRIVATE LIMITED No:88/2, AB-Block, 1st Street Anna Nagar Chennai 600040	Site Address	NUTRI FLAVOURS PRIVATE LIMITED S.No:146/3, Pudhu Reddiyur Village Karuppu Reddiyur Post, Mettur Taluk Salem 636404
Sample Name	AMBIENT AIR QUALITY MONITORING - 5	Attention	Mr.Lakshmi Narayanan
Location Name	OFFICE ROOM AREA	Other Details (If any)	NA

Laboratory Provided Details:

TRF No.	TRF/3161/2025-26	Sampled by	Laboratory
Sample Code	GLCS/10903/2025-26	Sampling Method	GLCS/SOP/AAQ/015
Sample Description	Solid	Sample Receipt Date	29-10-2025
Sampling Date	29-10-2025	Date of Analysis	29-10-2025
Sampling Hour	02.25 - 10.25	Date of Completion	10-11-2025
Sample Receipt Condition	Good	Avg Temperature	30.9 °C
Other Details (If any)	NA	Avg Humidity	57.0 %

Sl.No.	TEST PARAMETER	TEST METHOD	UNITS	RESULT	NAAQ
1	Ammonia (as NH ₃)	IS 5182 PART 25: 2018	µg/m ³	BDL (DL: 20.0)	400
2	Arsenic as As	USEPA Compendium Method IO -3.4: 1999	ng/m ³	BDL (DL: 1.0)	6.0
3	Benzene	IS 5182 Part-11: 2006(Reaffirmed 2022)	µg/m ³	BDL (DL: 1.0)	5.0
4	Benzopyrene	GLCS/SOP/AAQ/019 Issue No:1: Date:10.10.2023	ng/m ³	BDL (DL: 0.5)	1.0
5	Carbon Monoxide as CO	GLCS/SOP/AAQ/018, Issue No. 02: 2024	mg/m ³	BDL (DL: 1.15)	4.0
6	Lead as Pb	USEPA Compendium Method IO -3.4: 1999	µg/m ³	BDL (DL:0.01)	1.0
7	Nickel as Ni	USEPA Compendium Method IO -3.4: 1999	ng/m ³	BDL (DL: 1.0)	20
8	Oxides of Nitrogen (as No ₂)	IS 5182 (Part :6): 2006(Reaffirmed 2017)	µg/m ³	29.0	80

Note : BDL - Below Detection Limit, DL - Detection Limit, NAAQS - National Ambient Air Quality Standard Issued by CPCB (Central Pollution Control Board) in 2009,

T. Rajesh

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For NUTRI FLAVOURS PVT LTD

S. M. J. Athar

Director

Study on Odor Control for NUTRI FLAVOURS PRIVATE LIMITED, Mettur, Tamil Nadu



TEST REPORT

ULR-TC606025000014578E

Report Number : GLCS/TR10903/2025-26

Report Date : 10-11-2025

Customer Provided Details:

Issued To	NUTRI FLAVOURS PRIVATE LIMITED No:88/2, AB-Block, 1St Street Anna Nagar Chennai 600040	Site Address	NUTRI FLAVOURS PRIVATE LIMITED S.No:146/3, Pudhu Reddiyur Village Karuppu Reddiyur Post, Mettur Taluk Salem 636404
Sample Name	AMBIENT AIR QUALITY MONITORING - 5	Attention	Mr.Lakshmi Narayanan
Location Name	OFFICE ROOM AREA	Other Details (If any)	NA

Laboratory Provided Details:

TRF No.	TRF/3161/2025-26	Sampled by	Laboratory
Sample Code	GLCS/10903/2025-26	Sampling Method	GLCS/SOP/AAQ/015
Sample Description	Solid	Sample Receipt Date	29-10-2025
Sampling Date	29-10-2025	Date of Analysis	29-10-2025
Sampling Hour	02.25 - 10.25	Date of Completion	10-11-2025
Sample Receipt Condition	Good	Avg Temperature	30.9 °C
Other Details (If any)	NA	Avg Humidity	57.0 %

Sl.No.	TEST PARAMETER	TEST METHOD	UNITS	RESULT	NAAQ
9	Ozone (as O ₃)	IS 5182 PART 9: 1974(Reaffirmed 2019)	µg/m ³	BDL (DL: 5.0)	180
10	Particulate Matter (less than 2.5 micron size particles as PM _{2.5})	IS 5182 PART 24: 2019	µg/m ³	27.4	60
11	Respirable Particulate Matter (less than 10 micron size particles as PM ₁₀)	IS 5182 (Part 23): 2006(Reaffirmed 2022)	µg/m ³	55.4	100
12	Sulphur dioxide (as SO ₂)	IS 5182 (Part 2) Sec-1: 2023	µg/m ³	6.5	80

Note : BDL - Below Detection Limit, DL - Detection Limit, NAAQS - National Ambient Air Quality Standard Issued by CPCB (Central Pollution Control Board) in 2009.



for Report

For Global Lab and Consultancy Services LLP

Authorised Signatory
L.Sudha Priya
Technical Manager

Page 2 of 2

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For NUTRI FLAVOURS PVT LTD

Director

Study on Odor Control for NUTRI FLAVOURS PRIVATE LIMITED, Mettur, Tamil Nadu

Volatile Organic Compound's (VOCs) Analysis

VOC measurements are performed as per standard protocol (Appendix 1) for all the seven stations and the results are tabulated below:

Report No : EN25100753

ULR No. : TC-858225000007545F

Name of the Client : Nutri flavours Pvt Ltd
 Address of the Client : No. 88/2, AB block, 1st Street, Anna Nagar,
 Chennai - 600040
 Sampling Date : 31-Oct-2025
 Sample Name : Ambient VOC
 Sampling Date : 31-Oct-2025
 Sample Description : Ambient VOC
 Received Date : 31-Oct-2025
 Sampling Location : GLR Terrace Area-Benzene-1
 Commenced On : 31-Oct-2025
 Sample Submission Type : Collected by Lab Representative
 Completed On : 08-Nov-2025
 Sample Condition : Fit for Analysis
 Report Date : 08-Nov-2025
 Sampling Plan and Method : GL/EN/SOP/109

Test Results

S. No.	Parameters	Units	Results Obtained	Test Method
Discipline: Chemical				
Group: Atmospheric Pollution				
1	1,1,1,2-Tetrachloroethane	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
2	1,1,1-Trichloroethane	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
3	1,1,2,2-Tetrachloroethane	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
4	1,1,2-Tetrachloroethane	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
5	1,1-Dichloro-1-propene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
6	1,1-Dichloroethane	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
7	1,1-Dichloroethylene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
8	1,2-Dichlorobenzene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
9	1,2-Dichloroethane	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
10	1,2,3-Trichlorobenzene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
11	1,2,3-Trichloropropane	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
12	1,2,4-Trichlorobenzene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
13	1,2,4-Trimethylbenzene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
14	1,2-Dibromo-3-chloropropane	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04

T. Rajesh

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For NUTRI FLAVOURS PVT LTD

K.M. Jadhav
 Director

Report No: EN25100753

ULR No. : TC-858225000007545F

S. No.	Parameters	Units	Results Obtained	Test Method
15	1,2-Dibromoethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
16	1,2-Dichloropropane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
17	1,3,5-Trimethylbenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
18	1,3-Dichlorobenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
19	1,3-Dichloropropane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
20	1,4-Dichlorobenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
21	2,2-Dichloropropane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
22	2-Chlorotoluene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
23	4-Chlorotoluene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
24	Benzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
25	Bromobenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
26	Bromochloromethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
27	Bromodichloromethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
28	Bromoform	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
29	Carbon tetrachloride	µg/m ³	1.95	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
30	Chlorobenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
31	Chloroform	µg/m ³	1.59	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
32	cis-1,2-Dichloroethylene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
33	Cis-1,3-Dichloropropene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
34	Cumene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
35	Dibromochloromethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
36	Dibromomethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
37	Dichloromethane	µg/m ³	1.41	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
38	Ethylbenzene	µg/m ³	0.37	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
39	Hexachloro-1,3-butadiene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
40	m-Xylene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
41	Naphthalene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
42	n-Butylbenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
43	n-Propylbenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
44	o-Xylene	µg/m ³	0.37	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
45	p-Isopropyltoluene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04

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For NUTRI FLAVOURS PVT LTD

S. M. J. [Signature]

Director



Report No: EN25100753

ULR No. : TC-858225000007545F

S. No.	Parameters	Units	Results Obtained	Test Method
46	p-Xylene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
47	sco-Butylbenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
48	Styrene	µg/m ³	0.72	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
49	tert-Butylbenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
50	Tetrachloroethylene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
51	Toluene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
52	trans-1,2-Dichloroethene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
53	trans-1,3-Dichloropropene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
54	Trichloroethylene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04

Note:- BLQ - Below the Limit of Quantification, LOQ - Limit of Quantification.

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For NUTRI FLAVOURS PVT LTD

K.M. Jathar
Director



Report No: EN25100754

ULR No. : TC-85822500007546F

Name of the Client : Nutri flavours Pvt Ltd
 Address of the Client : No. 88/2, AB block, 1st Street, Anna Nagar,
 Chennai - 600040
 Sample Name : Ambient VOC
 Sample Description : Ambient VOC
 Sampling Location : ETP Area-Benzene-2
 Sample Submission Type : Collected by Lab Representative
 Sample Condition : Fit for Analysis
 Sampling Plan and Method : GL/EN/SOP/109

Sampling Date : 31-Oct-2025
 Sampling Date : 31-Oct-2025
 Received Date : 31-Oct-2025
 Commenced On : 31-Oct-2025
 Completed On : 08-Nov-2025
 Report Date : 08-Nov-2025

Test Results

S. No.	Parameters	Units	Results Obtained	Test Method
Discipline: Chemical				
Group: Atmospheric Pollution				
1	1,1,1,2-Tetrachloroethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
2	1,1,1-Trichloroethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
3	1,1,2,2-Tetrachloroethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
4	1,1,2-Tetrachloroethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
5	1,1-Dichloro-1-propene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
6	1,1-Dichloroethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
7	1,1-Dichloroethylene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
8	1,2-Dichlorobenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
9	1,2-Dichloroethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
10	1,2,3-Trichlorobenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
11	1,2,3-Trichloropropane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
12	1,2,4-Trichlorobenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
13	1,2,4-Trimethylbenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
14	1,2-Dibromo-3-chloropropane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04

T. Rajesh

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For NUTRI FLAVOURS PVT LTD

S. M. J. Chatterjee
 Director

Study on Odor Control for NUTRI FLAVOURS PRIVATE LIMITED, Mettur, Tamil Nadu



S. No.	Parameters	Units	Results Obtained	Test Method
15	1,2-Dibromoethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
16	1,2-Dichloropropane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
17	1,3,5-Trimethylbenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
18	1,3-Dichlorobenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
19	1,3-Dichloropropane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
20	1,4-Dichlorobenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
21	2,2-Dichloropropane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
22	2-Chlorotoluene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
23	4-Chlorotoluene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
24	Benzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
25	Bromobenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
26	Bromochloromethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
27	Bromodichloromethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
28	Bromoform	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
29	Carbontetrachloride	µg/m ³	1.05	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
30	Chlorobenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
31	Chloroform	µg/m ³	0.86	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
32	cis-1,2-Dichloroethylene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
33	Cis-1,3-Dichloropropene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
34	Cumene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
35	Dibromochloromethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
36	Dibromomethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
37	Dichloromethane	µg/m ³	0.35	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
38	Ethylbenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
39	Hexachloro-1,3-butadiene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
40	m-Xylene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
41	Naphthalene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
42	n-Butylbenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
43	n-Propylbenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
44	o-Xylene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
45	p-Isopropyltoluene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04

T. Rajesh

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चेन्नई Chennai-600113

For NUTRI FLAVOURS PVT LTD

S. M. J. Chatterjee
Director



Report No: EN25100754

ULR No. : TC-858225000007546F

S. No.	Parameters	Units	Results Obtained	Test Method
46	p-Xylene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
47	sec-Butylbenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
48	Styrene	µg/m ³	0.27	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
49	tert-Butylbenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
50	Tetrachloroethylene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
51	Toluene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
52	trans-1,2-Dichloroethene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
53	trans-1,3-Dichloropropene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
54	Trichloroethylene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04

Note- BLQ - Below the Limit of Quantification LOQ - Limit of Quantification

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For NUTRI FLAVOURS PVT LTD

K. M. J. [Signature]
Director



Report No: EN25100755

ULR No. : TC-858225000007547F

Name of the Client : Nutri flavours Pvt Ltd
 Address of the Client : No. 88/2, AB block, 1st Street, Anna Nagar,
 Chennai - 600040
 Sampling Date : 31-Oct-2025
 Sample Name : Ambient VOC
 Sampling Date : 31-Oct-2025
 Sample Description : Ambient VOC
 Received Date : 31-Oct-2025
 Sampling Location : GLR Down Area-Benzene-3
 Commenced On : 31-Oct-2025
 Sample Submission Type : Collected by Lab Representative
 Completed On : 08-Nov-2025
 Sample Condition : Fit for Analysis
 Report Date : 08-Nov-2025
 Sampling Plan and Method : GL/EN/SOP/109

Test Results

S. No.	Parameters	Units	Results Obtained	Test Method
Discipline: Chemical				
Group: Atmospheric Pollution				
1	1,1,1,2-Tetrachloroethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
2	1,1,1-Trichloroethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
3	1,1,2,2-Tetrachloroethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
4	1,1,2-Tetrachloroethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
5	1,1-Dichloro-1-propene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
6	1,1-Dichloroethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
7	1,1-Dichloroethylene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
8	1,2-Dichlorobenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
9	1,2-Dichloroethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
10	1,2,3-Trichlorobenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
11	1,2,3-Trichloropropane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
12	1,2,4-Trichlorobenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
13	1,2,4-Trimethylbenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
14	1,2-Dibromo-3-chloropropane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04

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For NUTRI FLAVOURS PVT LTD

K. M. J. [Signature]
 Director



Report No: EN25100755

ULR No. : TC-85822500007547F

S. No.	Parameters	Units	Results Obtained	Test Method
15	1,2-Dibromomethane	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
16	1,2-Dichloropropane	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
17	1,3,5-Trimethylbenzene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
18	1,3-Dichlorobenzene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
19	1,3-Dichloropropane	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
20	1,4-Dichlorobenzene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
21	2,2-Dichloropropane	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
22	2-Chlorotoluene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
23	4-Chlorotoluene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
24	Benzene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
25	Bromobenzene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
26	Bromochloromethane	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
27	Bromodichloromethane	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
28	Bromoform	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
29	Carbon tetrachloride	µg/m3	1.30	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
30	Chlorobenzene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
31	Chloroform	µg/m3	1.15	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
32	cis-1,2-Dichloroethylene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
33	Cis-1,3-Dichloropropene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
34	Cumene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
35	Dibromochloromethane	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
36	Dibromomethane	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
37	Dichloromethane	µg/m3	0.66	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
38	Ethylbenzene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
39	Hexachloro-1,3-butadiene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
40	m-Xylene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
41	Naphthalene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
42	n-Butylbenzene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
43	n-Propylbenzene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
44	o-Xylene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
45	p-Isopropyltoluene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04

T. Rajesh

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For NUTRI FLAVOURS PVT LTD

K. M. Jadhav
Director



Report No: EN25100755

ULR No. : TC-858225000007547F

S. No.	Parameters	Units	Results Obtained	Test Method
46	p-Xylene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
47	sec-Butylbenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
48	Styrene	µg/m ³	0.21	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
49	tert-Butylbenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
50	Tetrachloroethylene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
51	Toluene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
52	trans-1,2-Dichloroethene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
53	trans-1,3-Dichloropropene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
54	Trichloroethylene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04

Note:- BLQ - Below the Limit of Quantification, LOQ - Limit of Quantification.

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For NUTRI FLAVOURS PVT LTD

K.M. Jadhav
Director



Report No: EN25100756

ULR No. : TC-858225000007548F

Name of the Client : Nutri flavours Pvt Ltd
Address of the Client : No. 88/2, AB block, 1st Street, Anna Nagar,
Chennai - 600040
Sample Name : Ambient VOC
Sample Description : Ambient VOC
Sampling Location : SD Area Benzene-4
Sample Submission Type : Collected by Lab Representative
Sample Condition : Fit for Analysis
Sampling Plan and Method : GL/EN/SOP/109
Sampling Date : 31-Oct-2025
Received Date : 31-Oct-2025
Commenced On : 31-Oct-2025
Completed On : 08-Nov-2025
Report Date : 08-Nov-2025

Test Results

S. No.	Parameters	Units	Results Obtained	Test Method
Discipline: Chemical				
Group: Atmospheric Pollution				
1	1,1,1,2-Tetrachloroethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
2	1,1,1-Trichloroethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
3	1,1,2,2-Tetrachloroethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
4	1,1,2-Tetrachloroethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
5	1,1-Dichloro-1-propene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
6	1,1-Dichloroethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
7	1,1-Dichloroethylene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
8	1,2-Dichlorobenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
9	1,2-Dichloroethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
10	1,2,3-Trichlorobenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
11	1,2,3-Trichloropropane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
12	1,2,4-Trichlorobenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
13	1,2,4-Trimethylbenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
14	1,2-Dibromo-3-chloropropane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04

T. Rajesh

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For NUTRI FLAVOURS PVT LTD

S. M. Jakkur
Director



Report No: EN25100756

ULR No. : TC-85822500007548F

S. No.	Parameters	Units	Results Obtained	Test Method
15	1,2-Dibromoethane	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP010 Issue no & Dt: 02/05/04
16	1,2-Dichloropropane	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP010 Issue no & Dt: 02/05/04
17	1,3,5-Trimethylbenzene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP010 Issue no & Dt: 02/05/04
18	1,3-Dichlorobenzene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP010 Issue no & Dt: 02/05/04
19	1,3-Dichloropropane	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP010 Issue no & Dt: 02/05/04
20	1,4-Dichlorobenzene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP010 Issue no & Dt: 02/05/04
21	2,2-Dichloropropane	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP010 Issue no & Dt: 02/05/04
22	2-Chlorotoluene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP010 Issue no & Dt: 02/05/04
23	4-Chlorotoluene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP010 Issue no & Dt: 02/05/04
24	Benzene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP010 Issue no & Dt: 02/05/04
25	Bromobenzene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP010 Issue no & Dt: 02/05/04
26	Bromochloromethane	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP010 Issue no & Dt: 02/05/04
27	Bromodichloromethane	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP010 Issue no & Dt: 02/05/04
28	Bromoform	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP010 Issue no & Dt: 02/05/04
29	Carbon tetrachloride	µg/m3	0.38	GL/EN-INS/SOP010 Issue no & Dt: 02/05/04
30	Chlorobenzene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP010 Issue no & Dt: 02/05/04
31	Chloroform	µg/m3	0.23	GL/EN-INS/SOP010 Issue no & Dt: 02/05/04
32	cis-1,2-Dichloroethylene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP010 Issue no & Dt: 02/05/04
33	Cis-1,3-Dichloropropene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP010 Issue no & Dt: 02/05/04
34	Cumene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP010 Issue no & Dt: 02/05/04
35	Dibromochloromethane	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP010 Issue no & Dt: 02/05/04
36	Dibromomethane	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP010 Issue no & Dt: 02/05/04
37	Dichloromethane	µg/m3	0.65	GL/EN-INS/SOP010 Issue no & Dt: 02/05/04
38	Ethylbenzene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP010 Issue no & Dt: 02/05/04
39	Hexachloro-1,3-butadiene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP010 Issue no & Dt: 02/05/04
40	m-Xylene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP010 Issue no & Dt: 02/05/04
41	Naphthalene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP010 Issue no & Dt: 02/05/04
42	n-Butylbenzene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP010 Issue no & Dt: 02/05/04
43	n-Propylbenzene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP010 Issue no & Dt: 02/05/04
44	o-Xylene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP010 Issue no & Dt: 02/05/04
45	p-Isopropyltoluene	µg/m3	BLQ(LOQ:0.1)	GL/EN-INS/SOP010 Issue no & Dt: 02/05/04

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For NUTRI FLAVOURS PVT LTD

K. M. J. Akh...
Director



Report No: EN25100756

ULR No. : TC-858225000007548F

S. No.	Parameters	Units	Results Obtained	Test Method
46	p-Xylene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
47	sec-Butylbenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
48	Styrene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
49	tert-Butylbenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
50	Tetrachloroethylene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
51	Toluene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
52	trans-1,2-Dichloroethene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
53	trans-1,3-Dichloropropene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
54	Trichloroethylene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04

Note:- BLQ - Below the Limit of Quantification, LOQ - Limit of Quantification.

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For NUTRI FLAVOURS PVT LTD

Director



Report No: EN25100757

ULR No. : TC-858225000007549F

Name of the Client : Nutri flavours Pvt Ltd
 Address of the Client : No. 88/2, AB block, 1st Street, Anna Nagar,
 Chennai - 600040
 Sampling Date : 31-Oct-2025
 Sample Name : Ambient VOC
 Sampling Date : 31-Oct-2025
 Sample Description : Ambient VOC
 Received Date : 31-Oct-2025
 Sampling Location : Office Room Area-Benzene-5
 Commenced On : 31-Oct-2025
 Sample Submission Type : Collected by Lab Representative
 Completed On : 08-Nov-2025
 Sample Condition : Fit for Analysis
 Report Date : 08-Nov-2025
 Sampling Plan and Method : GL/EN/SOP/109

Test Results

S. No.	Parameters	Units	Results Obtained	Test Method
Discipline: Chemical				
Group: Atmospheric Pollution				
1	1,1,1,2-Tetrachloroethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
2	1,1,1-Trichloroethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
3	1,1,2,2-Tetrachloroethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
4	1,1,2-Tetrachloroethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
5	1,1-Dichloro-1-propene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
6	1,1-Dichloroethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
7	1,1-Dichloroethylene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
8	1,2-Dichlorobenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
9	1,2-Dichloroethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
10	1,2,3-Trichlorobenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
11	1,2,3-Trichloropropane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
12	1,2,4-Trichlorobenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
13	1,2,4-Trimethylbenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
14	1,2-Dibromo-3-chloropropane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04

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For NUTRIFLAOURS PVT LTD

K.M. Jadhav
 Director



Report No: EN25100757

ULR No. : TC-85822500007549F

S. No.	Parameters	Units	Results Obtained	Test Method
15	1,2-Dibromoethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
16	1,2-Dichloropropane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
17	1,3,5-Trimethylbenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
18	1,3-Dichlorobenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
19	1,3-Dichloropropane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
20	1,4-Dichlorobenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
21	2,2-Dichloropropane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
22	2-Chlorotoluene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
23	4-Chlorotoluene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
24	Benzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
25	Bromobenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
26	Bromochloromethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
27	Bromodichloromethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
28	Bromoform	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
29	Carbontetrachloride	µg/m ³	3.79	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
30	Chlorobenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
31	Chloroform	µg/m ³	3.23	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
32	cis-1,2-Dichloroethylene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
33	Cis-1,3-Dichloropropene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
34	Cumene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
35	Dibromochloromethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
36	Dibromomethane	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
37	Dichloromethane	µg/m ³	1.44	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
38	Ethylbenzene	µg/m ³	0.33	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
39	Hexachloro-1,3-butadiene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
40	m-Xylene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
41	Napthalene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
42	n-Butylbenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
43	n-Propylbenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
44	o-Xylene	µg/m ³	0.33	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
45	p-Isopropyltoluene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04

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For NUTRI FLAVOURS PVT LTD

S. M. Jadhav

Director



Report No: EN25100757

ULR No. : TC-85822500007549F

S. No.	Parameters	Units	Results Obtained	Test Method
46	p-Xylene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
47	sec-Butylbenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
48	Styrene	µg/m ³	0.55	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
49	tert-Butylbenzene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
50	Tetrachloroethylene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
51	Toluene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
52	trans-1,2-Dichloroethene	µg/m ³	0.51	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
53	trans-1,3-Dichloropropene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04
54	Trichloroethylene	µg/m ³	BLQ(LOQ:0.1)	GL/EN-INS/SOP/010 Issue no & Dt: 02/05/04

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For NUTRI FLAVOURS PVT LTD

K. M. Jadhav
Director



Inference:

Interpreting ambient air quality monitoring results for Volatile Organic Compounds (VOCs) involves a multi-step process that uses specific data analysis techniques.

1. **Chemical Speciation vs. Total VOC (TVOC) Levels:** The first step is understanding which specific VOCs are present, not just the total concentration (TVOC). The term "TVOC" is a useful screening tool, but individual compounds have different toxicities and regulatory standards. For example, benzene is a known carcinogen, while naturally occurring terpenes may be less toxic but can still contribute to smog.
2. **Comparison to Standards and Guidelines:** Results are compared against national and international ambient air quality standards (AAQS) or recommended exposure limits set by bodies like the U.S. EPA, the World Health Organization (WHO), and the Central Pollution Control Board (CPCB) (though some regions may lack specific standards for all VOCs).

In the present study, a total of 54 different compounds were analysed with collected 7 stations within the factory premeises. In all the sampling location 94% of the compounds were found to be Below the Limit of quantion (BLQ) Three to four compounds that were present in the samples were also within the permissible.

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Director



Overall summary and recommendations:

1. The factory management has strictly adhered to the directions given by TNPCB and complied with suggested modifications, implementation of Civil and Mechanical works in all aspects.
2. The samples collected during factory operation as well as during shutdown period showed significant improvement in water quality and finally in air quality. This suggests that the implemented modifications has enhanced the odour control measures.
3. Based on the results obtained and further positive steps to be undertaken by the factory management, it is highly recommended to the Board for positive consideration towards operation of the plant

END OF THE REPORT

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For NUTRI FLAVOURS PVT LTD

K.M. Jothan
Director

SOP FOR VOC IN AAQ

1.0 Scope :

This standard operating procedure describes a method for the determination of VOC's in ambient air quality by GC MS-ATD.

2.0 Responsibility:

The analyst is responsible for strict adherence to this standard testing procedure.

The quality department is responsible for the review of this standard testing procedure.

3.0 Apparatus

Micropipettes - Adjustable, 5-50 μ L, 20-200 μ L and 100-1000 μ L pipettes with disposable.
10 μ L auto sampler syringe.

4.0 Chemicals and Reagents

Methanol

Adsorbent ATD Tube Description: Using of ATD tube adsorbent (Tenax A + Carboxen or Carboxen) will be used for VOC's determination in Ambient Air.

5.0 Preparation of standard solution :

5.1 Stock Standard Solution:

Prepare VOC's standard (conc 20.0 ppm) by transferring 1.0 ml of 200.0 ppm standard stock solution into a 10 mL volumetric flask and makeup with Methanol and store the solution in a refrigerator at 2-8°C.

5.2 Working Standard Solution:

Prepare VOC's standard (conc 1.0 ppm) by transferring 0.5 ml of 20.0 ppm standard stock solution into a 10 mL volumetric flask and makeup with Methanol and store the solution in a refrigerator at 2-8°C.

5.3 Preparation of solvent calibration standards:

Calibration Standard for GC MS.

For NUTRI FLAVOURS PVT LTD

K. M. Jadhav
Director

SOP FOR VOC IN AAQ

Stock Standard Solution (ug/ml)	Volume of Taken working Standard Solution - (μL)	Make up Volume of Diluent (μL)	Final Volume	Final Concentration
			(ml)	(mg/l)
20	25	225	0.25	2
20	50	200	0.25	4
20	75	175	0.25	6
20	100	150	0.25	8
20	150	100	0.25	12
20	200	50	0.25	16
20	-	-	-	20

1ppm == $1\mu\text{g} - 1\text{ml}$

$1\mu\text{g} - 1000\mu\text{L} = 1000\text{ng} - 1000\mu\text{L}$

Depending on this relation for getting 5ng concentration inject $5\mu\text{L}$ of 1ppm std.

From the above standard preparation (Table-5.3) the linearity for ATD preparation was

2000 ng	--	$5\mu\text{L}$	- 10 ng
4000 ng	--	$5\mu\text{L}$	- 20 ng
6000 ng	--	$5\mu\text{L}$	- 30 ng
8000 ng	--	$5\mu\text{L}$	- 40 ng
12000 ng	--	$5\mu\text{L}$	- 60 ng
16000 ng	--	$5\mu\text{L}$	- 80 ng
20000 ng	--	$5\mu\text{L}$	- 100 ng

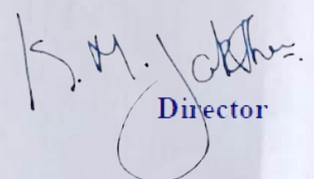
Storage: Standard solutions should be stored at $2 - 8^\circ\text{C}$.

6.0 Preparation of Sample :

Type of sample :

VOC samples were collected from in ambient air is adsorbed on the ATD stainless tube

For NUTRI FLAVOURS PVT LTD


 Director

SOP FOR VOC IN AAQ

section in passing through the tube. On receipt of samples, store them at about 4°C.

7.0 Extraction Procedure :

The given ATD stainless tube adsorbent sample was directly injected in GCMS-ATD instrument.

8.0 Quality Check :

Negative control samples spiked with the analytes to be determined at the beginning of the analytical procedure. Also called "Spikes". Used for calibration and quantification of target analytes in the samples.

Blank tube of the sample were spiked with voc analyte on a before analysis the sample. The addition of the spike was set at 60 ng. After spiked the sample was directly injected in GCMS-ATD.

9.0 Injection sequence procedure :

Inject the blank, sample and standard solutions (prepared above) as per the sequence given in Table - 1 under the given instrumental conditions. Determine the area of each analyte in the sample and calculate the concentration as per given formula. Report the results as ug/m³.

Table - 1 : Injection Sequence

Sr. No.	Sample Name	No. of Injections
1	Blank tube	1
3	Calibration Standards in ATD tube 10, 20,30, 40, 60,80, &100 ng	1
4	Blank tube	1
5	Samples batches with one Field blank tube, & QC check (Spiked Sample)	1
6	Blank tube	1
7	One Standard from Calibration point at QC Check	1
8	Blank tube	1

For NUTRI FLAVOURS PVT LTD

K. M. Jadhav
Director

SOP FOR VOC IN AAQ**10.0 Instrument Conditions :****Instrument Control Method for GC :**

Instrument Name :	GC - MSD MODEL 7890 B/5977 B
Column	VF 624 MS, 60 m x 0.25 mm x 1.4 µm
Mode	Pulsed Splitless
Inlet Temperature	250°C
Splitless flow	15 mL/min
Split less time	999.9 min
Septum Purge flow	5 mL/min
Carrier mode	Constant flow
Carrier flow	1.05 mL/min

Instrument Control Method for MS:

MSD transfer line temperature	220°C
Ion Source temperature	230°C
MS Quadrupole temperature	150°C

GC Oven Temperature Program :

	Rate (°C/min)	Temp. (°C)	Hold Time (min)	Run Time (min)
Initial		35	3	3
1	8	90	2	11.875
2	6	240	3	39.875

10.1 Thermal Desorption Conditions : Unity Thermal Desorbed method

Thermal desorption is a simple extension of the technique of gas chromatography (GC) and is most commonly used in combination with a GC analyzer. In the process of thermal desorption, heat and a flow of inert gas are used to extract volatile organic Compounds retained in a sample matrix or on a sorbent bed. The analyte desorb into the gas stream and are transferred into an analytical system in a small, concentrated volume of vapor.

For NUTRIFLAVOURS PVT LTD

K. M. J. [Signature]
Director

SOP FOR VOC IN AAQInstrument control method for Thermal Desorption :

Name	Markes TD
Instruments	TD1 00- S 2,TD1 00 Dry Purge,TD1 00 SV6,TD1 00 Split and Recoil, TD
Mode	TD 100-S2 2-3 STAGE DESORB
Carrier Gas	He
TD100 Type	Series 2 Advanced
Load Temp	55°c
Ultra Unload temp	100°c
Stand by split	0
Stand by Flow	10 mL/min
Flow path Temp	120°c
Overlap	0
GC cycle time	39 mins
Min.carrier pressure (psi)	5
Std inject type	prepurge time(min)
Prepurge time	0.2 min
Prepurge trap in line	1
Purge trap flow	20 mL/min
Prepurge split	0
Prepurge split flow	50 mL/min
Dry purge time	1
Dry purge flow	50 mL/min
Desorb time-1	5min
Desorb temp-1	250°c
Trap in line Desorp-1	1
TrapDesorbFlow-1	30 mL/min
Desorb Split-1	1
Desorb SplitFlow-1	25 mL/min
TubeDesorb 2	0
Desorb Time-2	10 mins
Desorb Temp -2	250°c
Trap In Line Desorb-2	1
Trap Desorb flow-2	50 mL/min
Desorb Split-2	0
Desorb split flow-2	50 mL/min
TrapPurge Time	2 mins
TrapPurge Flow	10 mL/min

For NUTRI FLAVOURS PVT LTD

K.M. Jathe.
Director

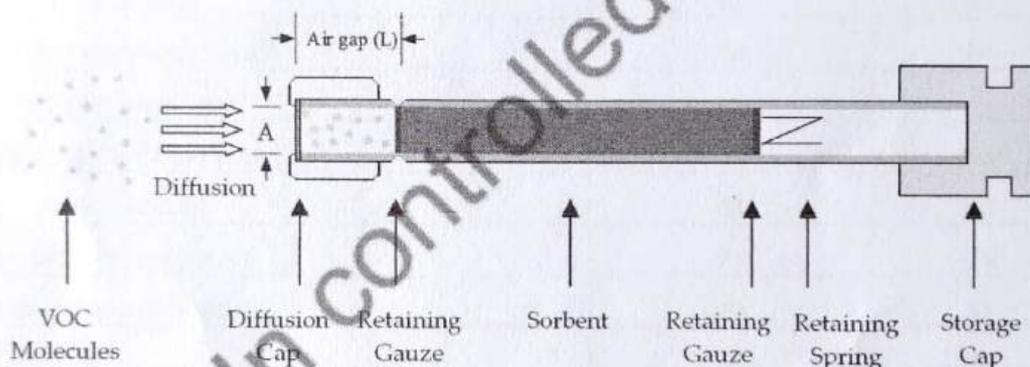
SOP FOR VOC IN AAQ

Trap Low	0
Trap Heating Rate	40°C/s
Trap High temp	300°C
Trap Desorb Time	3mins
Trap Desorb split	1 mL/min
Trap Desorb flow	4 mL/min

Selection of Tube and Sorbent filling:

The tube chosen consists of two sorbents packed in a 1/4 inch O.D., 3.5" long stainless tube in the following order and amounts: 100 mg of Carboxen™ graphitized carbon black (60/80 mesh) and 50 mg of Tenax-TA, (60/80 mesh) by using tube mate tool. All separated by a plugs of glass/quartz wool as above.

TD TUBE FILLING FLOW CHART:



Conditioning the Tube:

Newly packed tubes for at least 2 hours (30mins for preconditioned, purchased tubes) at 325°C While passing at least 50 mL/min of pure helium carrier gas through them and fit the Swagelok®.

Once conditioned, seal the tube with brass, 1/4 inch Swagelok®-type fittings and PTFE ferrules. Wrap the sealed tubes in uncoated aluminum foil and place the tubes in a clean, airtight, opaque container.

The backup tubes being used, and blanks from the storage area and allow the tubes to come to

For NUTRI FLAVOURS PVT LTD

K. M. Jadhav
Director

SOP FOR VOC IN AAQ

Room temperature. Using clean gloves, remove the Swagelok®-type fittings and dry purge the Tubes with a forward (sampling direction) flow of, for example, 50 mL/min of dry helium for 4 mins.

After analysis :

The tube analysis is completed, remove the tubes from the thermal desorbed and, using replace the Teflon® caps with Swagelok fittings and PTFE ferrules, rewrap with aluminum foil, clean Airtight container, and re-store the tubes in a cool environment 4°C until the next use.

Characteristics for GC Analyte :

Compounds	Target Ion	Reference Ion
1,1-Dichloroethene	61	63
Methylene chloride (DCM)	49	84
cis-1,2-Dichloroethene	61	63
trans-1,2-Dichloroethene	61	63
1,1-Dichloroethane	63	65
2,2-Dichloropropane	77	79
Bromochloromethane	49	51
Chloroform	83	85
1,1,1-Trichloroethane	97	99
1,1-Dichloropropene	75	77
Carbon tetrachloride	117	119
Benzene	78	77
1,2-Dichloroethane	62	64
Trichloroethene	130	132
1,2-Dichloropropane	63	62
Dibromomethane	174	172
Bromodichloromethane	83	85
cis-1,3-Dichloropropene	75	77

For NUTRI FLAVOURS PVT LTD

K.M. Jathar
Director

SOP FOR VOC IN AAQ

1,2-Dichlorobenzene	146	148
1,2-Dibromo-3-chloropropane	157	155
1,2,4-Trichlorobenzene	180	182
Hexachloro-1,3-butadiene	225	223
Naphthalene	128	129
1,2,3-Trichlorobenzene	180	182

11.0 Calculation :

Calculate the concentration of VOC in the test sample as follows :-

$$\text{VOC } (\mu\text{g}/\text{m}^3) = \frac{\text{Conc. of Sample in ng}}{1000 \times \text{Volume of Sample in m}^3}$$

12.0 Reference:

12.1 EPA method TO 15 & 17 (Determination of Toxic Organic compounds in Ambient Air)

12.2 Application Note 116 - Agilent

For NUTRIFLAVOURS PVT LTD

K.M. Jadhav
Director